

**HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLICATION NOS. 69 TO 72 OF 2013 & BATCH CASES

Kasala Malla Reddy & Others --- Applicants
Vs
The State of Telangana & Others --- Respondents

**7th PERIODICAL REPORT (OCTOBER 2020 - MARCH 2021) OF TELANGANA STATE
POLLUTION CONTROL BOARD (TSPCB) IN APPLICATION Nos. 69 TO 72 OF 2013 & BATCH
CASES [PATANCHERU POLLUTION BATCH CASES]**

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CHENNAI.

DATE: 14-07-2021.

(T.SAI KRISHNAN)
ADVOCATE FOR TSPCB
CHENNAI.

**7th PERIODICAL REPORT (OCTOBER 2020 – MARCH 2021) OF TELANGANA STATE
POLLUTION CONTROL BOARD (TSPCB) IN APPLICATION Nos. 69 TO 72 OF 2013 &
BATCH CASES [PATANCHERU POLLUTION BATCH CASES]**

The Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai vide Judgment dated 24.10.2017 has disposed the Application Nos. 69 to 72, 82, 86 to 91 of 2013 and Application Nos. 190 of 2016 & 192 of 2016.

The Hon'ble NGT issued certain directions to the Government of Telangana and to the Telangana State Pollution Control Board (TSPCB). The directions contained in the Judgment are given in nutshell by Hon'ble NGT at para 244 of the Judgment.

The Hon'ble NGT directed the State of Telangana to file periodical reports to the Registry of NGT once in six months, the 1st of such report shall be filed on or before 26th April, 2018 and the Registry shall place such report before the Tribunal for passing appropriate directions.

As per the directions of the Hon'ble NGT, the Board has filed the 1st periodical report on 26.04.2018, 2nd periodical report on 15.12.2018, 3rd periodical report on 26.06.2019, 4th periodical report on 30.11.2019, 5th periodical report on 22.08.2020 and 6th periodical report on 24.11.2020 before the Hon'ble NGT.

**FOLLOW-UP ACTION IN APPLICATION Nos. 69 TO 72 OF 2013 & BATCH CASES
[PATANCHERU POLLUTION BATCH CASES]**

The following is the compliance on the directions issued by Hon'ble NGT at para 244 of the Judgment: -

Para No. 226: Providing Online Effluent Monitoring Systems:

"We also direct that in respect of the existing units, the Board must ensure that all the units are connected with online effluent and emission monitoring system enabling the Board to monitor the primary treatment level inside the unit's premises and ultimately even when the treatment takes place at CETP. The mechanism for online monitoring would enable the Board to continuously monitor the standards of effluents at every point of discharge. When once the online monitoring is effected, the same has to be monitored by the Board regularly and take appropriate action wherever defects are found out".

Compliance:

It is respectfully submitted that as per the directions of Central Pollution Control Board (CPCB), all the 17 categories of highly polluting industries were directed to install Online Pollution Monitoring Systems (CC camera, online flow meter & systems to measure the

effluent parameters) for their ETPs and the data connected to TSPCB & CPCB servers. All the 17 category of industries installed Online Pollution Monitoring System (OPMS) and the data is connected to TSPCB & CPCB servers. The Board has installed separate server for collecting the monitoring data, with SMS alert facility, whenever the parameters are exceeding the standards.

All the effluent carrying tankers were enforced to have GPS tracking devices and are connected to Board's GPS tracking system to avoid illegal dumping. The Board implemented online manifest system for the CETPs.

The Board constituted night patrolling teams to monitor the illegal movement of tankers during the odd hours. The Board also constituted day patrolling teams during the monsoon season to check illegal discharges into natural drains and nallahs.

Rolling Task Force teams are constituted on specific complaints with senior technical & scientific staff to have transparency in verification and also for the immediate action on polluting industries.

There are 117 numbers of 17 category industries located in the Manjeera Basin as per the operative guidelines issued by the Board. Out of the total industries, 108 industries have installed online monitoring system and balance 09 other units have become sick. The same is enclosed as **Annexure-I**.

Direction No.1:

"By impleadment of various respondents during the pendency before the Tribunal after transfer from the High Court it does not affect either by the principle of res judicata or dominus litis, as the proceedings ever since initiated in the Hon'ble Supreme Court, has continued throughout while transferred to the Hon'ble High Court of Andhra Pradesh and thereafter to this Tribunal and therefore there is no question of introduction of any fresh cause of action or any of the reliefs either barred by limitation or struck by delay or latches".

Compliance: N.A.

Direction No.2:

"The transport of treated effluents from CETP for 18 KM to Amberpet STP for dilution and thereafter letting into Musi River need not be interfered at this stage and there is no violation of Hazardous Waste Rules or Basel Convention".

Compliance: N.A.

Direction No.3:**A. Restoration of water bodies:**

“Even after the passage of decades there is no significant improvement in the groundwater quality particularly in the Manjira River Basin with specific reference to Kazipally Lake, Isnapur Lake, Kistareddypet Lake and Gandigudem Lake which ultimately lead to Nakkavagu and therefore it is incumbent on the part of the State Government to completely restore all these water bodies to their original position and recover the entire cost from the industrial units proportionately”.

Compliance:

I. As per the directions of the Hon'ble NGT, it was decided to take up remediation work of 5 lakes i.e., Asanikunta, Khazipally tank, Isnapur tank, Gandigudem tank & Kistareddypet tank and Nakkavagu. Several meetings were held with the concerned Stake Holder Departments to discuss the remediation works. The Board decided to engage services of expert agency to provide guidance & monitor the remediation works. IIT Hyderabad was entrusted with the consultancy services with the following Terms of References: -

1. Flow measurement for 5 Lakes and Nakkavagu
2. Bathometric Survey of the 5 Lakes
3. Vetting of the DPRs of ETPs prepared by the Industrial Association.
4. To assess the extent of contamination of lake water and sediments based on the analysis results submitted by PCB
5. Suggest suitable measures for sustainability of the lakes.
6. Finalization of remediation methodology for 5 Lakes.
7. Preparation of estimates in-accordance with the SoR for remediation.
8. Review the progress of Remediation works at regular intervals and submit reports along with the recommendations.
9. Prepare monthly reports fully describing the progress of work and the interventions that are required.
10. To participate in the stake holder meeting for understanding the different perceptions and make recommendations accordingly
11. Advise the implementing agency with respect to the arbitration, the appeal of arbitration or litigation relating to the works during project time.

As per the suggestions of IIT Hyderabad, the following were taken up.

1. Flow measurements of the 5 lakes and Nakkavagu
2. Bathymetry survey of 5 lakes and Nakkavagu
3. Collection of water samples from 5 lakes and Nakkavagu to analyse Core Parameters, Heavy metals and Organics.

4. Collection of sediment samples (depth – 3 Mtrs) as per HMW Rules for 5 lakes and Nakkavagu to analyse Core Parameters, Heavy metals and Organics.
- The Board has taken several measures to control discharges into the Lakes.
- 32 cameras have been provided at various locations in IDA Gaddapotharam and Khazipally.
 - 7 barricades have been provided with security persons to control any unauthorized movement of vehicles carrying wastes.
 - Night Patrolling teams have been deputed by the Head Office for continuous monitoring of IEs during the night times.
 - In addition to the Night Patrolling teams, Special Teams have been formed by the TSPCB, ZO, RC Puram for continuous monitoring of IEs during day time.
- Further, based on the study conducted by National Geophysical Research Institute (NGRI) – CSIR, the industries in IDA Gaddapotharam & Khazipally have taken the following measures to control the seepages.
- Concrete flooring
 - First run off rain water collection tanks

II. Water Quality of polluted Lakes / Tanks as mentioned in the Hon'ble NGT Order dated 24.10.2017 as per CPCB water quality criteria: (Annexure - II)

➤ **Asanikunta Lake, Bollaram (V), Jinnaram (M), Sangareddy District:**

The half yearly average water quality of Asanikunta Lake falls Class below 'E' for the period from October 2020 to March 2021.

➤ **Khazipally Tank, Khazipally (V), Jinnaram (M), Sangareddy District:**

The water quality of Khazipally Tank falls under Class 'D' during the period from October 2020 to February 2021. The tank is under dry condition during the month March 2021.

➤ **Kistareddypet Tank, Kistareddypet (V), Patancheru (M), Sangareddy District:**

The half yearly average water quality of Kistareddypet Tank falls under Class 'D' for the period from October 2020 to March 2021.

➤ **Gandigudem Tank, Gandigudem (V), Sangareddy District:**

The half yearly average water quality of Gandigudem Tank falls under Class 'D' for the period from October 2020 to March 2021.

➤ **Isnapur Tank, Pashamailaram, Sangareddy District:**

The half yearly average water quality of Isnapur Tank falls under Class 'D' for the period from October 2020 to March 2021.

III. Constitution of the Committee for effective implementation of the directions of the Hon'ble NGT, Chennai regarding restoration of Lakes:

The Hon'ble NGT vide para no 176 directed the State Government to constitute a Team consisting of Experts from the field of Hydrology, Environmental Engineering, Pollution Control Board and Central Ground Water Authority for effectively implementing the directions regarding restoration of Lakes.

The relevant extract of the Hon'ble NGT (para 176) is as follows: -

"176. In so far as the implementation of remedial measures, we are of the considered view that various reports periodically submitted by the authorities, as referred to in this judgment are sufficient if they are implemented scrupulously. However, to our dismay, we found that there has been no concrete step taken and no one of the said recommendations have been implemented. Therefore, we direct the Government of Telangana to effectively implement all the recommendations and directions given by various committees and complete the process of implementation within a period of six months from the date of receipt of a copy of this judgment. We make it clear that for effective implementation, the State Government shall constitute a Team, consisting of Experts from the field of Hydrology, Environmental Engineering, Pollution Control Board and Central Ground Water Authority. The constitution of such committee shall be completed within a period of 30 days from the date of receipt of the copy of this judgment and ToR to the Committee in the light of various recommendations shall be formulated by the Government and follow up action must be taken to see that the remediation process is completed within a period of six months from the date of receipt of copy of this judgment".

Compliance:

The I&CAD Dept., Govt. of Telangana issued GO vide GO Rt No. 575 dated 07.04.2018 constituted the Committee with Experts for effective implementation of the directions of the Hon'ble NGT, Chennai regarding restoration of Lakes duly specifying ToRs for the Committee.

The Board vide letter dated 10.04.2018 has communicated the copy of the GO to all the Members of the Committee and requested the Chief Engineer, Minor Irrigation (Krishna Basin), Hyderabad to take necessary action in the matter.

The Expert Committee constituted by the Government shall oversee the implementation of restoration of lakes once the restoration works are commenced.

B. Restriction on extraction of ground water by industrial units & framing of appropriate guidelines by the Government:

“Until complete restoration of the said tanks / lakes is done, the drawal of water by the industries shall be restricted by the Government by framing appropriate guidelines in consultation with the Central Groundwater Authority and Expert from Osmania University, particularly Department of Hydrology. Framing of such guidelines regarding extraction of groundwater by the industrial units of Patancheru and Bollaram shall be completed within a period of three months and till then no unit shall be permitted to extract groundwater and the periodical report shall be filed by the State of Telangana to the Registry of NGT (SZ) once in six months, the first of such report shall be filed on or before 26th April, 2018 and the Registry shall place the said report before the Tribunal for passing appropriate direction”.

Compliance:

- i. In pursuance of the order of Hon'ble National Green Tribunal, Southern Zone, Chennai, the Irrigation & CAD (MI) Department, Govt. of Telangana vide Memo dated 03.03.2018 has framed the guidelines for extraction of ground water and communicated the following guidelines for extraction of ground water by industrial units: -
 1. The industries should fully treat, recycle and reuse the waste water generated. The solid waste generated should be sent to solid waste disposal plant at Dindigal.
 2. The industry shall minimize the usage of groundwater by adopting proper treatment and reuse practices.
 3. In IDAs, the withdrawal of groundwater may be permitted subject to the condition of undertaking of appropriate groundwater recharge measures in their premises or in IDA. Quantum of groundwater extraction may be restricted as per the recommendations of Ground Water Department and WALTA Act. All industries utilizing ground water shall be required to submit Annual water audit (annual budgeting giving the details of utilization of ground water, surface water, waste water generated reused etc.,) to the Ground Water Department.

4. Each industry shall take all measures to adopt artificial recharge in areas, from where water tankers are operated to ensure further ground water decline does not take place.
 5. Each industry may have one piezometer well and water levels and water quality shall be monitored regularly under the supervision of Ground Water Department, Government of Telangana and State Pollution Control Board.
- ii. The Board communicated the guidelines to 222 industries included in the ban categories as per GO Ms No. 95 and respondent industries on 18.08.2018 for implementation of the guidelines issued by the Government during extraction of ground water. The same is monitored by the District Collector, Sangareddy and the State Ground Water Department.

C. Ensuring Primary Treatment by Member Industries of PETL, Compliance of inlet & outlet standards by PETL and Compliance of standards by STP, Amberpet:

"It is the duty of the Board not only to ensure primary treatment by every unit but also must satisfy that the standard of effluent discharged by each industrial unit, after primary treatment to PETL, is within the permissible limit and the PETL maintains its inlet and outlet standards and only after the Board is satisfied that the outlet standard of PETL is within the limits prescribed by the Board and also eligible to be transported for further dilution in the STP at Amberpet and only then transporting shall be permitted. During transport it should be ensured that no breakage or leakage takes place en-route and at the place of discharge in the STP at Amberpet the outlet standards must be checked by the Board and satisfy that it is allowed to enter into the STP for further dilution. After dilution from STP at the point of discharge into Musi river proper check must be made by the Board to ensure the standard".

Compliance:

i. Establishment of Primary ETPs / ETPs:

It is respectfully submitted that the member units of CETP, Patancheru are increased to 205 (Member units - 185, with temporary membership sending first runoff rain water - 20) as on 31.03.2021 and member industrial units of CETP are having primary treatment system for complying with the inlet standards of PETL. Whenever the effluent of a member industry does not meet the inlet standard of PETL, the effluent tanker is returned back to that unit for further re-treatment of the effluent to the inlet standards of PETL. The Board is ensuring that the primary treatment is done by the member units of PETL by regularly monitoring the outlet of primary ETP of the industries and also at inlet of PETL. Further, PETL is also monitoring the effluent

tankers of all the member units and rejecting the tankers whose effluent quality does not meet the inlet standards of PETL.

ii. Monitoring of inlet & outlet of PETL, Patancheru:

The Board is monitoring inlet & outlet parameters on daily basis to verify the compliance of the inlet and outlet standards.

Inlet of PETL: The half yearly average analysis results of inlet of M/s. PETL, pertaining to the parameters of effluents viz., pH, TDIS, COD, Ammonical Nitrogen, Oil & Grease and Boran for the period from October 2020 to March 2021 are meeting the standards prescribed by the Board.

Outlet of PETL: The half yearly average analysis results of outlet of M/s. PETL, pertaining to the parameters of effluents viz., pH, TSS, TDIS, COD, BOD, Ammonical Nitrogen, Oil & Grease and Boron for the period from October 2020 to March 2021 are meeting the standards prescribed by the Board.

The half yearly Average Analysis results statement of inlet and outlet of PETL for the period from October 2020 to March 2021 are enclosed as **Annexure - III**.

During the period from October 2020 to March 2021, PETL has not rejected any effluent tankers (**Annexure -IV**).

iii. Monitoring of STP, Amberpet:

It is respectfully submitted that the treated effluents from PETL are discharged through 18 KM (actual 22 Kms) pipeline and K&S Duplicate Main of HMWS&SB for further treatment in the STP, Amberpet. The Board is regularly monitoring the STP Amberpet. As per the monthly analysis reports for the period from October 2020 to March 2021, the parameters of treated effluents are meeting the inland surface water standards during October 2020 to April 2021(**Annexure-V**).

iv. Monitoring of water quality in Nakkavagu Basin:

The Board is regularly monitoring surface water in Nakkavagu Basin at various locations till the confluence of Nakkavagu with River Manjeera. The locations along with the quality of surface water at these locations as per water quality criteria issued by CPCB based on analysis reports of water quality in Nakkavagu Basin for the period from October 2020 to March 2021 is as follows: -

- i. Isukavagu at Culvert on Patancheru – Kistareddypet Road – **Class ‘D’**.

- ii. Water quality of Isukavagu at upstream of PETL, Pocharam falls in **Class "D"** in all the months from Oct'2020 to April,2021, except in the month of December 2020, falling under **Class -'E'**.
- iii. Water quality of Isukavagu at downstream of PETL, Pocharam – **Class 'D'**.
- iv. Nakkavagu before confluence point with Isukavagu near Muthangi Bridge (upstream of confluence point with Isukavagu) – **Class 'D'**.
- v. Water quality of Nakkavagu at Bachugudem - **Class 'D'**.
- vi. Water quality of Nakkavagu at Ismailkhanpet - **Class 'D'**.
- vii. Nakkavagu before confluence with River Manjeera at Gowdicherla – **Class 'D'**.
- viii. Manjeera River at Chintakunta Bridge, Chintakunta (V) – **Class 'B'** for the period from October 2020 to December 2020 and February & March 2021. Not collected water samples as the Manjeera River at Chintakunta Bridge is under dry condition in January 2021.
- ix. Water quality of Manjeera River at Gowdicherla before confluence point with Nakkavagu - **Class 'B'**.
- x. Water quality of Manjeera River at Gowdicherla after confluence point with Nakkavagu - **Class 'B'**.

The analysis results of water quality in Nakkavagu basin is enclosed as **Annexure-VI**.

CPCB Water Quality Criteria:

Class 'A' – Drinking Water Source without conventional treatment but after disinfection.

Class 'B' -- Outdoor bathing (organized).

Class 'C' -- Drinking water source after conventional treatment and disinfection.

Class 'D' -- Propagation of Wildlife and Fisheries.

Class 'E' -- Irrigation, Industrial Cooling, Controlled waste disposal.

Below 'E'— Not meeting A, B, C, D & E Criteria.

The water quality of River Manjeera at Gowdicherla after confluence with Nakkavagu is under Class 'B' as per the CPCB Water Quality Criteria.

Direction No.4:

"The arrangement of supply of drinking water of adequate quality and quantity to the Villages of (1) Baithole (2) Arutla (3) Chidruppa (4) Ismailkhanpet (5) Gandigudem (6)

Sulthapur (7) Khazipalli (8) Kistareddypet (9) Inole (1) Peddakanjarla (11) Patancheru (12) Lakdaram (13) Muthangi (14) Isnapur (15) Kandi (16) Rudraram (17) Ramchandrapuram (18) Kalabgoor (19) Chitkul (20) Pocharam shall be continued by the State Government which shall be entitled to recover the cost thereof from the industrial units proportionately. The said activity shall be done by the Government through the Hyderabad Metropolitan Water Supply and Sewerage Board until complete restoration of the lakes”.

Compliance:

- i. As per the directions of the Hon’ble Supreme Court, Hon’ble High Court and Hon’ble NGT, the State Government / HMWS&SB has been supplying drinking water to the following 20 villages and 2 hamlets in Sangareddy District: -
 - (1) Kalabgoor, (2) Kandi, (3) Rudraram, (4) Lakdaram, (5) Muthangi, (6)Chitkul, (7) Isnapur, (8) Pocharam, (9) Ganapathiguda, Hamlet of Pocharam (10)Gandiguda, (11)Bachuguda, Hamlet of Pocharam (12) Inole, (13)Peddakanjarla, (14) Byathole, (15) Arutla, (16)Chidruppa, (17)Ismailkhanpet, (18) Khazipally, (19).Kistareddypet, (20) Sulthanpur, (21)Patancheru and (22)Ramachandrapuram.
- ii. The drinking water is being supplied by the Mission Bhagiratha (MB) Grid, Sangareddy Segment for the villages at Sl.No. 1 to 17.
- iii. The drinking water is being supplied by the Mission Bhagiratha (MB) Grid, Narsapur Segment for the village at Sl.No. 18 (Khazipally).
- iv. M/s. HMWS&SB has been supplying drinking water to four habitations, Sl.No. 19 to 22 viz., Kistareddypet, Sultanpur, Patancheru and Ramachandrapuram, as these habitations are located inside Outer Ring Road (ORR). During the meeting conducted by the Managing Director, HMWS&SB on 08.11.2004 regarding the payment of water supply charges, the HMWS&SB in-principle fixed the payment of charges of Rs.2.15 Lakhs per month, which is to be paid by the various industries to HMWS&SB. Accordingly, the member industries of M/s PETL (CETP) are paying Rs.2.15 Lakhs every month to the HMWS&SB through PETL towards drinking water charges being supplied to the affected villages.
- v. M/s Rural Water Supply (RWS) Dept. (Mission Bhagiratha, Sangareddy Segment & Narsapur Segment) and M/s. HMWS&SB has been supplying drinking water to the 20 villages, Sangareddy District. The letter received from the Executive Engineer, MB Grid Division, Sangareddy dated 16.04.2021 and HMWS&SB statement dated

20.04.2021 showing the water supply to the villagers for the period from October 2020 to March 2021 is enclosed as **Annexure - VII**.

vi. Monitoring of Ground water in Nakkavagu Basin.

The Board is quarterly monitoring the ground water in the surrounding villages of Nakkavagu Basin for drinking water parameters since 2001, as per IS 10500 : 1991 (revised IS 10500 : 2012) to ascertain the quality of ground water. The data for the period from October 2020 to March 2021 is enclosed as **Annexure -VIII**.

S.No	Bore well location	Inference (October '2020 - March'2021)
1	Muthangi village -	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
2	Inole village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
3	Kistareddypet village	All the parameters are within the prescribed standards except Total Hardness in the month of October-2020. All the parameters are within the prescribed standards except Total Hardness & Mg ²⁺ in the month of January-2021.
4	Sultanpur village	All the parameters are within the prescribed standards except TDS, Total Hardness, Ca ²⁺ , Mg ²⁺ & Lead in the month of October-2020. All the parameters are within the prescribed standards except TDS, Total Hardness, Ca ²⁺ , Mg ²⁺ & Cl ⁻ in the month of January-2021.
5	Bachugudem village	All the parameters are within the prescribed standards except Lead in the month of October-2020. All the parameters are within the prescribed standards except Total Hardness & Lead in the month of January-2021.
6	Arutla village	All the parameters are within the prescribed standards except Total Hardness, Ca ²⁺ & Lead in the month of October-2020. All the parameters are within the prescribed standards except Total Hardness, Ca ²⁺ , Mg ²⁺ & Lead in the month of January-2021.

S.No	Bore well location	Inference (October '2020 - March'2021)
7	Chinnakanjarla village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
8	Patancheru village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
9	Peddakanjarla village	All the parameters are within the prescribed standards in the month of October-2020. All the parameters are within the prescribed standards, except Lead & Iron in the month of January-2021.
10	Pocharam village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
11	Chitkul village	All the parameters are within the prescribed standards except T Hardness & Iron in the months of October-2020 & January-2021.
12	Baithole village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
13	Kardanoor village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.
14	Chidrupa village	All the parameters are within the prescribed standards except Iron in the months of October-2020 & January-2021.
15	Gandigudem village	All the parameters are within the prescribed standards except Total Hardness & Iron in the months of October-2020 & January-2021.
16	Dayara village	All the parameters are within the prescribed standards except Total Hardness & Iron in the months of October-2020 & January-2021.
17	Ismailkhanpet village	All the parameters are within the prescribed standards except Iron in the months of October-2020 & January-2021.
18	Indresam village	All the parameters are within the prescribed standards in the months of October-2020 & January-2021.

S.No	Bore well location	Inference (October '2020 - March'2021)
19	Bore well near temple, Gundlamachanoor (V), Hatnoora (M), Medak dist.	All the parameters are within the prescribed standards except Iron in the month of October-2020. Sample was not collected as the motor pump was removed in the month of January-2021.
20	Bore well near Cheruvu, Gundlamachanoor (V), Hatnoora (M), Medak dist.	All the parameters are within the prescribed standards in the month of October-2020. All the parameters are within the prescribed standards except Iron in the month of January-2021.
21	Bore well within agricultural land near water purifier plant, Gundlamachanoor (V), Hatnoora (M), Medak dist.	Sample was not collected due to no Electric Power supply in the months of October-2020 & January-2021.
22	Bore well within agricultural land beside Paraboiled rice mill, Borapatla (V), Hatnoora (M), Sangareddy dist.	All the parameters are within the prescribed standards except Iron in the months of October-2020 & January-2021.
23	Bore well beside Lord Shiva temple, Borapatla (V), Hatnoora (M), Medak dist.	All the parameters are within the prescribed standards except Iron in the months of October-2020 & January-2021.

The affected villages are being provided with drinking water.

Direction No. 5:

"The shortcoming pointed out by the report of CAG of March, 2014 shall be rectified and periodical status report filed".

Compliance:

The Board has submitted reply to the CAG on the Performance Audit of the Board vide letter dated 28.03.2017.

Direction Nos. 6, 7 & 8:

"(6) For the period from 1986-1987 till 2001-2002, the villagers are entitled to compensation at the rate of Rs.1,000 per acre per annum in respect of dry land and Rs.1,700 per acre per annum in respect of wet agricultural land.

(7) In so far as it relates to the claim of applicants in Application Nos.69 to 72 of 2013, regarding Survey Nos.345 and 346 of Chidruppa Village, compensation shall be paid to the claimants / legal heirs till 2001-2002.

(8) *There is no need to either reverse the quantum of compensation or to continue payment of compensation after 2001–2002 except in respect of specific cases of claim of compensation which will be decided on merits and in accordance with law”.*

Compliance:

- i. The Tahsildar, Kandi Mandal, Sangareddy District has submitted a report to the Hon’ble Prl. District and Session Judge, Medak District on 13.04.2018 and requested to process crop compensation payment to the farmer of Sy.No.345 & 346 of Chidruppa Village for the year 2001 – 2002.
- ii. The Collector, Sangareddy vide letter dated 13.07.2020 stated as follows: -
 - a. List of beneficiaries was submitted to the Principal Sessions & District Judge, Sangareddy for distribution of compensation.
 - b. List of beneficiaries for distribution of compensation amount including the survey numbers of Chidruppa Village was submitted to the Prl. Sessions & District Judge, Sangareddy, vide Tahsildar, Kandi Mandal Lr.No.C/2462/2018, dated 13.04.2018. Further, letters were addressed to the Principal Sessions & District Judge, Sangareddy requesting for the action taken report vide this office Lr.No.H2/2921/2013, dated 09.04.2019, 18.04.2019, 30.05.2019, 19.02.2020 & 10.07.2020.
 - c. The Principal District & Sessions Judge, Sangareddy informed that remaining compensation amount is ready for distribution, but the beneficiaries nor their legal heirs are not appearing before the Court due to Covid – 19 pandemic. Hence, additional time is required for completion of distribution as and when the Court functions on regular basis.

Direction No. 9:

Expert Committee on Health Studies:

“The State Government shall constitute an Expert Committee headed by the Director of Medical Education along with Experts drawn from various fields like Infectious Diseases, Dermatology etc., and Scientists well versed in Microbial Resistance and Epidemiology to make a thorough study in all the villages forming part of Manjeera River basin in and around Nakkavagu and other water bodies and also Musi River Basin to recommend:

- (i) *As to whether the health hazard of the people living in the area due to the industrial pollution continues and if so, what relief should be granted?*

(ii) Whether the activities of the pharmaceutical industries have led to Antimicrobial Resistance to drugs and if so, what are the consequences on the health of the people and the remedial measures to be taken?

(iii) A broad Epidemiological and Genetic Study and survey to be made including remedial measures to be taken.

The said committee shall be constituted by the State Government within a period of two weeks from the date of receipt of copy of this judgment and the committee shall be directed to submit its report within three months thereafter and recommendations of the committee shall be implemented by the Government and status report regarding implementation to be filed periodically before this Tribunal once in six months. The report of the committee and the status of implementation shall also be placed in the public domain by uploading on the website of the Director of Medical Education and Health and Family Welfare Department of Government of Telangana”.

Compliance:

Further, as per the directions of the Hon'ble NGT, the Director of Medical Education (DME), Govt., of Telangana constituted an Expert Committee with Doctors from Osmania Medical College, vide proceedings dated 20.01.2018. The Committee has prepared a preliminary protocol of the project, designed as per the guidelines of Indian Council of Medical Research (ICMR) for the project. The Committee has requested for budgetary allocation from the Government for the above study.

The DME vide letter dated 30.07.2019 requested the TSPCB for Budgetary support of an amount of Rs.10 Lakhs for carrying out the Health Studies by the Expert Committee. The Board has accordingly sanctioned and released an amount of Rs.10 Lakhs for carrying out the Health Study by the Expert Committee. The Expert Committee commenced the Health Study during the month of July - August 2019.

The Nodal Officer of the Expert Committee vide letter dated 19.11.2020 (**Annexure-IX**) has submitted the Status Report of the “Epidemiological study on morbidity associated with Antimicrobial Resistance among residents in and around Nakkavagu, Manjeera and Musi River Basins” as follows: -

- The data collection is completed in the month of December 2019.
- Data entry into the computers has taken some time due to present pandemic and also the institution was under lockdown.
- Data entry was completed in the 2nd week of June 2020 and data clean up and statistical analysis is in progress.

- A total of about 2900 household's data is collected of which 1450 household's data is from study area and another 1450 household's data is from control area.
- Data pertaining to the study tool is available for about 15,000 populations together from both the areas i.e., study area and control area.
- Even though the morbidity and mortality pattern is appearing similar in both the groups, it needs more in depth analysis to show statistically.

The Board vide letter dated 27.03.2021 (**Annexure-X**) requested the HM&FW Dept., Govt of Telangana to inform the present status of health study being conducted by the Expert Committee constituted by the DME, with Doctors from Osmania Medical College.

The Nodal Officer of the Expert Committee vide letter dt. 20-04-2021, informed that there is delay due to academic pressures for finalization of the Report and stated that the final report will be submitted in three months time **{Annexure-X (A)}**.

Direction No. 10:

Establishment of Super Specialty Hospital:

"In the light of our findings that no adequate health facilities are available in the area, we direct the Government of Telangana to establish a Government Super Speciality Hospital with adequate medical facilities to treat all sorts of occupational diseases for which the industrial establishments situated in the industrial hub shall contribute 75% of the total cost and the remaining amount to be contributed by the State Government. Such hospital shall be run under the supervision of the committee of Medical Experts and also involving Senior Government Officers connected with the Health Department".

Compliance:

Initially, it was decided to strengthen the Area Hospital to meet the medical needs of the local population. However, subsequently, a letter dated 12.01.2021 (**Annexure-XI**) was addressed by the Director of Medical Education (DME), Govt of Telangana to the Secretary, Health, Medical & Family Welfare Department proposing a new 100 bedded Occupational Therapy Hospital (OCTH) at Patancheru.

- A 100-bedded OCTH with OP, IP, Intensive Care and Palliative Care Facilities is proposed in 3 Acres of land belonging to Rural Health Centre available adjacent to Area Hospital, Patancheruvu.
- In the OCTH, the following facilities are proposed:

1.	Biochemistry
2.	Pathology
3.	Microbiology

4.	General Medicine
5.	TBCD/Pulmonary/Respiratory Medicine
6.	Dermatology
7.	Radio Diagnosis
8.	Pediatrics
9.	Psychiatry
10.	General Surgery
11.	Orthopedics
12.	Anesthesia
13.	Obstetrics & Gynecology
14.	Plastic Surgery
15.	Neuro Surgery
16.	Medical oncology

iii. The Managing Director, TSMSIDC has submitted Proforma Estimates for the 100 bedded Occupational Therapy Block for Rs.30.00 Crores towards Civil Works and Equipment. The recurring expenditure is Rs.13.37 Crores per annum for HR (Salaries) and the recurring expenditure for 10 years will be Rs.133,78,04,260/-.

The DME requested the Government to consider the proposal and take further necessary action.

The Board is perusing with HM&FW Dept., Govt of Telangana on establishment of Government Super Specialty Hospital with adequate medical facilities to treat all sorts of occupational diseases as per the directions of the Hon'ble NGT. In this regard, the Board has also addressed a letter dated 27.03.2021 {Annexure-XI (A)}.

Direction Nos. 11 & 13:

“(11). There is no necessity to direct closure of the existing industrial units in Patancheru and Bollaram. However, unless and until restoration activities are completed the Regulatory Authority shall not consider any of the applications of the existing units for expansion. However, in the event of the Regulatory Authority deciding that expansion in respect of a particular unit is required in public interest, such proposal may be considered not only strictly in accordance with the provisions of the Act and only after satisfying that the unit is showing ZLD but subject to further condition that the said unit shall be directed to deposit an amount equivalent to 1% of the annual turnover in the previous year and such amount shall be kept in a separate account in the name of “Patancheru–Bollaram Environment Relief Fund” and only after the deposit of the said amount, the claim for expansion may be considered”.

“(13) We direct creation of a Corpus Fund in the name of “Patancheru and Bollaram Environment Relief Fund” which shall consist of deposit of minimum 1% of the annual turnover in respect of the claim for expansion if it is considered by the Regulatory Authority and contribution of all the industrial units situated in Patancheru and Bollaram

an amount of 0.5% of the annual turnover of the previous year and the contribution shall be continued till complete restoration of the entire affected area and after the Tribunal passes appropriate orders.

The said Corpus Fund shall be operated jointly by the Chief Secretary of the Government of Telangana and the Chairman of the Telangana State Pollution Control Board and the amount shall be utilised for restoration of environment in the entire affected area and as per the decision taken by the committee comprising of

- 1) The Chief Secretary to Government of Telangana*
- 2) The Secretary to Government Environment and Forest Department*
- 3) The Secretary to Government, Irrigation and Water Resources Department*
- 4) The Secretary to Government, Industries Department*
- 5) The Secretary to Government, Panchayat Raj Department*
- 6) One Environmental Scientist from Osmania University, to be nominated by the Vice-Chancellor*
- 7) One representative of a prominent NGO in Telangana involved in Environmental Awareness Programmes*
- 8) One representative of BDMAI, preferably its President*
- 9) The Chairman of the Telangana State Pollution Control Board who shall act as the Convener.*

The contribution as stated above as 'Patancheru – Bollaram Environment Relief Fund' is independent of the payment directed against the units under 'polluter pays' principle or contribution of amount by the units for the establishment of Super Speciality Hospital".

Compliance:

Follow-up action taken by the Government and TSPCB:

In compliance with the directions of the Hon'ble NGT dated 24.10.2017, the Environment, Forest, Science & Technology Dept., Government of Telangana issued GO Ms No. 24, dated 24.04.2019, amending the Ban Notification on establishment / expansion of certain polluting industries in erstwhile Medak, Rangareddy, Mahabubnagar and Nalgonda Districts.

As per the directions of the Hon'ble NGT, an account has been created in Andhra Bank, Secretariat Branch, Hyderabad in the name of "**Patancheru and Bollaram Environment Relief Fund**", to be operated jointly by the Chief Secretary, Govt of Telangana and Chairman, TSPCB. The same was informed by the Board to the EFS&T Dept., vide letter dated 02.04.2018.

In compliance with the directions of the Hon'ble NGT dated 24.10.2017, the Environment, Forest, Science & Technology Dept., Government of Telangana issued GO Ms No. 31, dated 24.05.2019, constituting a Committee for taking a decision to utilise the Corpus Fund named 'Patancheru - Bollaram Environment Relief Fund' for restoration of the Environment in the entire attached areas of Patancheru & Bollaram industrial areas. Further, the above GO was amended by the Govt of Telangana vide GO Ms No. 1, dated 28.01.2020.

Issue of Operational Guidelines for implementation of Hon'ble NGT Order for collection of Corpus Fund:

The Board issued Operational Guidelines (**Annexure-XII**) as an internal communication for implementation of the Hon'ble NGT Judgment dated 24.10.2017, GO Ms No. 24 dated 24.04.2019 and GO Ms No. 31 dated 24.05.2019, for collection of Corpus Fund @ 1% from the industries seeking expansion and @ 0.5% from all the industries on the Annual Turnover. The Board identified 162 no. of presently operating industries which require to pay Corpus Fund of 0.5% w.e.f., 24.10.2017 (date of Judgment) and 1% in case these industries goes for expansion.

Representation given by Bulk Drug Manufacturers Association (BDMA) on collection of Corpus Fund:

The BDMA submitted representation dt.28.09.2019 stating that, the Hon'ble NGT Order dated 24.10.2017 allows for expansion of the industries having ZLD after depositing an amount of 1% of annual turnover in the previous year and also payment of 0.5% Corpus Fund by the industries. Their contention was the said order is applicable to the industries in the Patancheru – Bollaram Stretch only and not for other industries.

The BDMA requested the Board to temporarily suspend the collection of 0.5 % of annual turnover from the industry from the financial year 2016-17 till such time clarifications are obtained from Hon'ble NGT.

Cases filed by BDMA & Drug Industries (38 Nos) in December 2019 to February 2020:

The BDMA and some industries (38 Nos.) have filed petitions before the Hon'ble High Court against the Operational Guidelines issued by the Board on collection of Corpus Fund from the industries for implementation of the Hon'ble NGT Judgment dated 24.10.2017. Further, one industry i.e., M/s. SMS Life Sciences India Ltd., Khazipally (V), Jinnaram (M), Sangareddy District has also filed Writ Petition No. 1271 of 2020 before the Hon'ble High Court challenging applicability of the Hon'ble NGT Judgment dated

24.10.2017 in Application No. 90 of 2013 & batch concerned to the Petitioner industry. The WP No. 1271 of 2020 is pending before the Hon'ble High Court.

Disposal of cases by the Hon'ble High Court in 32 cases:

The Hon'ble High Court disposed the Writ Petitions of individual industries (32 Nos.) in batches vide Orders dated 20.12.2019, 22.01.2020, 05.02.2020 & 12.02.2020. The relevant extract of the Hon'ble High Court Order dated 20.12.2019 in 1st batch (WP No. 24986 of 2019 & batch) is as follows: -

".....

6. Recording the said submissions of the learned counsel for the petitioners and the learned Standing Counsel for the Pollution Control Board, these writ petitions are disposed of, permitting the petitioners to make individual applications within a period of one week from today. On receipt of such applications, if any, made within the above mentioned period, the respondent - Pollution Control Board shall consider the same along with the application filed by the Association within a period of four weeks thereafter. The respondent - Pollution Control Board also shall consider the applications of the petitioners to accord permission to expand their production capacity along with these applications. Till a decision is taken by the respondent - Pollution Control Board, it shall not take any coercive steps against the petitioners. No order as to costs".

The WPs filed by BDMA and 6 industries {M/s. Dr.Reddy's Laboratories, Unit-I, II & III (4 cases), M/s SMS Pharmaceuticals Ltd., and M/s.Aktinos Pharma (P) Ltd.,} are still pending before the Hon'ble High Court.

Follow-up action on the directions of Hon'ble High Court on the Writ Petitions filed by BDMA and Drug & Drug Intermediate industries:

The BDMA and some of the Petitioner industries have submitted individual representations to the Board. The Board examined the representations and issued point-wise reply to the BDMA & industries vide letters dated 10.02.2020 & 18.03.2020. The Board in its reply stated that the BDMA / industries would appreciate that the directions of the Hon'ble NGT dated 24.10.2017 are equally binding not only on the Government / Board, but also on the industrial units and hence the BDMA / industrial units are advised to co-operate with the implementation of the directions of the Hon'ble NGT and to make the contributions to the Corpus Fund, so as to facilitate the consideration of the applications for CFE for expansion / CFO.

The Board issued individual letters to the Applicable Industries (except the 5 industries, whose WPs are pending before the Hon'ble High Court) vide letters dated 17.02.2020 & 30.03.2020 for payment of 0.5% of Corpus Fund and 1% of Corpus Fund by the industries to whom CFE for expansion has already been issued to the industries subsequent to GO Ms No. 64 dated 25.07.2013 and prior to the NGT Order dated 24.10.2017, as the CFE orders for expansion were issued to these units with a stipulation that the orders are subject to the final outcome of the Hon'ble NGT Orders.

Further, as per the Hon'ble NGT directions, CFE applications for expansion in the above said Ban areas are being processed and CFEs for expansion are being issued to the applicable industries after depositing of 1% amount to the Corpus Fund based on the previous year's Annual Turnover. So far, an amount of Rs. 121,54,83,294/- (as on 31.03.2021) is collected from some of the industries in the Corpus Fund Account i.e., 0.5% and 1% for expansion.

Review meeting conducted by the Member Secretary on 07.07.2020 on Corpus Fund and follow-up action:

The Member Secretary reviewed the status of collection of 1% and 0.5% amount towards Corpus Fund from industries on 07.07.2020. Based on the decision taken in the meeting, the Board vide memo dated 26.08.2020 (**Annexure-XIII**) directed the Regional Officers of the Board to issue Show Cause Notices to the industries for payment of 1% by the industries who have been issued with CFE for expansion (prior to Hon'ble NGT Judgment) and 0.5% contribution towards Corpus Fund, which have not paid till date. Accordingly, the Regional Office, Sangareddy issued Show Cause Notices dated 28.09.2020 to 56 nos. of industries for payment of 1% of Corpus Fund to whom CFE for expansion is issued prior to Hon'ble NGT Judgment and 0.5% of Corpus Fund which have not paid till date. The Show Cause Notice dated 28.09.2020 issued by the Board to one of the Applicable Industry is enclosed as **Annexure-XIV**.

Some of the industries submitted reply to the Show Cause Notices stating that the TSPCB has no jurisdiction to make the demand without any sanction by the Government, as the amount payable as per the Orders of the NGT is yet to be quantified and their units are not in a position to make contribution to the Corpus Fund as demanded. The copy of the reply submitted by one of the industry to TSPCB is placed as **Annexure-XV**.

Writ Petitions filed by individual industries and BDMA in November / December 2020 and in 2021:

It is to submit that some of the industries have filed Writ Petitions (19 Nos., as on 31.03.2021) before the Hon'ble High Court of Telangana challenging the Show Cause Notices issued by the Board; not to take punitive action against the Member units without considering representations filed for reviewing the guidelines for remittance of Corpus Fund and not to demand contribution from the petitioner units to the Corpus Fund and refrain from taking any coercive action, pending disposal of the writ petitions. The cases are under adjudication before the Hon'ble High Court of Telangana. The details of the cases are as follows:-

Respondents in all the cases:

R1 - EFS&T Dept., Govt of Telangana.

R2 - Member Secretary, TSPCB.

Batch 1 (14 Nos. of WPs) filed by Drug and Drug Intermediate Units, challenging Show Cause Notice issued by RO Sangareddy dated 28.09.2020:

Sl. No	WP No.	Petitioner industry	Prayer
1.	19194/2020	M/s. Covalent Laboratories Pvt. Ltd., Gundlamachanoor (V) Hathnoor (M), Sangareddy District	i. Stay all further proceedings pursuant to notice issued by R2 (TSPCB) dated 28.09.2020, pending disposal of WP. ii. Declaring the action of R2 in demanding contribution to the Corpus Fund by the Petitioner, despite the unit is not in the Patancheru - Bollaram IDAs and brushing aside the orders of High Court in earlier WPs filed by the Petitioner Industries and issuing Show Cause Notice dated 28.09.2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violatives of Article 14 and 19 (1) (g) of Constitution of India and per contra to the Judgment of NGT, Chennai and direct Respondents not to insist upon contribution to the Corpus Fund and setaside the Show Cause Notice.
2.	19419/2020	M/s Biocon Ltd Phase-II, I D A Pashamylaram Sangareddy District	
3.	19425/2020	M/s Synthokem Labs Pvt Ltd, Unit-II, Phase II, IDA Pashamailaraam Sangareddy District	
4.	19446/2020	M/s CIREX Pharmaceuticals Ltd Sy No 371, Gundlamachanoor (V) Hathnoor(M), Sangareddy District	
5.	19674/2020	M/s Everest Organics Ltd Aroor (V), Sadasivpet (M), Sangareddy Dist	

Sl. No	WP No.	Petitioner industry	Prayer
6.	19684/2020	M/s Virupaksha Organics Ltd, Unit II, Phase-1, IDA Pashamailaram Sangareddy District	
7.	19780/2020	M/s. Sri Chaitanya Chlorides Pvt Ltd, IDA Pashamylaram Sangareddy Dist	
8.	23139/2020 *	M/s. Aurobindo Pharma Ltd., Unit-5, Plot No.79 to 91, Phase-II, IDA Pashamylaram, Patancheru Mandal, Sangareddy District.	
9.	23154/2020 *	M/s. Aurobindo Pharma Ltd., Unit-I, Survey Nos. 3379, 385, 386, 388-396 & 269, Borpatla, Hatnoor (M), Sangareddy District.	
10.	23296/2020 *	M/s. Aurobindo Pharma Ltd., Unit-6 A&B, Survey No. 329/30 and 329/47, Chitkul (V), Patancheru (M), Sangareddy District.	
11.	23328/2020 *	M/s. Aurobindo Pharma Ltd., (Unit-9), Gundlamachanoor (V), Hatnoora (M), Sangareddy District.	
12.	4118/2021 **	M/s. Chrome Laboratories India (P) Ltd, Pashamailaram, Sangareddy District.	Declaring the Action of TSPCB in demanding contribution to the Corpus Fund by the Petitioner, despite the unit is not in the Patancheru Bollaram IDAs and brushing aside the Orders of Hon'ble High Court Dt: 31.12.2020 in WP No. 19154 of 2021 and issuing the orders of rejection vide order dt: 01.02.2021, warranting punitive actions as per SCN for the alleged non-contribution to the Corpus Fund as being arbitrary, illegal and violative of Article 14 and 19 (1) (g) of Constitution of India and per
13	4143/2021 **	M/s. Suven Pharmaceuticals ltd, Pashamailaram, Sangareddy District.	

Sl. No	WP No.	Petitioner industry	Prayer
			contra to the Judgment of NGT, Chennai in OA No. 69 of 2013 and batch and consequently direct Respondents not to insist upon contribution to the Corpus Fund.
14	6105/2021	M/s. Pirmal Pharma Ltd, Digwal (V), Kohir (M), Sangareddy District.	<p>i. Declaring the Show Cause Notice (SCN) dt: 28.9.2020 and declaring the Order dt: 01.02.2021 issued by the Board as illegal, arbitrary and violate of the directions issued by Hon'ble NGT, Chennai vide Judgment dt: 24.10.2017 in application no. 90 of 2013 & batch.</p> <p>ii. Directing R2 to withdraw both the SCN dt:28.09.2020 and Order dt: 01.02.2021 issued by the Board and</p> <p>iii. Directing R2 not to take any adverse action against the Petitioner and not to stop/deny any regular/ routine approvals / permissions on the basis and on the ground of issuance of said SCN and Order dt: 01.02.2021 by the R2.</p>

*- Disposed vide Order dt: 19.02.2021.

** - Disposed vide Order dt: 26.03.2021.

Batch 2 (1 No. of WP) filed by BDMA along with 6 other Drug and Drug Intermediate Units (located in Patancheru - Bollaram IDA):

Sl. No	WP No.	Petitioners	Prayer
1.	19514/2020 \$	<p>(1) BDMA & 6 petitioner industries viz.,</p> <p>(2) M/s. Sri Krishna Pharmaceuticals Ltd., Unit-IV, IDA Bollaram, Jinnaram (M), Sangareddy District.</p> <p>(3) M/s. Virchow Petro Chemicals Pvt Ltd., Phase-I, IDA Patancheru, Sangareddy District.</p>	<p>(i). Hon'ble Court may be pleased to direct the Respondents not to take any fugitive action against the Member Units of the petitioners, without considering representations filed for reviewing the guidelines for remittance of the Corpus Fund, pending WP.</p> <p>(ii). Declaring the action of R2 in demanding contribution to the Corpus Fund by the Members of 1st Petitioner & other petitioners, brushing aside the orders of the Hon'ble High Court in WP No. 26484 of 2019 & batch, issuing Show Cause Notice / making demands</p>

Sl. No	WP No.	Petitioners	Prayer
		(4) M/s. Hitesh Chemicals & Drugs Pvt Ltd., IE Patancheru, Sangareddy District.	threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violatives of Article 14 and 19 (1) (g) of Constitution of India and per contra to the Judgment of NGT, Chennai in Application No. 69 to 72 of 2013 & batch and direct Respondents not to insist upon contribution to the Corpus Fund and issue such other writ or order or direction as deemed fit and proper in the circumstances of the case.
		(5) M/s. Mahidara Chemicals Pvt Ltd., Unit-I, Phase-I, IDA Patancheru, Sangareddy District.	
		(6) M/s. Roopa Industries Ltd., Phase-IV, IDA Patancheru, Sangareddy District.	
		(7) M/s. Prabhava Organics Pvt. Ltd., SVCIE, IDA Bollaram, Jinnaram (M), Sangareddy District.	

\$- Disposed vide Order dt: 19.02.2021.

Batch 3 (4 Nos. of WPs) filed by 4 Drug and Drug Intermediate Units

(located outside Patancheru – Bollaram IDA):

Sl. No	WP No.	Petitioners	Prayer
1.	19682/2020	M/s Honour Lab Limited Unit I, Sy.No.202 Bonthapalli (V), Gummadidala(M) Sangareddy Dist Telangana	(i). Hon'ble Court may be pleased to direct the R2 (TSPCB) not to demand contribution from the petitioner to the corpus fund and refrain from taking any coercive action, pending disposal of the WP.
2.	19690/2020	M/s Vivin Drugs & Pharmaceuticels Ltd, S.No 10 and 10D Gaddapotharam (V) Jinnaram(M) Sangareddy Dist	(ii). Declaring the action of R2 in demanding contribution to the Corpus Fund by the unit, despite it is not in the Patancheru – Bollaram IDAs area and brushing aside the orders of High Court dated 20.12.2019 in WP No. 24987/2019 & batch and demanding the contribution to the Corpus Fund pursuant to Notice dated 06.11.2019 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violatives of Article 14 and 19 (1) (g) of Constitution of India and per contra to the Judgment of NGT, Chennai and also subversive of the provisions of Water & Air Act and Rules framed thereunder and consequently direct
3.	20276/2020	M/s Hetero Labs Limited Unit I, S No 10 Gaddapotharam (V) Jinnaram (M) Sangareddy Dist	
4.	20385/2020	M/s Hetero Labs Limited Unit IV, S No 599,	

Sl. No	WP No.	Petitioners	Prayer
		Temple Street Bonthapalli(V) Gummadidala (M) Sangareddy Dist	the Respondents not to insist upon contribution to the Corpus Fund.

The Hon'ble High Court vide Order dated 31.12.2020 in WP No. 19514 of 2020 (filed by BDMA) ordered as follows (**Annexure-XVI**): -

".....

.....

Pending further orders, the 2nd respondent shall pass orders, after considering the explanation submitted by the Members of the 1st petitioner-Association including other petitioners to the show cause notices issued to each of them by 2nd respondent regarding non-payment of corpus fund, within four (04) weeks from the date of receipt of copy of this order.

Pending passing of such orders by 2nd respondent and communication of those orders to the petitioners, no coercive steps shall be taken against the 1st petitioner-Association and its other members by the respondents".

As per the above Orders of Hon'ble High Court, the Board issued Orders dt: 01.02.2021 to the Petitioner Industries and other industries to whom SCN was issued by the Board. A copy of the TSPCB Order dt.01-02-2021, issued by the Board is enclosed as **Annexure-XVII (A) & (B)**.

It is to further submit that the Hon'ble High Court vide Order dt: 19.02.2021 disposed the WP filed by BDMA (WP No.19514 of 2020) and 4 Petitions filed by M/s. Aurobindo Pharma Ltd (WP No. 23139, 23154, 23296 & 23328 of 2020) (**Annexure-XVIII**), ordering as follows: -

"1. Learned counsel for the petitioners states that after the last date of hearing i.e., 31.12.2020, the respondent No.2 has passed an order after considering the representation of the petitioner No.1/Association on 01.02.2021.

2. That being the position, nothing further survives in the present petitions. If the petitioners are aggrieved by the order that has been passed by the respondent No.2, it is for them to seek appropriate legal recourse before the appropriate forum.

3. The present petitions are accordingly disposed of along with the pending applications, if any. "

It is to further submit that the WPs filed by M/s. Chrome Labs (WP 4118 of 2021) and Suven Pharma (WP 4143 of 2021), challenging the Board's Order dt: 01.02.2021 (Order given by Board on payment of Corpus fund as per the Hon'ble High Court Order dt: 31.12.2020) were disposed by the Hon'ble High Court vide Order dt: 26.03.2021, ordering as follows (Annexure-XIX):

"1. The present petitions have been filed by the petitioners praying inter alia for declaring the action of the respondent No.2/Telangana State Pollution Control Board in demanding contribution to the corpus fund created by it, in terms of the orders dated 24.10.2017 passed by the National Green Tribunal, Southern Bench, Chennai in a batch of matters, as illegal and arbitrary.

2. At the outset, we have requested learned counsel for the petitioners to address this court on the maintainability of the present petitions when, even as per the impugned order dated 01.02.2021 passed by the respondent No.2/Telangana State Pollution Control Board, payment in the corpus fund is being called upon to be made by the concerned industries in terms of the order of the National Green Tribunal, Southern Bench, Chennai. In our opinion, if the petitioners are aggrieved by the aforesaid action of the respondent No.2/ Telangana State Pollution Control Board, its remedy lies before the National Green Tribunal. Instead, the petitioners are calling upon this court to interpret the order of the National Green Tribunal one way or the other, which is not permissible.

3. We decline to entertain the present petitions. The same are accordingly closed along with the pending applications, if any. It is for the petitioners to approach the National Green Tribunal for clarification of its order dated 24.10.2017 and/or to seek appropriate orders to the effect that they are not under any obligation to contribute to the corpus fund as directed to be created by the National Green Tribunal in terms of the order dated 24.10.2017."

The Writ Petitions filed by 12 industries are pending before the Hon'ble High Court as on 31-03-2021.

Direction No. 12:

"All the existing units shall have their primary effluent treatment system inside the unit, whether they are members of CETP or not and the same has to be scrupulously enforced by the Regulatory Authority"

Compliance:

It is respectfully submitted that as per the directions of the Hon'ble Supreme Court in WP (C) No. 375 of 2012, the Board vide paper notification dated 24.03.2017 has directed all the water pollution potential units in the State to establish primary effluent treatment system. The WP (C) No. 375 of 2012 was taken up by the Hon'ble NGT, Principal Bench, New Delhi and renumbered as OA No. 593 of 2017. As per the directions of the Hon'ble NGT, New Delhi, the Board is filing monthly status reports to CPCB through online portal from August 2018 onwards.

Direction No. 14:

"At present there is no necessity for any direction against any of the units to pay any amount under 'polluter pays' principle except leaving it to the authority to invoke the same in appropriate cases".

Compliance:

It is to submit that as per the directions of the Hon'ble NGT, the Board is invoking the "Polluter pays Principle" in cases warranted.

Direction No. 15:

"On the factual matrix of the case, there is no necessity for appointment of any permanent authority by the Central Government by invoking powers under Section 3 of the Environment (Protection) Act, 1986. However, it is open to the Central Government to appoint any such authority for supervising and implementing various directions given in the judgment since the directions are already existing directions from various authorities and are continuing process".

Compliance: --**Direction No. 16:**

"CSR of the units as governed under the Companies Act, 2013 are independent of various directions contained in this judgment including setting up of a Super Speciality Hospital, amounts to be contributed for restoration etc".

Compliance: ---**Direction No. 17:**

"There are no further directions required for functioning of Jeedimetla Effluent Treatment Plant (JETL) and the same is discharged, except directing the Board to make continuous monitoring of the function of JETL and ensure that the directions given by the Hon'ble Supreme Court dated 10.11.1999 to JETL are scrupulously followed."

Compliance:

The Board is monitoring inlet & outlet parameters on monthly basis to verify the compliance of the inlet and outlet standards of JETL.

Inlet of JETL: The monthly average analysis results of inlet of M/s. JETL, pertaining to the parameters of effluents for the period from October 2020 to March 2021 are meeting the standards prescribed by the Board.

Outlet of JETL: The monthly average analysis results of outlet of M/s. JETL, pertaining to the parameters of effluents from October 2020 to March 2021 are meeting the standards prescribed by the Board.

The monthly Analysis results of inlet and outlet of JETL from October 2020 to March 2021 are enclosed as **Annexure-XX**.

The Board is taking necessary action for compliance of the directions issued by the Hon'ble NGT, Chennai vide Judgment dated 24-10-2017.

Qu
9.7.2021

MEMBER SECRETARY

MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.

S.No.	Unit_Name	Line of activity	Connectivity status	Remarks
	RO, Sangareddy.			
1	M/s. Aurobindo Pharmaceuticals Ltd., Unit – I, Sy. No. 388/89, Borapatla (V), Hatnoora (M), Sangareddy District.	Pharmaceutical	Connected	
2	M/s Aurobindo Pharma Ltd., Unit V, Plot No. 79-91, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
3	Aurobindo Pharma Ltd., Unit - VI-A&B, Sy. No. 329/39 & 329/47, Chitkul, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
4	M/s. Aurobindo Pharmaceuticals Ltd., Unit – IX, Sy. No. 371, Gundlamachanoor (V), Hatnoora (M), Sangareddy District.	Pharmaceutical	Connected	
5	M/s. Mylan Laboratories Ltd (Formerly M/s. Matrix Laboratories Ltd), Unit – 7, Plot No. 13, 14, 99 & 100, Phase-II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
6	M/s. Piramal Enterprises Ltd (Formerly M/s. Piramal Healthcare Ltd, Unit – I, II & III), Sy. No. 71,77,78,79A to 80A,81A & 82A, Digwal (V), Zaheerabad (M), Sangareddy District.	Pharmaceutical	Connected	
7	M/s. Everest Organics Ltd., Aroor (V), Sadasivpet (M), Sangareddy District.	Pharmaceutical	Connected	
8	M/s. Biocon Ltd., Plot No. 213 – 215, Phase – II, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
9	M/s. Sri Chaitanya Chlorides Pvt. Ltd., Plot No. 31,32,39 and 40, Phase - II, Pashamailaram, Sangareddy District.	Pharmaceutical	Connected	
10	M/s. MSN Pharma Chem Pvt. Ltd (Formerly M/s. Monarch Laboratories Ltd), Plot No. 212, Phase –II, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
11	M/s. Ogene Systems India Pvt Ltd., (Formerly Monarch Laboratories Ltd), Plot No. 212, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District	Pharmaceutical	Connected	
12	M/s. Arch Pharma Labs Ltd., (formerly M/s. Merven Drug Products Ltd.), Sy. No. 323, Gundlamachanoor (V), Hatnoora (M), Sangareddy District.	Pharmaceutical	Connected	
13	M/s. MSN Laboratories Ltd, Sy. No. 317 & 323, Rudraram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
14	M/s. Suven Life Sciences Ltd., Plot No. 262, 263, 270 & 271, IDA, Phase-II, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
15	M/s.Hitesh Chemicals & Drugs Pvt. Ltd., D-7 & 8, Industrial Estate, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
16	M/s.Roopa Industries Ltd., A3, A4, Phase – IV, IDA, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
17	M/s. Inventa Chemicals Ltd., Unit – III, (Formely M/s. Deccan Drugs Ltd.), Sy. No. 221, Pati (V), Patancheru(M), Sangareddy District.	Pharmaceutical	Connected	
18	M/s. MSN Laboratories Ltd, Unit-II, (formerly M/s. Venkatarama Chemicals Ltd), Sy. No. 36/A, Kardanoor (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
19	M/s. Covalent Laboratories Ltd., (Formerly SV's Remedies Ltd, formerly Randy Laboratories Limited, Sy. No. 374/A, Gundlamachnoor (V), Hathnoora (M), Sangareddy District.	Pharmaceutical	Connected	
20	M/s. Honour Lab Pvt. Ltd, Unit-V, (Formerly M/s. Cirex Pharmaceutical Ltd), Sy. No. 371, Gundlamachanoor (V), Hatnoor (M), Sangareddy District.	Pharmaceutical	Connected	

21	M/s. Arene Life Sciences Ltd., Sy. No. 49 & 210, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
22	M/s. Synthokem Labs Pvt. Ltd., Unit – II, (Formerly M/s. Pfimex Organics Ltd.), Plot No.222-224 & 235-237, Phase-II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
23	M/s. Virchow Petrochemical Pvt.Ltd., Plot No. 17A, IDA, Patancheru, Sangareddy District.	Pharmaceutical	Connected	
24	M/s. Chromo Laboratories India Pvt. Ltd., (Formerly M/s. Anjani Chem), Plot No. 43, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
25	Smilax Laboraories Ltd, Patancheru (M), Sangareddy District.	Pharmaceutical	Closed - Sick.	Sick
26	M/s. SS Organics Ltd., Sy. No. 252/1, Aroor (V), Sadasivpet (M), Sangareddy Dist.	Pharmaceutical	Connected	
27	Anu's Laboratories Ltd, Unit-II (Formerly Nitya Laboratories Ltd.,) IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Closed - Sick.	Sick
28	Avon Organics Ltd, Sy. No. 18, Yawapur (V), Sadasivapet (M), Sangareddy District.	Pharmaceutical	Closed - Sick.	Sick
29	M/s. Nectar Crop Sciences Ltd (formerly M/s. Hyderabad Chemicals Products Ltd), Plot No. 60 & 61, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pesticides	Conneted.	
30	Deccan Leathers Ltd, Plot No. 25, Phase-I, IDA, Patancheru (M), Sangareddy District.	Tannery	Sick	Sick
31	Neuland Laboratories Ltd, Unit-II, Plot No. 92-94, 257-259, IDA,Phase-II, Pashamylaram (V&M), Sangareddy District.	Pharmaceutical	Connected	
32	Virupaksha Organics Pvt. Ltd Plot No. 32 & 33, Phase-I, IDA, Pashamylaram (V&M), Sangareddy District.	Pharmaceutical	Connected	
33	Patancheru Enviro Tech Ltd, Plot No. 23,24,25 PhaseIV, IDA, Patancheru, Sangareddy District	CETPs	Connected	
34	Gensynth Laboratories Pvt. Ltd, Pashamylaram, Sangareddy District.	Pharmaceutical	Connected.	
35	RR Laboratories Pvt. Ltd, Plot No. 206, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Intermediates	Connected.	
36	AVR Organics Pvt. Ltd, Yewapur (V), Sadasivapet (M), Sangareddy District.	Intermediates	Connected.	
37	Micro Molecules Pvt. Ltd, Plot No. 4,5,14&15, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Intermediates	Connected.	
38	Satyadeva Pharmaceuticals Pvt. Ltd, Unit-II, Plot No. 21-26, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Intermediates	Connected.	
	RO, R.C.Puram.			
39	M/s. Mylan Laboratories Ltd., Unit – II (Formerly M/s. Astrix Laboratories Ltd.), Sy.No.10 & 42, Gaddapotharam (V), Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
40	M/s. Mylan Laboratories Ltd., Unit-I, (Formerly M/s. Matrix Laboratories Ltd., Unit – I / Formerly M/s. Vorin Laboratories Ltd.,) Sy.No. 10, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
41	M/s. Dr. Reddy Laboratories Ltd., Unit – I, Plot No. 137, 138, 145 & 146 SVCIE, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
42	M/s. Dr. Reddy Laboratories Ltd., Unit – II, Plot Nos.1, 75 A & B, 110, 111 & 112, SVCIE, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	

43	M/s. Dr. Reddys Laboratories Ltd., Chemical Tech Operations, Unit – III, Plot Nos. 116, 126 C & Sy.No. 157, S.V. Co-Operative Industrial Estate, IDA, Bollaram, Jinnaram (M), Sangareddy District 502 325.	Pharmaceutical	Connected	
44	M/s. Sri Krishna Pharmaceuticals Ltd, Unit-IV (Formerly M/s. Sri Krishna Drugs Ltd, Unit- II & M/s. Arandy Laboratories Ltd), Sy.No. 296/7/10, IDA Bollaram, Jinnaram (M), Sangareddy District 502 325.	Pharmaceutical	Connected	
45	M/s. Hygro Chemicals Pharmtek Pvt Ltd., (Formerly known as M/s. Hygro Chemicals Pvt Ltd.), Plot No. 174, Progressive Industrial Society, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
46	M/s. Gennex Pharmaceuticals Ltd., (Formerly M/s. Prudential Pharmaceuticals Ltd), Sy.No.133, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
47	M/s. Prabhava Organics (P) Ltd., Plot No. 103/B, Sri Venkateswara Co-op. Indl. Estate, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
48	M/s. Glochem Industries Ltd., Sy.No. 174 to 176, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
49	M/s. Rampex Labs Pvt Ltd., Sy.No. 172, Plot No. 151, S.V. Co-op. Industrial Estate, (V) Road, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
50	M/s. Sreekara Organics, Sy.No. 159/A, SVCIE, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
51	M/s. Sheetal Chemicals Pvt Ltd., Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
52	M/s. Aktinos Pharma Pvt Ltd., (Formerly M/s. Vaishnavi Labs Ltd.) Plot No. 154/A/6, Sy.No. 172 A, S. V. CO-Op. Industrial Estate, IDA, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
53	M/s. Hexagon Drug Laboratories Pvt Ltd., Plot No. 103/D, SVCIE, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
54	M/s. Pragathi Organics Ltd., Bollaram Village, Jinnaram Mandal, Sangareddy District.	Pharmaceutical	Sick	Sick
55	M/s. Sridhanada Laboratories, (Formerly M/s. Hydex Chemicals Pvt Ltd.,) Sy.No. 296/7/3, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
56	M/s. Vindhya Organics (Formerly M/s. Parsin Chemicals Ltd), Plot.No.3, 4 & 5, Anrich Industrial Estate, IDA Bollaram, Jinnaram (M), Sangareddy District - 502 325.	Pharmaceutical	Connected	
57	M/s. Vijayasri Organics, Plot No. 164/A3, Sy.No. 172/A, S.V. Cooperative Industrial Estate, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
58	M/s. Fermi Chemicals Pvt Ltd., (Formerly M/s. Narmada Chemicals Ltd.), Sy.No. 103/E/1, SVCIE, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
59	M/s. Balaji Amines, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
60	M/s. Enpiar Pharma Pvt Ltd., (Formerly M/s. Vishnu Biotech Pvt Ltd.,) Sy.No. 296/7/3 & 1/5, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
61	M/s. Aurobindo Pharmaceuticals Ltd., Unit – II, Plot No. 103/A, 104/A, SVCIE, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
62	M/s. Sai Life Sciences Ltd., (Formerly M/s. Sai Advantium Pharma Ltd), Sy.No. 296/7/3, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	

63	M/s. Harika Drugs Pvt., Ltd., Sy.No. 165, Gummadidala (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
64	M/s. Shri Narahari Chemicals (P) Ltd., Sy.No. 315/2, Kallakal (V), Toopran (M), Medak District. - 502 334	Pharmaceutical	Connected	
65	M/s. Clininvent Research Pvt. Ltd., (Formerly M/s. Teckbond Laboratories Pvt Ltd.), Sy. No. 168, 170/A, 170/AA, 173/1 & 173/1AA, Anantharam (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	
66	M/s. Srivathsa Enterprises, (Srivathsa Life sciences Pvt Ltd.,) Sy.No.172, Anantharam (V), Gummadidala (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
67	M/s. MSN Life Sciences Pvt Ltd., Unit-I (Formerly M/s. Vijeta Life Sciences Pvt Ltd.), Sy.No. 21/A & 21 AA, Mambapur (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
68	M/s. Apex Drugs & Intermediates Ltd., Unit - 1, Sy.No. 14, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
69	M/s. Divis Pharmaceuticals Pvt Ltd., Sy.No. 10, IDA, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
70	M/s. Erythro Pharmaceuticals Pvt Ltd., Sy.No. 13, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
71	M/s Vivin Drugs & Pharmaceuticals Ltd., (Formerly M/s Eytan Labs Ltd., (Formerly Matrix Laboratories Ltd U - VI & M/s Biotech Pharma Ltd.), Sy.No.10 /A, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
72	M/s. Lee Pharma Pvt Ltd., Sy.No.10/G-1, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
73	M/s. Saraca Laboratories Pvt Ltd., Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
74	M/s. Aurobindo Pharma Ltd., Unit-VIII, Sy.No. 10 & 13, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
75	M/s. Hetero Labs Ltd., (Unit-I), Sy.No. 10, IDA Khazipally, Gaddapotharam (V), Jinnaram (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
76	M/s. Nosch Labs Pvt Ltd., (Formerly M/s. Sterilling Biochem Pvt. Ltd.), Sy.No. 14, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
77	M/s. Metrochem API Pvt Ltd., (Formerly M/s Sigachi Laboratories Ltd.,) Sy. No. 42, Ali Nagar, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
78	M/s. Rakshit Drugs Pvt Ltd., Sy.No.10/B, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
79	M/s. Neuland Laboratories Ltd., Unit - III, (Formerly M/s. Arch Pharma Labs Ltd., (Formerly M/s. Sibra Pharmaceuticals Ltd.), Plot No. 3-72, Sy.No.10, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
80	M/s. Virchow Chemicals Pvt Ltd., Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
81	M/s. Virupaksha Organics Pvt Ltd., (Formerly M/s. DRK Chemicals Pvt Ltd.), Sy.No.10, Gaddapotharam (V), Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	

82	M/s. KRS Pharmaceuticals Pvt. Ltd., (M/s. Vinay Chem), Sy.No.10/A, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
83	M/s. Maithri Laboratories, Sy.No.14, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
84	M/s. Lucent Drugs Private Limited, (Formerly M/s. Yag Mag Labs Pvt Ltd., Sy.No.10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
85	M/s. Benova Labs Pvt Ltd., (Formerly M/s. Pilot Organics), Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
86	M/s. Meka Laboratories, Sy.No.10/C, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
87	M/s Aurore Life Sciences Pvt Ltd., (Formerly M/s Eshwar Pharmaceuticals Pvt. Ltd., / M/s. Konar Organics Ltd) Sy.No.180/2, Khazipally (V), Jinnaram (M), Sangareddy District	Pharmaceutical	connected	
88	M/s. Kekule Pharma Ltd., Sy.No. 180/1 to 15, Khazipally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
89	M/s. SMS Pharmaceuticals Limited, Unit-I, Khazipally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
90	M/s. Shri Ram Chlorochem Ltd., Sy.Nos. 180/1 to 15, Industrial Area, Khazipally (V), Jinnaram (M), Sangareddy District. District 502 319.	Pharmaceutical	Connected	
91	M/s Selmar Lab Private Limited., Unit-II (Formerly M/s. KRR Drugs & Chemicals (P) Ltd., / M/s. KRR Drugs & Intermediates Pvt Ltd), (Formerly M/s. Medeva Laboratories Pvt Ltd), Sy.No.180/1 to 15, IDA, Khazipally, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
92	M/s. Hetero Drugs Ltd, Unit-IV, Sy.No.599(P), 629 (P), 630 (P) & 631, IDA Bonthapally (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	
93	M/s. Symed Labs Limited., Unit-I, Sy. No. 353, Domadugu (V), Jinnaram (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
94	M/s. Rakshit Drugs Pvt Ltd., Unit - II, (Formerly M/s.Saanvi Laboratories Pvt Ltd., (Formerly M/s.Twin Star Laboratories Ltd), Sy.No. 496, Temple Street, Bonthapally Village, Jinnaram Mandal, Sangareddy District.	Pharmaceutical	Connected	
95	M/s. Hetero Drugs Ltd, Unit - I, Sy.No.213, 215 & 253, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
96	M/s. Neuland Laboratories Ltd., Unit - I, Plot.No. 347, 474 & 490/2, Veerabhadraswamy Temple Road, Bonthapally (V), Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
97	M/s. Granules India Ltd., Unit-I, (Paracetamol Division), Sy.No. 533, 535, 536, Temple Road, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
98	M/s. Denisco Chemicals Pvt. Ltd., (Formerly M/s. Vaya Jayanthi Drugs (P) Ltd.,) Sy.No. 625, Temple Street, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
99	M/s.Metrochem API Pvt Ltd., (Formerly M/s Sigachi Laboratories Ltd.,) Sy.No.530 & 534, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
100	M/s. Virchow Drugs, Sy.No.639, Temple Road, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
101	M/s. Sri Gayathri Drugs Pvt Ltd., Sy.No.497, Bonthapalli (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	

102	M/s. Maithri Drugs Pvt Ltd., (Formerly M/s. Bajaj Organics Pvt Ltd., /M/s. Bell Remedies), Sy.No. 222 to 225, IDA Bonthapally, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
103	M/s. Granules India Ltd., (Formerly M/s. Auctus Pharma Ltd., & M/s. Neo Medichem Pvt Ltd.), API Unit-III, Sy.No. 216, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
104	M/s. RMS Research Labs, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
105	M/s. Honour Labs Ltd., (Formerly M/s. Vinar Organics Pvt Ltd), Unit-I, Sy.No. 202, Bonthapally, Jinnaram (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
106	M/s. Clariant India Limited, (Formerly M/s. Vivimed Labs Ltd., Unit-II, Sy.No. 202, 207A, 207AA, 207E, 208A, 208AA, 208E, 208EE, Notified Industrial Area, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
107	M/s. Sudershan Drugs & Intermediates Ltd., Kanukunta (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	
108	M/s. Amara Labs (Formerly M/s Phanicare Pharmaceuticals), IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
109	M/s. Total Drugs & Intermediates Pvt Ltd., (Formerly M/s. Neulife Laboratories Ltd.,) Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
110	M/s. Pavan Drugs & Chemicals Pvt Ltd., Sy.No. 216, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
111	M/s. South Whale Chemicals, Sy.No. 10, Plot No. A-1, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
112	M/s. Medchem Labs., (Formerly M/s. Zyden Gentec Ltd, & (Formerly M/s. Sree Venkateswara Medichem Labs Pvt Ltd), Plot No. 8-71/1, Sy.No.168, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
113	M/s. Kalvik Laboratories Ltd., (M/s. Arka Laboratories), 15-52, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
114	M/s. SMS Pharmaceuticals Ltd., Unit - V, (Formerly M/s. Plant Organics Ltd.), Sy.No. 296/7/4, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
115	M/s. Selma Laboratories Pvt Ltd., (Formerly M/s. Jupiter Bio Sciences Ltd.,) Sy.No.10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
116	M/s. PSN Medicare Pvt Ltd., (Formerly M/s Vasishta Organics Pvt. Limited.) Sy. No. 296/7/11, IDA, Bollaram, Jinnaram Mandal, Sangareddy District	Pharmaceutical	Connected	
117	M/s Arch Pharma (Formerly M/s Watsol Organics Ltd.,) Mittapally Village, Siddipet Mandal, Siddipet District	Pharmaceutical	Connected	
Merged industry				
	M/s. TPS Laboratories Pvt Ltd., Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.			Merged with M/s Virupaksha Organics

TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.



MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF ASANIKUNTA, BOLLARAM (V), JINNARAM (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.12	7.01	6.81	6.71	7.13	6.2	6.0 - 9.0
E. Conductivity	(µmhos/cm)	11420	6090	9250	15310	12840	12210	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	6587	3586	5580	8794	7720	7090	-
Chemical Oxygen Demand (COD)	mg/L	1258	1014	1296	1403	1280	1312	-
Biological Oxygen Demand (BOD)	mg/L	318	254	324	350	286	262	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	NIL	NIL	NIL	NIL	NIL	NIL	Min 4 mg/L
Total Coliform	MPN/100 ml	350	430	540	540	430	540	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	32	26	30	34	39	32	-
Chlorides	mg/L	1120	616	648	946	1120	1082	-
Sulphates	mg/L	109	123	166	220	220	226	-
SAR	mg/L	3.60	1.80	1.94	2.23	2.20	2.30	Max 26
Boron	mg/L	0.41	0.35	BDL	0.47	0.49	0.49	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	Below - 'E'	-					

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ANNEXURE-II

SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF KHAZIPALLY TANK, KHAZIPALLY (V), JINNARAM (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.13	6.85	7.35	7.26	7.31		6.0 - 9.0
E. Conductivity	(µmhos/cm)	3110	1600	1246	2802	3000		Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	1741	920	712	1648	1682		-
Chemical Oxygen Demand (COD)	mg/L	52	38	44	46	50		-
Biological Oxygen Demand (BOD)	mg/L	5	4	4.5	5	5.5		Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.6	4.9	4.5	4.3	4		Min 4 mg/L
Total Coliform	MPN/100 ml	46	41	35	39	41		Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL		1.2 mg/L
Nitrates	mg/L	21	13	11	14	17		-
Chlorides	mg/L	336	172	162	198	212		-
Sulphates	mg/L	31	36	23	38	31		-
SAR	mg/L	1.48	1.04	1.06	0.96	1.06		Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL		Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'D'	'D'	'D'	'D'	'D'		-

Remarks:- Abnormal values were observed in Khazipally tank it may be due to the discharge of effluents in the month of January-2020.


 SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF KISTAREDDYPET TANK, KISTAREDDYPET (V), AMEENPUR (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.23	6.92	7.20	7.19	7.39	7.62	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1520	1023	1120	1824	1924	2465	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	886	587	634	1062	1075	1438	-
Chemical Oxygen Demand (COD)	mg/L	96	72	64	66	62	70	-
Biological Oxygen Demand (BOD)	mg/L	10	7	6	5.7	6	8	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	5.7	5.9	6.1	5.8	5.2	5.4	Min 4 mg/L
Total Coliform	MPN/100 ml	70	63	58	63	70	84	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	11	8	12	13	15	15	-
Chlorides	mg/L	182	160	148	160	192	172	-
Sulphates	mg/L	27	24	16	26	24	30	-
SAR	mg/L	1.11	0.97	1.07	0.90	1.06	1.08	Max 26
Boron	mg/L	0.03	0.02	BDL	0.03	0.04	0.04	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
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MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF GANDIGUDEM TANK, GANDIGUDEM (V), AMEENPUR (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.08	7.02	7.47	7.48	7.11	7.34	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1230	736	773	1160	1140	1287	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	718	428	442	680	642	742	-
Chemical Oxygen Demand (COD)	mg/L	52	46	50	58	60	64	-
Biological Oxygen Demand (BOD)	mg/L	5.6	5	4.8	6	6.5	7	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	5.8	6	6.3	5.9	5.6	5.3	Min 4 mg/L
Total Coliform	MPN/100 ml	70	58	63	70	84	94	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	8	6	8	9	10	9	-
Chlorides	mg/L	164	82	74	108	142	118	-
Sulphates	mg/L	21	25	15	15	15	13	-
SAR	mg/L	1.03	0.69	0.61	0.82	0.89	0.72	Max 26
Boron	mg/L	0.02	0.03	BDL	0.05	0.04	0.04	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'D'	'D'	'D'	'D'	'D'	'D'	-

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ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF ISNAPUR TANK, ISNAPUR (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS.	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.00	6.83	7.35	7.4	7.18	7.11	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1615	1163	1437	2674	3240	3964	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	942	667	812	1540	1817	2298	-
Chemical Oxygen Demand (COD)	mg/L	96	82	88	94	168	156	-
Biological Oxygen Demand (BOD)	mg/L	12	9	10.5	11	15	14	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4	5.4	5	4.8	4.4	4.2	Min 4 mg/L
Total Coliform	MPN/100 ml	220	170	210	240	220	280	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	20	9	10	15	18	13	-
Chlorides	mg/L	316	140	156	174	270	284	-
Sulphates	mg/L	30	18	14	28	26	34	-
SAR	mg/L	1.23	0.86	1.07	1.18	1.21	1.22	Max 26
Boron	mg/L	0.03	0.02	0.03	0.04	0.05	0.05	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy Dist.

CONSOLIDATED ANALYSIS REPORTS OF M/s. PETL, PATANCHERU FROM OCTOBER - 2020 TO MARCH - 2021

Parameters	INLET OF CETP										OUTLET OF CETP						
	pH	TSS	TDiS	COD	NH ₃ -N	Oil & Grease	Boron	pH	TSS	TDiS	COD	BOD	NH ₃ -N	Oil & Grease	Boron		
Standards	5.5-9.0	-	5,000mg/l	15,000mg/l	50mg/l	20mg/l	2mg/l	5.5-9.0	100mg/l	2100mg/l	250mg/l	30mg/l	50mg/l	10mg/l	2mg/l		
OCTOBER - 2020	6.66	132	1385	1659	37	0.27	0.2	7.59	37	1097	157	17	1.40	BDL	BDL		
NOVEMBER - 2020	6.74	130	1405	1856	37	0.34	0.24	7.55	31	1198	188	20	1.78	BDL	BDL		
DECEMBER - 2020	6.77	138	1387	1887	38	0.39	0.32	7.58	37	1185	191	19	2.05	BDL	BDL		
JANUARY - 2021	6.77	136	1412	1870	36	0.33	0.27	7.73	37	1192	189	21	1.78	BDL	BDL		
FEBRUARY - 2021	6.81	130	1420	1848	35	0.36	0.29	7.63	32	1119	186	20	1.87	BDL	BDL		
MARCH - 2021	6.70	155	1736	1871	37	0.40	0.3	7.57	39	1397	190	21	1.94	BDL	BDL		

Note: All values are expressed in mg/L except pH.
 BDL: Below Detectable Level

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ANNEXURE-III

(4)

(A2)

PATTANCHERU ENVIRO-TECH LIMITED			
S.No.	MONTH	Tankers Received KL	Tankers Rejected KL
1	OCTOBER'2020	96890	Nil
2	NOVEMBER'2020	75530	Nil
3	DECEMBER'2020	75840	Nil
4	JANUARY'2021	73470	Nil
5	FEBRUARY'2021	69580	Nil
6	MARCH'2021	78300	Nil

B. R. Sreedhar Reddy



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PATTANCHERU ENVIRO - TECH LIMITED

MEMBERS LIST

S.NO	NAME OF THE INDUSTRY
1	AGARWAL RUBBER LTD
2	Akshava patra
3	AKTINOS PHARMA
4	Alkali Metals Pvt. Ltd (Dundigal)
5	Alkali Metals Pvt. Ltd (UPPAL)
6	Arch Pharmalabs Limited
7	APL Health Care Ltd.,
8	Arch Pharma
9	ARENE LIFE SCIENCES LTD
10	Aryan Precisions Pvt Ltd.
11	Assam Carbon Products Ltd.,
12	Astha Laboratories
13	Auriyene Discovery Technologie Ltd.,
14	Aurobindo Pharma Ltd Unit - I
15	Aurobindo Pharma Ltd. U- II
16	Aurobindo Pharma Ltd U - III
17	Aurobindo Pharma Ltd U- IV
18	Aurobindo Pharma Ltd U - V
19	Aurobindo Pharma Ltd U - VIA
20	Aurobindo Pharma Ltd U - VI B
21	Aurobindo Pharma Ltd U - VII
22	Aurobindo Pharma Ltd U- VIII
23	Aurobindo Pharma Ltd U - IX
24	Aurobindo Pharma Ltd U - XII
25	Aurobindo Pharma Ltd U -XVI
26	Aurobindo Pharma Ltd U-XVII
27	AUROBINDO PHARMA LTD XVIII
28	Aurobindo Pharma Ltd U - RC -I
29	Aurobindo Pharma Ltd U- RC -II
30	AVR ORGANCS PVT LTD.
31	Balaji Amines Ltd.,
32	Banyan Sustainable Waste Management Services Pvt. Ltd.,
33	BIOCON LTD
34	Biological E.ltd Shamirpet
35	Biological E.ltd Shamirpetm (Pharma Division)
36	Biological E.ltd - Unit I
37	Biological E.ltd - Unit II
38	BIOPHORE INDA PHARMACEUTICALS (P) LTD.,
39	Brilliant Bio Pharma
40	chromo labs
41	Clariant
42	Corey Organics pvt. Ltd.
43	CRONUS PHARMA SPECIALITEIS (I) PVT LTD
44	DENISCO CHEMICALS (P) Ltd
45	DENISCO CHEMICALS (P) Ltd
46	DIVIS PHARMACEUTICALS PVT LTD
47	Dr. REDDY'S LABORATORIES Ltd
48	Dulichand Silk Mills Ltd.,
49	E.P.T.R. Institute
50	Enjiar Pharama (P) Ltd
51	Erythro Pharma (I) Ltd.,
52	Eugia Pharma Specialities Ltd
53	Evertoyen life sciences.

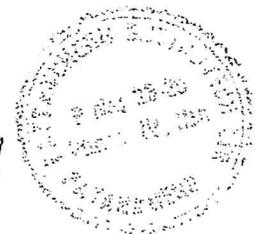
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54	Exel Rubber Ltd., IV (Cherval)
55	Exel Rubber Ltd., IV Bollaram
56	FLEMING LABORATORIES Ltd
57	Gennex Laboratories Ltd
58	Gensynth Labs.
59	Gland Pharma
60	Glochem Industries Ltd
61	Granules India Ltd., Unit III
62	Graviti Pharmaceuticals Pvt Ltd
63	Harika Drugs Pvt. Ltd.
64	Harlex Rubber (P) Ltd
65	Hetero Labs Ltd
66	Hetero Labs Ltd (Jedcherla)
67	Hexagon Drugs
68	Himjal Beverages Pvt. Ltd.,
69	Hindustan Coca-Cola Beverages Pvt Ltd
70	Hitesh Chemicals & Drugs Pvt. Ltd.
71	HONOUR LABS LTD.,
72	Hv - pro chemicals Pvt. Ltd.
73	Hvpro -Chemicals Unit - II
74	INVENTAA INDUSTRIES PVT LIMITED
75	Ion Exchange India Ltd
76	Island Veer Chemie Pvt. Ltd.
77	J.K. FENNER (INDIA) LTD
78	K.J.S (INDIA) Pvt. Ltd.,
79	K.K.S Organics
80	Kekule chemicals P Ltd.
81	Kirby Building systems India Ltd.,
82	KL Hi-Tech Secure Print Ltd.,
83	Konar Organics Ltd, Unit-I
84	Konar Organics Ltd, Unit-IV
85	KRS PHARMACEUTICALS PVT.LTD
86	Laasva Labs
87	Lakshmi Saras
88	Lamtuf Plastics
89	Lee Pharma Ltd
90	Lilasons Alco Bev Pvt Ltd.
91	Lofty laboratories Pvt. Ltd.
92	Louis Pharmaceuticals Pvt.Ltd.
93	Mahidra Chemicals
94	Maithri Laboratories Pvt. Ltd.,
95	Makson Health care Pvt.Ltd
96	Medreich Ltd
97	Metrochem API Pvt Ltd.,UNIT B (Bonthapally)
98	Metrochem API Pvt Ltd., UNIT C (Alinagar)
99	Micro Molecules Pvt. Ltd.,
100	Model Industrial Association Environment Management
101	MSN Life Sciences UNIT - I
102	MSN Life Sciences P. Ltd., U-II
103	MSN Laboratories Pvt. Ltd.,
104	MSN Laboratories U II
105	MSN Laboratories Formulation Division Pvt. Ltd.,
106	MSN R&D Laboratories Pvt. Ltd.,
107	MSN Pharma chem (P) Ltd
108	MSN Organics Pvt. Ltd.,
109	MYLAN LABORATORIES (R&D)
110	Mylan Laboratories G.Potharam,U-I
111	Mylan Labs Poley Palli

B.R. Sreedhar Reddy



112	Mylan Labs. Ltd. UNIT-VII
113	Neuland Laboratories U-II (PM)
114	Neuland Laboratories Ltd. (R&D)
115	Neuland Laboratories Ltd. GP
116	Neuland Laboratories Ltd. U-I (BP)
117	NICHINO CHEMICAL INDIA PVT. LTD.,
118	Nosch Labs Private Ltd
119	Ontop Pharmaceuticals Pvt. Ltd.,
120	OPTIMUS DRUGS PVT LTD (R&D)
121	Optimus Pharma
122	Parle Agro Pvt. Ltd
123	Pavithra Dairy Products Pvt. Ltd.,
124	PELLETS PHARMA
125	Piramal Enterprises Ltd
126	Prabhava Organics Pvt. Ltd.
127	Progenerics Pharma
128	Progressive foods
129	R.M.D Foods & Beverages Pvt. Ltd.,
130	R.R. Laboratories
131	Rakshith Drugs Pvt. Ltd.,
132	Rakshith Drugs Pvt. Ltd., B.P II
133	Rampex Labs (P) Ltd.,
134	Reddy Pharmaceuticals Pvt. Ltd.,
135	Refine plast
136	Roopa Industries Ltd.,
137	S.B. Organics
138	S.S Organics Ltd.
139	Sai Life Sciences Ltd.,
140	Salbrious Laboratories Pvt. Ltd
141	Sandvik Asia Pvt. Ltd.,
142	Sanozen Pharma
143	Salvadeva Pharamaceuticals Pvt., Ltd.,
144	Sawaria Pipes Pvt. Ltd.,
145	Selmar lab Private Limited
146	Sheetal Chemicals (I) Ltd.,
147	Shilpa Medicare
148	Shri Karthikeya Pharma
149	Siflon Drugs (P) Ltd.,
150	Sigachi Industries Pvt. Ltd.,
151	SKR Labs Pvt. Ltd.,
152	SMS Lifesciences India Ltd
153	Sneha Solvents
154	SOM Phytopharma (India) Ltd.,
155	Soubhavya confectionery
156	Spansules Formulations
157	Sri Chaitanya Chlorides Pvt. Ltd.,
158	Sri chavadi Pharma
159	Sri Gayathri drugs P. Ltd.
160	Sri Krishna Pharmaceuticals Ltd
161	Sri Sai Baba Cellulose Pvt. Ltd.,
162	Sriam Labs (I) Ltd.,
163	Srinivasa Labs
164	SRITHA CHEMICALS
165	Srivilas Hydro Tech Pvt. Ltd.,
166	SULAKSHANA CIRCUITS LTD
167	Sun Light Active Drugs Ingredients Pvt Ltd
168	Surabhi Industries
169	Suven Life Sciences Ltd.,

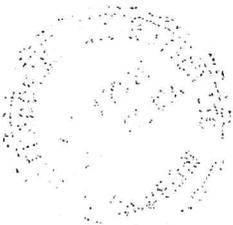
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170	Suven Life Sciences Ltd., (FDC)
171	SYNTHOKEM LABS U - II
172	Taivo Nippon Sanso K-Air India Pvt. Ltd.,
173	Total Drugs & Intermediate Pvt Ltd.,
174	United Brawaries (Kothal)
175	United Brawaries (Malle
176	V.S.P. ISPAT
177	VANAMALI ORGANICS
178	Veer Chemie & Aromatics p. ltd.
179	Venkar Chemicals Pvt. Ltd.,
180	VINDYA ORGANICS LTD
181	Virchow Biotech Pvt. Ltd.,
182	Virupaksha Laboratories Pvt.Ltd.
183	Virupaksha Laboratories Unit II
184	Virupaksha Organics Ltd
185	Visaka Milk Products India Pvt. Ltd.,
186	Visal Polymers
187	VURADI LAB
188	YAG MAG LABS (P) Ltd,
189	Spansules Formulations Unit II
190	ENVIRO WASTE MANAGEMENT SERVICES
191	VARDHAMAN SOLVENTS & CHEMICALS PVT. LTD
192	RA CHEM PHARMA LTD
193	LAKSHMI SARASWATHI CHEMICALS &
194	M/s. Veljan Dension Limited
195	M/S. SALICYLATES AND CHEMICALS PVT. LTD
196	Therapiva Pvt Ltd.,
197	Yashaswini Drugs
198	Vijetha Labs Pvt. Ltd.,
199	Maithri Drugs Pvt. Ltd.,
200	Aditya Medi Pharma Pvt Ltd.,
201	Avaca Pharma Pvt Ltd.,
202	Nector Labs.
203	Bharat Biotech
204	ACE Tyres
205	EXEL RUBBERS Bachupally

B. R. Sreedhar Reddy



Monitoring locations

STP - Amberpet - 2020 - 2021							
Parameters	Oct 2020	Nov 2020	Dec 2020	Jan 2021	Feb 2021	Mar 2021	Standards
pH	7.91	7.53	7.70	7.48	7.82	7.62	5.5 - 9.0
EC	1241	1143	1134	1606	1388	1401	-
DO	4.3	4.0	3.7	5.5	1.9	4.6	-
BOD	17	22	29	29	19	23	30
COD	65	85	143	111	92	104	250
TSS	10	10	75	38	11	13	100
Total Coliform	79	> 1600	>1600	23	79	140	-

Inference: All the parameters are within the stipulated standards for discharge into Inland surface water during October 2020 to March 2021.



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF ISUKAVAGU AT CULVERT ON PATANCHERU – KISTAREDDYPET ROAD, PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.18	7.39	7.32	7.38	7.24	6.85	6.0 - 9.0
E. Conductivity	(µmhos/cm)	773	858	640	1382	1632	1579	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	443	475	349	852	997	988	-
Chemical Oxygen Demand (COD)	mg/L	29	38	46	51	56	54	-
Biological Oxygen Demand (BOD)	mg/L	3.8	4.3	4.8	5.5	5.8	5.8	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.6	4.6	4.4	4.4	4.6	4.4	Min 4 mg/L
Total Coliform	MPN/100 ml	54	61	61	77	79	97	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	14	16	17	20	21	19	-
Chlorides	mg/L	160	170	139	146	163	171	-
Sulphates	mg/L	35	32	36	32	32	34	-
SAR	mg/L	0.89	1.20	0.86	1.05	1.26	1.14	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

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ANNEXURE - VI

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R. C. Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF ISUKAVAGU AT UPSTREAM OF PETL, POCHARAM (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.24	7.4	7.33	7.4	7.41	6.94	6.0 - 9.0
E. Conductivity	(µmhos/cm)	767	859	918	1404	2185	1714	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	434	475	508	865	1306	1051	-
Chemical Oxygen Demand (COD)	mg/L	32	36	59	66	70	65	-
Biological Oxygen Demand (BOD)	mg/L	4	3.8	6	7	6.8	7	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.5	4.4	3.8	4	4.1	4.3	Min 4 mg/L
Total Coliform	MPN/100 ml	59	53	77	58	77	87	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	15	16	19	23	23	20	-
Chlorides	mg/L	151	159	162	178	209	190	-
Sulphates	mg/L	37	34	37	38	34	36	-
SAR	mg/L	1.09	1.21	1.23	1.22	1.29	1.26	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'E'	'D'	'D'	'D'	-

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TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.



MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF ISUKAVAGU AT DOWN STREAM OF PETL, POCHARAM (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.12	7.16	7.47	7.38	7.32	6.90	6.0 - 9.0
E. Conductivity	(µmhos/cm)	769	864	787	1492	2213	1718	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	439	480	436	911	1361	1044	-
Chemical Oxygen Demand (COD)	mg/L	39	37	73	62	75	70	-
Biological Oxygen Demand (BOD)	mg/L	4.5	4.2	7.5	6.3	7.5	7.3	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.8	4.3	4.3	4.1	4.3	4.4	Min 4 mg/L
Total Coliform	MPN/100 ml	89	102	79	77	89	120	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	14	17	16	18	19	19	-
Chlorides	mg/L	142	149	152	190	219	186	-
Sulphates	mg/L	35	32	46	48	43	40	-
SAR	mg/L	1.01	1.16	1.24	1.28	1.28	1.26	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF NAKKAVAGU BEFORE CONFLUENCE POINT WITH ISUKAVAGU, NEAR MUTHANGI BRIDGE, MUTHANGI (V), PATANCHERU (M), SANGAREDDY DISTRICT. (UPSTREAM OF CONFLUENCE POINT WITH ISUKAVAGU)

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.27	7.39	7.34	7.48	7.46	7.27	6.0 - 9.0
E. Conductivity	(µmhos/cm)	575	793	1757	3076	3385	3555	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	328	436	969	1894	2047	2199	-
Chemical Oxygen Demand (COD)	mg/L	32	36	63	61	66	67	-
Biological Oxygen Demand (BOD)	mg/L	3.8	4	6.3	6.5	6.9	6.8	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.8	4.6	4.2	4.1	4.2	4.5	Min 4 mg/L
Total Coliform	MPN/100 ml	71	79	150	120	160	135	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	11	17	27	25	27	25	-
Chlorides	mg/L	146	155	239	260	309	297	-
Sulphates	mg/L	43	30	53	48	45	40	-
SAR	mg/L	0.88	1.10	1.34	1.31	1.38	1.33	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'D'	'D'	'D'	'D'	'D'	'D'	-

(5)

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ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF NAKKAVAGU AT BACHUGUDEM, BACHUGUDEM (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.19	7.26	7.29	7.38	7.46	7.32	6.0 - 9.0
E. Conductivity	(µmhos/cm)	753	818	951	1358	1659	1563	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	428	450	526	834	1006	970	-
Chemical Oxygen Demand (COD)	mg/L	32	38	76	67	74	76	-
Biological Oxygen Demand (BOD)	mg/L	3.6	4.2	7.8	7.3	7.8	7.8	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	5	4.9	4.3	4.2	4.2	4.5	Min 4 mg/L
Total Coliform	MPN/100 ml	74	77	97	115	112	115	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	12	15	15	17	19	24	-
Chlorides	mg/L	164	140	139	151	179	191	-
Sulphates	mg/L	46	26	43	44	50	45	-
SAR	mg/L	1.09	1.17	1.26	1.19	1.29	1.30	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF NAKKAVAGU AT ISMAILKHANPET BRIDGE, ISMAILKHANPET (V), SANGAREDDY MANDAL & DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.31	7.15	7.3	7.45	7.41	7.13	6.0 - 9.0
E. Conductivity	(µmhos/cm)	785	1004	1045	1493	1791	1677	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	450	552	578	918	1097	1040	-
Chemical Oxygen Demand (COD)	mg/L	38	38	69	65	70	70	Max 3 mg/L
Biological Oxygen Demand (BOD)	mg/L	4	4.3	6.8	6.8	7.3	7.4	Min 4 mg/L
Dissolved Oxygen (DO)	mg/L	4.6	4.4	4.3	4.2	4.1	4.5	Max 5000 MPN/100 ml
Total Coliform	MPN/100 ml	90	107	82	74	82	82	1.2 mg/L
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	-
Nitrates	mg/L	14	14	17	19	20	22	-
Chlorides	mg/L	175	175	170	180	210	200	-
Sulphates	mg/L	48	36	45	45	45	40	Max 26
SAR	mg/L	1.11	1.25	1.30	1.33	1.32	1.34	Max 2 mg/L
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	-
Class of water body as per CPCB Water Quality Criteria		'D'	'D'	'D'	'D'	'D'	'D'	-


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ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.



MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF NAKKAVAGU BEFORE CONFLUENCE WITH RIVER MANJEERA AT GOWDICHERLA, GOWDICHERLA (V), SANGAREDDY MANDAL & DISTRICT.

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PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.39	7.17	7.28	7.39	7.34	7.20	6.0 - 9.0
E. Conductivity	(µmhos/cm)	788	887	1023	1475	1855	1701	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	448	488	565	909	1114	1059	-
Chemical Oxygen Demand (COD)	mg/L	32	31	69	59	64	67	-
Biological Oxygen Demand (BOD)	mg/L	3.8	3.5	6.8	6.3	7.3	7.3	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.7	4.7	4.1	4.2	4.1	4.4	Min 4 mg/L
Total Coliform	MPN/100 ml	82	74	102	77	102	102	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	15	16	19	20	21	23	-
Chlorides	mg/L	185	184	164	190	223	216	-
Sulphates	mg/L	40	38	43	46	51	44	-
SAR	mg/L	1.14	1.18	1.30	1.31	1.29	1.26	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF MANJERA RIVER AT CHINTAKUNTA BRIDGE, CHINTAKUNTA (V), ANDOLE (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria		
pH		7.2	7.48	7.27	DRY CONDITION			6.0 - 9.0		
E. Conductivity	(µmhos/cm)	375	264	289				7.33	7.07	
Total Dissolved Solids (TDS)	mg/L	215	147	159				546	650	Max 2250 (µmhos/cm)
Chemical Oxygen Demand (COD)	mg/L	21	20	28				381	396	-
Biological Oxygen Demand (BOD)	mg/L	2.8	2.2	2.9				19	24	-
Dissolved Oxygen (DO)	mg/L	5.3	5.3	5.1				2.1	2.7	Max 3 mg/L
Total Coliform	MPN/100 ml	29	26	30				5.0	5.0	Min 4 mg/L
Free Ammonia	mg/L	BDL	BDL	BDL				24	24	Max 5000 MPN/100 ml
Nitrates	mg/L	BDL	BDL	BDL				BDL	BDL	1.2 mg/L
Chlorides	mg/L	10	8	10				6	7	-
Sulphates	mg/L	87	102	110	91	90	-			
SAR	mg/L	17	20	20	15	14	-			
Boron	mg/L	0.72	0.69	0.78	0.51	0.53	Max 26			
Class of water body as per CPCB Water Quality Criteria		BDL	BDL	BDL	BDL	BDL	Max 2 mg/L			
		'B'	'B'	'B'	'B'	'B'	-			


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ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF RIVER MANJEERA AT GOWDICHIERLA BEFORE CONFLUENCE WITH NAKKAVAGU

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.41	7.29	7.42	7.35	7.13	7.23	6.0 - 9.0
E. Conductivity	(µmhos/cm)	925	586	574	1162	1050	1176	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	531	332	328	662	589	670	-
Chemical Oxygen Demand (COD)	mg/L	25	28	30	32	36	38	-
Biological Oxygen Demand (BOD)	mg/L	2.8	2.6	3	2.8	3	3.0	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	6.6	6.9	7.1	6.9	6.5	6.2	Min 4 mg/L
Total Coliform	MPN/100 ml	26	32	36	39	41	43	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	4	4	6	10	11	12	-
Chlorides	mg/L	92	74	56	86	96	86	-
Sulphates	mg/L	9	10	12	14	14	9	-
SAR	mg/L	0.96	0.62	0.53	0.68	0.73	0.65	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'B'	'B'	'B'	'B'	'B'	'B'	-

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/1, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM OCTOBER-2020 TO MARCH-2021

WATER QUALITY OF RIVER MANJERA AT GOWDICHERLA AFTER CONFLUENCE POINT WITH NAKKAVAGU

PARAMETERS	UNITS	OCT-2020	NOV-2020	DEC-2020	JAN-2021	FEB-2021	MAR-2021	CPCB Water Quality Criteria
pH		7.43	7.26	7.49	7.27	7.28	7.34	6.0 - 9.0
E. Conductivity	(µmhos/cm)	931	603	581	1348	1404	1364	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	540	348	334	784	794	784	-
Chemical Oxygen Demand (COD)	mg/L	28	30	26	28	32	36	-
Biological Oxygen Demand (BOD)	mg/L	3	3	2.8	3	3	2.9	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	6.8	7.1	6.9	6.6	6.1	6.4	Min 4 mg/L
Total Coliform	MPN/100 ml	31	38	40	47	48	47	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	6	4	8	11	13	18	-
Chlorides	mg/L	98	84	64	98	108	94	-
Sulphates	mg/L	12	13	12	18	17	11	-
SAR	mg/L	1.03	0.68	0.57	0.70	0.73	0.69	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'B'	'B'	'B'	'B'	'B'	'B'	-


 SENIOR ENVIRONMENTAL SCIENTIST

**GOVERNMENT OF TELENGANA
OFFICE OF THE EXECUTIVE ENGINEER MB GRID DIVISION SANGAREDDY**

From:
N.Raghuveera, B.E,
Executive Engineer,
MB Grid, Division,
Sangareddy.

To
The Environmental Engineer,
TS Pollution Control Board,
Regional Office-1
Sangareddy.

Lr.No.DB/Pollution habs /2020, Dated: 16.04.2021

Sir,

Sub: - MB Grid Division Sangareddy - Hon'ble National Green Tribunal, Chennai
Application 69 to 72 of 2013 & Batch -- Patancheru and Sangareddy Pollution
habitations - Report submitted - Reg

Ref: - 1) Endt.No AE/DEE/Pollution affected Villages/SRD/2018,Dated:22.10.2018
from Superintending Engineer.RWS&S Circle Sangareddy.
2)T/o Endt.No AE/DEE/Pollution habs /2018,Dated:26.10.2018
3) T/o Endt.No AE/DEE/Pollution habs /2018,Dated:15.04.2019.
4)T/o Lr. No.DB/Pollution habs/2018 Dt:15.10.2019,Dt:19.05.2020
5) T/o Lr. No.DB/Pollution habs/2020 Dt:12.11.2020

Adverting to the subject cited, I here with furnish the Drinking water supply
situation to the pollution effected habitations in Patancheru and Sangareddy constituencies from October
2020 to March 2021 are as follows:

Sl No	Name of The G.P	Name of the Habitation	Popul ation as per 2011 census	No of Existing Water Sources			Total Existi ng sources	Qty of Water Supplie d from existing sources (KLD)	Manj eera Wate r Suppl ied (KLD)	Manj eera water Suppl y in LPC D	Remarks (Name of the scheme)
				HPs	PWS	MPW S					
1	2	3	4	5	6	7	8	9	10	11	
1	Kalabgoor	Kalabgoor	4187	12	1	0	13	51	611	146	Water is being Supplied from MB Grid-Sangareddy Segment
2	Kandi	Kandi	7492	24	2	1	27	135	797	106	
3	Rudraram	Rudraram	6143	2	1	0	3	32	623	101	
4	Lakdaram	Lakdaram	4733	14	1	0	15	44	383	84	
5	Muthangi	Muthangi	8777	11	1	7	19	111	900	103	
6	Chitkul	Chitkul	5596	8	1	5	14	88	511	91	
7	Insapur	Insapur	8276	17	1	1	19	57	1166	141	

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8	Pocharam	Pocharam	2616	2	1	0	3	32	284	109	
9	Pocharam	Ganapthiguda	444	8	1	0	9	40	30	68	
10	Sulthanpur	Gandiguda	640	2	1	0	3	32	60	94	
11	Pocharam	Bachuguda	816	1	1	0	2	20	40	49	Water being Supplied from MB Grid-Sangareddy Segment
12	Inole	Inole	1190	4	1	0	5	34	40	34	
13	Peddakanjarla	Peddakanjarla	1982	4	1	0	5	34	90	45	
14	Byathole	Byathole	1163	5	1	0	6	15	35	0	
15	Arutla	Arutla	1197	4	1	0	5	46	50	42	
16	Chidruppa	Chidruppa	2127	10	1	0	11	23	60	28	
17	Ismailkhanpet	Ismailkhanpet	7060	5	1	0	6	85	310	44	
18	Kistareddy pet	Kistareddypet	1623	2	1	0	3	32	100	62	HMWS&SB
19	Sulthanpur	Sulthanpur	2035	3	1	0	4	33	100	49	HMWS&SB
20	Kajipally	Kajipally	1589	10	1	0	11	50	60	38	Water being Supplied from MB Grid-Narsapur Segment
		Total:	69686	148	21	14	183	994	6250	1431	

- * SI No. 18 & 19 i.e. 2 habitations (Grampanchayths) having located inside ORR, the water is being supplied by HMWS & SB.
- * SI. No. 20 i.e. 1 habitation is covered from Narsapur segment
- * SI. No.1 to 17 i.e 17 habitations are covered under MB Grid ,Sangareddy Segment.

As seen from above,all habitations except Kistareddypet , Sulthanpur and Kajipally are being provided with 100 L.PCD(litres per captia per day) of drinking water from the MB Grid ,Sangareddy Segment No.9 with Intake well at Singoor dam (Manjeera River).

Your faithfully

sdl/-

Executive Engineer,
MB Grid Division , Sangareddy

"t. c. f. b. o"

N. Balakrishna

DEE/MB/Sangareddy

Hyderabad Metro Water Supply and Sewerage Board

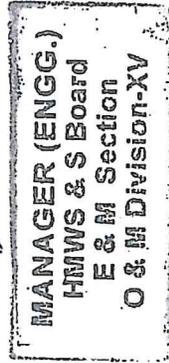
Statement showing the water supply quantity to patancheru for the half year-Oct-2020 to March-2021 Agreed ----- /day

CAN No: 0813100051

S.No	Oct-2020	Nov-2020	Dec-2020	Jan-2021	Feb-2021	Mar-2021
1	28.13MGD	27.24MGD	28.13MGD	27.24MGD	28.13MGD	27.24MGD

In charge

for: M 



SUMMARY OF DEMAND AND COLLECTION PERFORMANCE REPORT FROM MARCH -2020 TO MARCH-2021, UNDER R C PURAM SECTION AS ON DT:20-4-2021												
DIV	SECTION	MAR-20 TO MAR-21	Total CANS	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	UnBilled CANS	Billed Quantity (LKL)	Billed CANS	Demand (Lakhs)	Paid CANS	Collection (Lakhs)	Closing Balance (Lakhs)
	1512	Mar-2020	7004	27645885.45	5152.00	57	130750.00	6947	2110052.80	3889	1747914.03	28297154.17
		Apr-2020	7013	28297154.17	10895.00	168	217988.00	6845	2453532.25	1569	737495.83	30309909.51
		May-2020	7012	30309652.11	7188.00	52	128667.00	6960	2120123.75	1904	1069099.88	31711531.56
		Jun-2020	7016	31710793.07	5725.00	173	157126.00	6843	2257328.50	3125	2283758.79	32045949.36
		Jul-2020	7031	32047032.44	10447.00	158	138256.00	6873	2132663.90	3308	1984156.24	32533431.09
		Aug-2020	7042	32533431.09	20108.00	113	156167.00	6929	1943526.80	3630	2668491.56	31853425.77
		Sep-2020	6987	31767380.04	2408.00	39	179433.00	6948	2261752.70	3990	4477961.67	28675457.80
		Oct-2020	6994	28678463.22	5175.00	39	147341.00	6955	1450796.30	3797	2264710.68	27622283.78
		Nov-2020	6999	27622283.78	5567.00	44	136144.00	6955	2225783.65	3635	1911035.69	28174734.47
		Dec-2020	7010	28174734.67	5567.00	44	134609.00	6966	2230173.75	3002	1393382.01	29792846.44
		Jan-2021	7021	29793114.94	135627.00	6831	3751.00	190	238954.50	274	140393.72	29908398.66
		Feb-2021	7026	29909130.89	135703.00	6836	4063.00	190	287625.50	116	218144.44	30009775.51
		Mar-2021	7038	30009043.28	135953.00	6848	3857.00	190	257028.50	107	134038.90	30166206.36

R A M A N A D R A P U R A M


 Manager
 Ramchandrapuram Section
 Sub-Div-III, O&M-Div-XV
 HMWS & SB, Hyderabad.

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18 VILLAGES (BOREWELL SAMPLES) FOR THE MONTH OF OCTOBER - 2020

S.No.	Name of the Village	Inole	Mutan gi	Kistare ddypet	Sultan pur	Bachu gudem	Arutlia	Chinna kanjarl a	Patanc heru	Pedda kanjerl a	Pochar am	Chitkul	Bithole	Kardia noor	Chidru pa	Dayara	Gandigudem	Ismail khanpe t	Indres am	Drinking water Standards IS-10500, 2012
	Parameter	I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII	XIII	XIV	XV	XVI	XVII	XVIII	
	Sample Code	126	131	89	90	120	121	122	124	123	91	129	130	132	127	93	92	128	125	
1	pH	7.52	7.69	7.22	7.14	7.26	7.74	7.39	7.59	7.56	7.52	7.5	7.28	7.48	7.44	7.06	7.56	7.18	7.99	6.5 - 8.5
2	E. Conductivity μ mhos/cm	810	1040	2914	4290	1998	2952	1516	1936	1395	984	2253	1090	874	1120	1868	2466	2200	1034	-
3	TDS	483	626	1774	2630	1192	1778	916	1170	842	602	1364	652	528	676	1134	1488	1325	618	2000
4	Total Alkalinity CaCO ₃	124	188	296	480	224	364	176	236	224	142	286	168	132	160	226	324	260	196	600
5	Total Hardness as CaCO ₃	204	336	776	1310	600	920	290	450	328	264	676	328	216	324	610	772	592	329	600
6	Calcium as Ca ²⁺	48	75	154	290	130	205	63	98	69	56	142	78	49	64	124	145	135	72	200
7	Magnesium as Mg ²⁺	20	36	95	142	67	98	32	50	38	30	78	32	23	40	73	90	62	35	100
8	Chlorides as Cl ⁻	116	204	610	930	428	660	154	310	162	174	440	212	124	202	375	490	445	206	1000
9	Sulphates as SO ₄ ²⁻	18	27	63	129	56	126	25	37	29	22	60	33	21	32	50	66	54	30	400
10	Nitrate Nitrogen NO ₃ -N	5	10	32	37	34	30	9	14	8	9	27	13	6	9	20	29	23	12	45
11	Sodium as Na ⁺	39	59	137	263	113	194	56	93	60	51	129	67	40	55	109	143	113	68	-
12	Potassium as K ⁺	2	5	16	12	9	17	4	12	4	3	10	4	3	6	10	14	9	5	-
13	Sodium percent as % Na	29.17	27.16	27.1	30.03	28.52	30.91	29.15	30.14	27.97	29.2	28.81	30.40	28.13	26.34	27.43	29.15	28.80	30.79	-
14	SAR	1.19	1.40	2.13	3.15	2.00	2.78	1.43	1.9	1.43	1.36	2.15	1.61	1.18	1.32	1.91	2.29	2.01	1.64	-
15	Copper as Cu	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.5
16	Nickel as Ni	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02
17	Cadmium as Cd	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003
18	Lead as Pb	BDL	BDL	BDL	0.02	0.04	0.02	BDL	BDL	0.01	BDL	0.01	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
19	Total Chromium as T.Cr	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Zinc as Zn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	15
21	Iron as Fe	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.24	BDL	1.26	BDL	BDL	1.42	1.65	0.73	0.84	0.19	0.3
22	Manganese as Mn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.3

Note: All Values are expressed in mg/L except pH & E.C

SENIOR ENVIRONMENTAL SCIENTIST

18 VILLAGES (BOREWELL SAMPLES) FOR THE MONTH OF JANUARY - 2021

S.No.	Name of the Village	Inole	Mutan gi	Kistare adypet	Sultan pur	Bachu gudem	Arutla	China kanjari ^a	Patanc heru	Pedda kanjari ^a	Pochar am	Critikul	Bitole	Karda noor	Chidru pa	Dayara	Gandig udem	Ismail khampe [†]	Indres am	Drinking water Standards IS-10500, 2012
	Parameter	I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII	XIII	XIV	XVI	XV	XVII	XVIII	
	Sample Code	259	248	249	250	251	252	253	255	254	256	262	264	263	260	265	257	261	258	
1	pH	7.28	7.22	7.19	7.06	7.13	7.17	7.42	7.46	7.64	7.29	7.48	7.02	7.70	7.33	7.46	7.4	7.16	7.43	6.5 - 8.5
2	E. Conductivity $\mu\text{mhos/cm}$	1042	1534	3296	4430	2230	3120	1950	2160	1796	1124	2608	1361	1078	1314	2080	2870	2480	1208	-
3	TDS	632	940	1972	2643	1324	1876	1192	1318	1085	670	1580	825	652	796	1270	1726	1520	722	2000
4	Total Alkalinity CaCO_3	142	202	324	492	240	372	194	276	228	154	294	186	144	178	232	336	276	204	600
5	Total Hardness as CaCO_3	268	434	862	1324	668	974	474	528	384	318	758	388	294	346	650	768	346	378	600
6	Calcium as Ca^{2+}	63	93	175	283	139	215	96	109	80	68	156	83	65	76	130	152	143	85	200
7	Magnesium as Mg^{2+}	27	49	103	150	78	106	57	62	45	36	89	44	32	38	79	94	70	40	100
8	Chlorides as Cl^-	164	284	620	1020	455	640	292	354	186	204	485	230	192	220	416	510	468	228	1000
9	Sulphates as SO_4^{2-}	20	33	68	135	62	120	34	45	31	23	63	39	26	37	58	69	52	35	400
10	Nitrate Nitrogen $\text{NO}_3\text{-N}$	6	9	35	39	27	33	10	13	25	8	29	15	7	12	23	26	25	10	45
11	Sodium as Na^+	42	67	146	274	121	203	75	95	63	60	125	71	51	64	112	135	120	73	-
12	Potassium as K^+	2	5	15	13	10	16	6	10	4	4	9	4	3	3	8	13	10	4	-
13	Sodium percent as % Na	25.09	24.74	26.38	30.63	27.74	30.63	25.15	27.53	25.86	28.63	26.03	28.05	27.01	28.32	26.82	27.13	28.27	29.23	-
14	SAR	1.00	1.39	2.16	3.26	2.03	2.82	1.49	1.79	1.39	1.46	1.53	1.42	1.85	1.50	1.68	3.1	1.59	3.06	-
15	Copper as Cu	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.5
16	Nickel as Ni	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02
17	Cadmium as Cd	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003
18	Lead as Pb	BDL	BDL	BDL	0.01	0.05	0.04	BDL	BDL	0.02	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
19	Total Chromium as T.Cr	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Zinc as Zn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	15
21	Iron as Fe	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.35	BDL	BDL	BDL	BDL	1.29	BDL	BDL	0.89	0.92	0.3
22	Manganese as Mn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.3

Note: All Values are expressed in mg/L except pH & E.C

SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM

Bore wells of Gundlamachanoor (V) & Borapatla (V) of Hatnoora (M), Sangareddy (District)

OCTOBER - 2020

	Bore well near Temple Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well near Cheruvu Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land near water purifier plant, Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land beside paraboiled rice mill, Borapatla (V), Hatnoora (M), Sangareddy District	Bore well beside Lord Shiva temple, Borapatla (V), Hatnoora (M), Sangareddy District	Permissible Limit Drinking water standard ISO-10500: 2012	
pH	7.5	7.77	Sample was not collected due to no Electric Power Supply	7.14	7.48	6.5-8.5	
E.Conductivity	552	560		1105	1652	-	-
Total Dissolved solids	338	345		668	1020	2000	2000
Total Alkalinity	84	96		212	256	600	600
Tootal Hardness	156	188		316	504	600	600
Calcium (Ca ⁺²)	32	38		62	103	200	200
Magnesium (Mg ⁺²)	18	22		39	60	100	100
Chlorides	106	112		174	312	1000	1000
Sulphates	10	13		25	55	400	400
Nitrates	6	4		9	18	45	45
Copper as Cu	BDL	BDL		BDL	BDL	BDL	1.5
Nickel as Ni	BDL	BDL		BDL	BDL	BDL	0.02
Cadmium as Cd	BDL	BDL		BDL	BDL	BDL	0.003
Lead as Pb	BDL	BDL		BDL	BDL	BDL	0.01
Total Chromium as T.Cr.	BDL	BDL		BDL	BDL	BDL	0.05
Zinc as Zn	BDL	BDL		BDL	BDL	BDL	15
Iron as Fe	0.72	0.22	4.54	2.32	2.32	0.3	
Maganese as Mn	BDL	BDL	BDL	BDL	BDL	0.3	

[Handwritten Signature]

SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
Bore wells of Gundlamanchoor (V) & Borapatha (V) of Hatnoora (M), Sangareddy (District)

JANUARY - 2021

	Bore well near Temple Gundlamanchoor (V), Hatnoora (M), Sangareddy District	Bore well near Chervu Gundlamanchoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land near water purifier plant, Gundlamanchoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land beside parabolized rice mill, Borapatha (V), Hatnoora (M), Sangareddy District	Bore well beside Lord Shiva temple, Borapatha (V), Hatnoora (M), Sangareddy District	Permissible Limit Drinking water standard ISO-10500: 2012
pH	Sample was not collected as the motor pump was removed			Sample was not collected due to no Electric Power was disconnected		6.5-8.5
E. Conductivity				7.06	6.96	
Total Dissolved solids				1321	2088	-
Total Alkalinity				806	1273	2000
Total Hardness				232	244	600
Calcium (Ca ⁺²)				346	600	600
Magnesium (Mg ⁺²)				79	118	200
Chlorides				36	74	100
Sulphates				188	380	1000
Nitrates				27	64	400
Copper as Cu				10	20	45
Nickel as Ni				BDL	BDL	1.5
Cadmium as Cd				BDL	BDL	0.02
Lead as Pb				BDL	BDL	0.003
Total Chromium as T.Cr.				BDL	BDL	0.01
Zinc as Zn				BDL	BDL	0.05
Iron as Fe				BDL	BDL	15
Manganese as Mn				0.34	0.24	0.3
				BDL	BDL	0.3

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SENIOR ENVIRONMENTAL SCIENTIST

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ANNEXURE-IX

Lr.No:48/CMD/OMC/2020.

Date: 19/11/2020.

From:
Dr. R.L. Lakshman Rao,
Professor & Principal Investigator, (nodal officer)
Department of Community Medicine,
Osmania Medical College,
Koti, Hyderabad.

To,
The Member Secretary,
Telangana State Pollution Control Board,
Paryavarana Bhavan,
A-3, Industrial Estate,
Santhnagar, Hyderabad.

Sub:- Status Report of "Epidemiological study on morbidity associated with Antimicrobial Resistance among residents in and around Nakkavagu, Manjeera and Musi River Basins -Regarding.

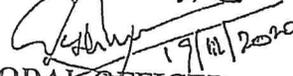
Ref:- Lr.No. 6/NGT-Chennai/TSPCB/Legal 2013/397, Date: 15-10-2020, From the O/o Telangana State Pollution Control Board.

In accordance to the reference cited above, Telangana State Pollution Control Board, Letter addressed to The Principal Secretary to Govt., Health Medical & Family Welfare Department, Government of Telangana, Hyderabad, copy marked to Principal, Osmania Medical College, Koti, Hyderabad.

I being The Principal Investigator and Nodal Officer of the project title "Epidemiological study on morbidity associated with AMR among residents in and around Nakkavagu, Manjeera and Musi River Basins" as directed by the Director of Medical Education, Telangana State. Submitting the status report.

This is for information,

Yours Sincerely,


19/11/2020
NODAL OFFICER
Professor
Dept. of Community Medicine
Osmania Medical College
KOTI HYDERABAD. 500 096.

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EPIDEMIOLOGICAL STUDY ON MORBIDITY ASSOCIATED WITH

ANTIMICROBIAL RESISTANCE AMONG RESIDENTS IN AND AROUND NAKKAVAGU,
MANJEERA AND MUSI RIVER BASINS

STATUS REPORT

In continuation of the report made on 19 October 2019 the data collection is completed in the month of December due to the academic activities.

Data entry into the computers has took some time and due to the pandemic of COVID 19 the institution was under look down.

Data entry is completed in the 2nd week of June, data clean -up and statistical analysis is in progress.

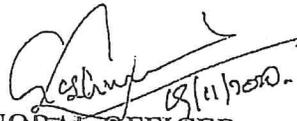
A total of about 2900 household's data is collected of which 1450 from study area and another 1450 from control area.

We have data pertaining to the study tool of about 15,000 populations together from both the areas.

Even though the morbidity and mortality pattern is appearing similar in both the groups, it needs more in depth analysis to show statistically.

Hence we may be able to submit the final report approximately by January - 2021.

We regret for the delay.


NODAL OFFICER
Professor
Dept. of Community Medicine
Osmania Medical College
KOFI HYDERABAD. 500 055.



(63)

ANNEXURE - X

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018
Phone: 040 - 23887500

Lr. No. 6/NGT-Chennai/TSPCB/Legal/2013-913

Date: 27-03-2021

// HON'BLE NGT CHENNAI - MOST URGENT //

To

The Secretary to Govt.,
Health, Medical & Family Welfare Dept.,
Govt. of Telangana,
Hyderabad.

Sir,

Sub: TSPCB - Legal -- Hon'ble National Green Tribunal, Southern Zone, Chennai - Application Nos. 69 to 72 of 2013 & Batch -- Patancheru Pollution Matter - Judgment dated 24.10.2017 - 7th Periodical report to be filed in April 2021 -- Latest Status Report - Requested -- Reg.

Ref: 1. Hon'ble NGT, Chennai Judgment dated 24.10.2017.
2. Periodical reports filed by the Board on 26.04.2018, 15.12.2018, 29.06.2019, 30.11.2019, 22.08.2020 & 25.11.2020.

Kind attention is invited to the subject and references cited.

It is to submit that the Hon'ble NGT, Chennai issued certain directions to the State Government vide Judgment dated 24.10.2017 in Application Nos. 69 to 72 of 2013 & batch cases (Patancheru Pollution Batch Cases) and the Board has communicated the copy of the Judgment of Hon'ble NGT, Chennai to the concerned Stakeholder Depts., Govt., of Telangana.

The Chief Secretary, Govt., of Telangana convened meetings on 01.12.2017 and 20.04.2019 with the concerned Stakeholder Departments and reviewed the compliance status of the directions issued by the Hon'ble NGT, Chennai.

The Hon'ble NGT directed the State Government and TSPCB to file periodical reports every six months. In compliance of the Hon'ble NGT directions, the TSPCB has till now filed six periodical reports before the Hon'ble NGT.

The Hon'ble NGT has issued following directions pertaining to the Health, Medical & Family Welfare Dept: -

Direction No. 9:

Expert Committee on Health Studies:

"The State Government shall constitute an Expert Committee headed by the Director of Medical Education along with Experts drawn from various fields like Infectious Diseases, Dermatology etc., and Scientists well versed in Microbial Resistance and Epidemiology to make a thorough study in all the villages forming part of Manjeera River basin in and around Nakkavagu and other water bodies and also Musi River Basin to recommend:

(i) As to whether the health hazard of the people living in the area due to the industrial pollution continues and if so, what relief should be granted?

(6)

(ii) Whether the activities of the pharmaceutical industries have led to Antimicrobial Resistance to drugs and if so, what are the consequences on the health of the people and the remedial measures to be taken?

(iii) A broad Epidemiological and Genetic Study and survey to be made including remedial measures to be taken.

The said committee shall be constituted by the State Government within a period of two weeks from the date of receipt of copy of this judgment and the committee shall be directed to submit its report within three months thereafter and recommendations of the committee shall be implemented by the Government and status report regarding implementation to be filed periodically before this Tribunal once in six months. The report of the committee and the status of implementation shall also be placed in the public domain by uploading on the website of the Director of Medical Education and Health and Family Welfare Department of Government of Telangana".

Compliance:

As per the directions of the Hon'ble NGT, the Director of Medical Education (DME), Govt of Telangana constituted an Expert Committee with Doctors from Osmania Medical College, vide proceedings dated 20.01.2018.

The DME vide letter dated 30.07.2019 requested the TSPCB for Budgetary support of an amount of Rs.10 Lakhs for carrying out the Health Studies by the Expert Committee. The Board has accordingly sanctioned and released an amount of Rs.10 Lakhs for carrying out the Health Study by the Expert Committee. The Expert Committee commenced the Health Study during the month of July - August 2019.

The Nodal Officer of the Expert Committee vide mail 19.01.2021 submitted an interim report stating as follows: -

- The data was entered in excel sheets individually as per the forms by creating a template for data entry in advance.
- The unique house hold ID was tagged with the individual member ID for linking various forms for analysis.
- The baseline data of the house hold was linked with the individual health parameters to see the influence of the macro and micro environment on health and disease.
- All the variables were analyzed with frequency tables & percentages. Mean and standard deviations are being calculated wherever applicable. Influence of environmental factors on morbidity is being estimated using contingency tables, odds ratio & 95% confidence intervals. Chi square test will be performed to asses statistical significance ($p < 0.05\%$). Graphical presentations will be used wherever needed.
- Hence, the final report will be submitted approximately by January 2021.

Direction No. 10:

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Establishment of Super Speciality Hospital at Patancheru: -

"In the light of our findings that no adequate health facilities are available in the area, we direct the Government of Telangana to establish a Government Super Speciality Hospital with adequate medical facilities to treat all sorts of occupational diseases for which the industrial establishments situated in the industrial hub shall contribute 75% of the total cost and the remaining amount to be contributed by the State Government. Such hospital shall be run under the supervision of the committee of Medical Experts and also involving Senior Government Officers connected with the Health Department".

Compliance:

The Chief Secretary, Telangana reviewed the status of implementation of Hon'ble NGT order on 20.04.2019 with all Stakeholder Departments. In the meeting, the Chief Secretary directed the Health Department to strengthen the area Hospital to meet the medical needs of the local population.

A letter dated 12.01.2021 was addressed by the Director of Medical Education (DME), Govt of Telangana to the Secretary, Health, Medical & Family Welfare Department stating as follows: -

- i. A 100-bedded Occupational Therapy Hospital (OCTH) with OP, IP, Intensive Care and Palliative Care Facilities is proposed in 3 Acres of land belonging to Rural Health Centre available adjacent to Area Hospital, Patancheruvu.
- ii. In the OCTH, the following facilities are proposed:

1.	Biochemistry
2.	Pathology
3.	Microbiology
4.	General Medicine
5.	TBCD/Pulmonary/Respiratory Medicine
6.	Dermatology
7.	Radio Diagnosis
8.	Pediatrics
9.	Psychiatry
10.	General Surgery
11.	Orthopedics
12.	Anesthesia
13.	Obstetrics & Gynecology
14.	Plastic Surgery
15.	Neuro Surgery
16.	Medical oncology

- iii. The Managing Director, TSMSIDC has submitted Proforma Estimates for the 100 bedded Occupational Therapy Block for Rs.30.00 Crores towards Civil Works and Equipment. The recurring expenditure is Rs.13.37 crores per annum for HR (Salaries) and the recurring expenditure for 10 years will be Rs.133,78,04,260/-.

The DME requested the Government to consider the proposal and take further necessary action.

In this connection, it is to submit that the State Government and TSPCB have to file 7th periodical report before the Hon'ble NGT, Chennai, submitting the compliance on the directions issued by the Hon'ble NGT.

(H)

It is requested to kindly instruct the concerned to inform,

(a). the present status of health study being conducted by the Expert Committee constituted by the DME, with Doctors from Osmania Medical College

and

(b). the status of establishment of Government Super Speciality Hospital with adequate medical facilities to treat all sorts of occupational diseases as per directions of Hon'ble NGT.

It is requested to instruct the concerned to submit latest status report to the Board at the earliest, preferably **on or before 06.04.2021**, so as to incorporate the same in the 7th periodical report to be filed before the Hon'ble NGT, Chennai.

This is submitted for kind information and necessary action.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Copy submitted to the Spl. Chief Secretary to Govt., ES&T Dept., Govt., of Telangana for kind information.

Copy to:

1. The Director of Medical Education, Govt. of Telangana, Hyderabad for information and necessary action.
2. The Principal, Osmania Medical College, Hyderabad for information and necessary action.
3. The Commissioner, Telangana Vaidya Vidhana Parishad, Govt. of Telangana, Hyderabad for information and necessary action.
4. The Collector & District Magistrate, Sangareddy District for information and necessary action.
5. The DCHS, District Hospital, Telangana Vaidya Vidhana Parishad, Sangareddy for information and necessary action.
6. The District Medical & Health Officer, Sangareddy for information and necessary action.
7. The JCEE, ZO, RC Puram for information and necessary action.
8. The EE, ROs, Sangareddy & RC Puram for information and necessary action.

// T.C.F.B.O //

*KSR*reddy

SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.

Date: 20/04/2021

To,

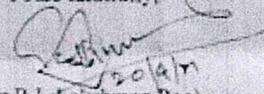
The Director of Medical Education,
Government of Telangana,
Sultan Bazar,
Hyderabad.

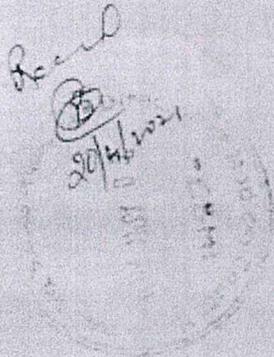
Sir,

The report on "Epidemiological study on morbidity associated with Antimicrobial Resistance among residents in and around Nakkavagu, Manjeera and Musi river basins" which was about to be handed over to you by first week of April 2021 is delay due to academic pressures, hence I request your permission of another three months time for submitting the final report.

For this act of kindness we shall be thankful to you.

Yours faithfully,


(Dr. R.L. Lakshman Rao)
Nodal Officer



Copy to: Srinivas Reddy
IEE
PCB - Telangana
9177303201

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ANNEXURE - XI

GOVERNMENT OF TELANGANA

From
The Director of Medical Education,
Koti, Sultan Bazar,
Hyderabad.

To
The Secretary to Government,
Health, Medical & Family Welfare Department,
Government of Telangana,
Secretariat, Hyderabad.

Lr.No. Spl / DME (T) / 2021, Dated 12-01-2021

Sir,

Sub: DME (TS) – Hon'ble National Green Tribunal, Southern Zone,
Chennai – Application Nos. 69 – 72 of 2013 & Batch – Patancheru
Pollution Matter – Judgment dt: 24.10.2017 – Establishment of Govt.
of Super Specialty Hospital in Patancheru – Regarding.

- Ref: 1. Govt. Memo No.11517/C2/2017, Dated 27-02-2020 of the
Special Chief Secretary to Government, HM&FW (C)
Department, Dated 27-02-2020.
2. Lr.No.6/NGT-Chennai/TSPCB/Legal/2013dt: 17.02.2020.
3. Lr.No 16/DME/(T)/2019, dated 29-02-2020.
4. This office Lr.Rc. Spl / DME (T) / 2021, Dated 02.01.2021
addressed to the Govt. of TS., Hyderabad.

<<>>

I am to submit that, With reference to the letter cited above, remarks are offered as detailed below:-

Patancheru is an industrial area with major production site of generic drugs for the world market and is located in and around 32 Kms from the city centre of the prestigious Hyderabad.

As per the directions of the Hon'ble Green Tribunal Court, Govt. of Telangana had constituted an Expert Committee headed by the Director of Medical Education and with scientists well versed in Microbial resistance and Epidemiology to make a thorough study in villages forming part of Manjira River basin in and around Nakkavagu of Patancheru area and other water bodies including Musi River Basin.

The committee initiated the research with following objectives:-

1. To study the socio-demographic profile of people living in the study area.
2. To estimate the prevalence of various health problems among people living in the study area and comparison group who are living in non-industrial area.
3. To compare the morbidity pattern amongst two groups of the study population.

Contd...



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// 2 //

The committee has submitted the preliminary report stating that :-

- a) "Respiratory problems, skin problems and early degenerative skeletal problems (bone and joint problems) appear to be more in industrial area as compared to non industrial area."
- b) "Other conditions like communicable diseases, congenital abnormalities, Gynecological disorders and other morbid conditions appear to be similar in both industrial and non industrial areas."

With reference to the preliminary report, vide reference 3rd cited a proposal was submitted to upgrade the existing Government General and Chest hospital to accommodate the patients with occupational health problems of the industrial areas of Patancheru.

As it was suggested to have a 100 bedded Occupational Therapy Hospital (OCTH) in the vicinity of Patancheru, a 100 bedded Occupational Therapy block with OP, IP, Intensive Care and Palliative Care facilities is proposed to meet the medical needs of the local population of industrial area around Patancheru.

It is further submitted that there is a Rural Health Center adjacent to Area Hospital Patancheru with a land admeasuring 4 Acres on to the main highway. Three (3) Acres of this land may be used for the establishment of 100 bedded Occupational Therapy Hospital (OCTH).

The various specialties being proposed for the Occupational Therapy Hospital (OCTH) are listed below:

1	BIOCHEMISTRY
2	PATHOLOGY
3	MICROBIOLOGY
4	GENERAL MEDICINE
5	TBCD/ PULMONARY/ RESPIRATORY MEDICINE
6	DERMATOLOGY
7	RADIODIAGNOSIS
8	PEDIATRICS
9	PSYCHIATRY
10	GENERAL SURGERY
11	ORTHOPEDICS
12	ANAESTHESIA
13	OBSTETRICS & GYNECOLOGY
14	PLASTIC SURGERY
15	NEUROSURGERY
16	MEDICAL ONCOLOGY

Contd...

(75)

// 3 //

It is to submit that, a total of 150 posts are required for the smooth functioning of the Occupational Therapy Hospital with the proposed and it is to further submit that of the above mentioned 150 posts, 113 permanent posts are required to be sanctioned with a financial implication of Rupees 12,11,67,226/- towards salaries as recurring expenditure per annum. The details of the same are appended as Annexure – I.

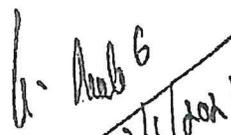
An additional 37 posts in different cadres are required as supporting technical staff in various departments. In addition to the technical staff, the Security, Sanitation and Patient care providers may also be recruited under Integrated Hospital Facility Management Services (IHFMS). The total estimate for the Outsourcing and IHFMS contribute to Rs 1,26,13,200 per annum. The details of the same are appended as Annexure – II.

The Managing Director, TSMSIDC, Hyderabad has submitted Proforma Estimates for the 100 bedded Occupational Therapy Block for Rs.30.00 Crores towards Civil Works and Equipment. Copy of the same is herewith appended as Annexure-III.

The total recurring expenditure for HR is Rs 13,37,80,426/- per annum and the recurring expenditure for Ten(10) years will be Rs 133,78,04,260/- (Rupees One Hundred and Thirty Three Crores Seventy Eight Lakhs Four Thousand Four Hundred and Twenty Six).

Hence, the Government is hereby requested to consider the proposal and take further necessary action.

Yours faithfully,


Director of Medical Education
2/1/2021

Encl:

Annexure – I, II & III

ANNEXURE - 1

STATEMENT SHOWING THE PARTICULARS OF PROPOSAL FOR CREATION OF POSTS FOR 100 BEDDED OCCUPATIONAL THERAPY HOSPITAL AT PATANCHERU																			
Sl.No	Name of the Dept.	Name of the HOD	Office in which the posts proposed for creation	Particulars of the posts proposed for creation				Scale of Pay (in Rs.)	AGP	DA	HRA	Other Allowances	Total (per month for one post)	Additional expenditure (in Rs.)		Head of a/c to which the salaries to be debited	Budget Availability	Mode of filling of the posts as per Service Rules	Remarks
				No of posts required as per MCI norms	How long the new posts required to be continued	Expenditure (per annum total posts)	Non-recurring expenditure												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17			
1	Health, Medical and Family Welfare Department	Director of Medical Education		Administrative Officer	1		35120-87130	23702	18337.5	600	103764	1245172	2201	By Promotion	15600-39100 with AGP				
2				Asst Professor	26	Permanent	15600-39100	7000	10305	600	91971	28694952	2203	Direct Recruitment	25, 70000				
3				CAS RMO	1		40270-93780	25990	20107.5	600	113722	1354665	2206	By Promotion					
4				Head Nurse	5		29760-80930	21461	16603.5	600	94009	5640545	2204	By Promotion					
5				Health Inspector	1		22460-66330	17215	13318.5	600	75528	906337	2210	Direct/ By Promotion					
6				Jr. Asst.	2		16400-49870	11879	9190.5	600	52305	1255309	2210	Direct Recruitment					
7				Medical Officer	10		40270-93780	25990	20107.5	600	113722	13646654	2207	Direct Recruitment					
8				Medical Record Officer	1		28940-78910	20910	16177.5	600	91612	1099349	2210	Direct Recruitment					
9				Medical Superintendent (Addl. DME)	1		37400-67000	84592	18660		165452	1985424	2210	By Promotion					
10				Nursing Superintendent Gr II	1		35120-87130	23702	18337.5	600	103764	1245172	2208	By Promotion					
11				Occupational Therapist	1		35120 - 87130	23702	18337.5	600	103764	1245172	2210	Direct Recruitment					
12				Office Supdt	1		28940-78910	20910	16177.5	600	91612	1099349	2210	By Promotion					
13				Pharmacists	3		21230-63010	16332	12636	600	71688	2580784	2210	Direct Recruitment					
14				Pharmacy Supervisor	1		31460-84970	22573	17464.5	600	98853	1186235	2210	Direct Recruitment					
15				Physiotherapist	2		23100-67990	17661	13663.5	600	77469	1859257	2210	Direct Recruitment					
16				Sr. Assistant	1		22460-66330	17215	13318.5	600	75528	906337	2210	By Promotion					
17				Staff Nurse	55		25140-73270	19080	14761.5	600	83646	55206512	2210	Direct Recruitment					
				TOTAL	113							121167226							

Yours faithfully,


 Dr. K. Ramesh Reddy
 Director of Medical Education

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ANNEXURE - II

PROPOSED CADRE STRENGTH OF TECHNICAL STAFF ON OUTSOURCING BASIS FOR 100 BEDDED OCCUPATIONAL THERAPY HOSPITAL AT PATANCHERU

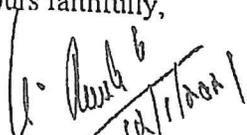
S. No	Technical Staff which can be outsourced	No. Of Posts	Appx. Budget for each post per month	Budget for all posts per month	Budget for Year for all posts
1	Lab Technician	4	17500	70000	840000
2	ECG Technician	1	17500	17500	210000
3	Lab Attendant	4	12000	48000	576000
4	Theatre Assistant	2	17500	35000	420000
5	MRD Technician	1	17500	17500	210000
6	Biomedical Technician	1	17500	17500	210000
7	Rehabilitation Assistant	2	15000	30000	360000
8	Store Keeper	1	15000	15000	180000
9	Data Entry Operator	4	15000	60000	720000
10	Record Assistant	1	15000	15000	180000
10	Radiographer	2	17500	35000	420000
11	Ambulance Driver	2	15000	30000	360000
12	Lift Operator	1	12000	12000	144000
13	Electricians	1	15000	15000	180000
14	Telephone Operators	3	15000	45000	540000
15	Plumber cum Waterman	1	12000	12000	144000
16	Gas Operator	2	12000	24000	288000
17	Manifold Supervisor	1	15000	15000	180000
18	Head Dhobi	1	12000	12000	144000
19	Dhobi	2	12000	24000	288000
TOTAL		37		549500	6594000

An Additional Amount of Rs 5,01,600 (Five Lakhs One Thousand and Six Hundred) per month may be sanctioned for Integrated Hospital Facility Management Services for Patient Care Providers, Sanitation & Security Services. (@ Rs 5016 per bed X 100 Beds)

	Per Month Rs.	Per Year Rs.
CONTRACT/ OUTSOURCING BUDGET	5,49,500	65,94,000
IHFMS (Security, Sanitation, Patient Care Providers)	5,01,600	60,19,200
TOTAL	10,51,100	1,26,13,200

Total Amount of Rupees One Crores Twenty Six Lakhs Thirteen Thousand Two Hundred Only per Annum

Yours faithfully,


 Dr. K Ramesh Reddy
 Director of Medical Education

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PROFORMA ESTIMATE

Name of the work :: Construction of Super Speciality Block at Govt. Chest Hospital, Hyderabad.

PROFORMA ESTIMATE

Sl. No.	Description of work	Area	Rate (in Rs.) per Sft.	Amount (In Rs.)
	PART A :			
1	Civil works: 800 Sft per bed (as per MCI norms)	80,000.00 Sft.	1700.00	13,60,00,000
2	WS & SA @ 10%:			1,36,00,000
3	Internal , External Electrifications @ 12%			1,63,20,000
	Sub Total:			16,59,20,000
4	Provision for GST @ 12%			1,99,10,400
5	Add towards Price adjustment @ 3%			82,96,000
6	Provision towards Seignarages Charges @ 1%			16,59,200
7	Provision for External Eletrification and Transo Charges (new transformer etc.,)			80,00,000
8	Provision towards Site Development			1,00,00,000
9	Provision towards variation in quantities, unforeseen items and rounding off			25,09,408
10	Engineering Supervision charges @ 7%			1,37,04,992
	SUB TOTAL : Rs.			23,00,00,000
	PART - B			
11	EQUIPMENT			
			Sub Total :	7,00,00,000
			Total :	30,00,00,000

Say Rs.30.00 Crores



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ANNEXURE-XI

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018
Phone: 040 - 23887500

Lr. No. 6/NGT-Chennai/TSPCB/Legal/2013-913

Date: 27-03-2021

// HON'BLE NGT CHENNAI - MOST URGENT //

To

The Secretary to Govt.,
Health, Medical & Family Welfare Dept.,
Govt. of Telangana,
Hyderabad.

Sir,

Sub: TSPCB - Legal -- Hon'ble National Green Tribunal, Southern Zone, Chennai - Application Nos. 69 to 72 of 2013 & Batch -- Patancheru Pollution Matter - Judgment dated 24.10.2017 - 7th Periodical report to be filed in April 2021 -- Latest Status Report - Requested -- Reg.

Ref: 1. Hon'ble NGT, Chennai Judgment dated 24.10.2017.
2. Periodical reports filed by the Board on 26.04.2018, 15.12.2018, 29.06.2019, 30.11.2019, 22.08.2020 & 25.11.2020.

Kind attention is invited to the subject and references cited.

It is to submit that the Hon'ble NGT, Chennai issued certain directions to the State Government vide Judgment dated 24.10.2017 in Application Nos. 69 to 72 of 2013 & batch cases (Patancheru Pollution Batch Cases) and the Board has communicated the copy of the Judgment of Hon'ble NGT, Chennai to the concerned Stakeholder Depts., Govt., of Telangana.

The Chief Secretary, Govt., of Telangana convened meetings on 01.12.2017 and 20.04.2019 with the concerned Stakeholder Departments and reviewed the compliance status of the directions issued by the Hon'ble NGT, Chennai.

The Hon'ble NGT directed the State Government and TSPCB to file periodical reports every six months. In compliance of the Hon'ble NGT directions, the TSPCB has till now filed six periodical reports before the Hon'ble NGT.

The Hon'ble NGT has issued following directions pertaining to the Health, Medical & Family Welfare Dept: -

Direction No. 9:

Expert Committee on Health Studies:

"The State Government shall constitute an Expert Committee headed by the Director of Medical Education along with Experts drawn from various fields like Infectious Diseases, Dermatology etc., and Scientists well versed in Microbial Resistance and Epidemiology to make a thorough study in all the villages forming part of Manjeera River basin in and around Nakkavagu and other water bodies and also Musi River Basin to recommend:

(i) As to whether the health hazard of the people living in the area due to the industrial pollution continues and if so, what relief should be granted?

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(ii) Whether the activities of the pharmaceutical industries have led to Antimicrobial Resistance to drugs and if so, what are the consequences on the health of the people and the remedial measures to be taken?

(iii) A broad Epidemiological and Genetic Study and survey to be made including remedial measures to be taken.

The said committee shall be constituted by the State Government within a period of two weeks from the date of receipt of copy of this judgment and the committee shall be directed to submit its report within three months thereafter and recommendations of the committee shall be implemented by the Government and status report regarding implementation to be filed periodically before this Tribunal once in six months. The report of the committee and the status of implementation shall also be placed in the public domain by uploading on the website of the Director of Medical Education and Health and Family Welfare Department of Government of Telangana".

Compliance:

As per the directions of the Hon'ble NGT, the Director of Medical Education (DME), Govt of Telangana constituted an Expert Committee with Doctors from Osmania Medical College, vide proceedings dated 20.01.2018.

The DME vide letter dated 30.07.2019 requested the TSPCB for Budgetary support of an amount of Rs.10 Lakhs for carrying out the Health Studies by the Expert Committee. The Board has accordingly sanctioned and released an amount of Rs.10 Lakhs for carrying out the Health Study by the Expert Committee. The Expert Committee commenced the Health Study during the month of July - August 2019.

The Nodal Officer of the Expert Committee vide mail 19.01.2021 submitted an interim report stating as follows: -

- The data was entered in excel sheets individually as per the forms by creating a template for data entry in advance.
- The unique house hold ID was tagged with the individual member ID for linking various forms for analysis.
- The baseline data of the house hold was linked with the individual health parameters to see the influence of the macro and micro environment on health and disease.
- All the variables were analyzed with frequency tables & percentages. Mean and standard deviations are being calculated wherever applicable. Influence of environmental factors on morbidity is being estimated using contingency tables, odds ratio & 95% confidence intervals. Chi square test will be performed to asses statistical significance ($p < 0.05\%$). Graphical presentations will be used wherever needed.
- Hence, the final report will be submitted approximately by January 2021.

(2)

Direction No. 10:

Establishment of Super Speciality Hospital at Patancheru: -

"In the light of our findings that no adequate health facilities are available in the area, we direct the Government of Telangana to establish a Government Super Speciality Hospital with adequate medical facilities to treat all sorts of occupational diseases for which the industrial establishments situated in the industrial hub shall contribute 75% of the total cost and the remaining amount to be contributed by the State Government. Such hospital shall be run under the supervision of the committee of Medical Experts and also involving Senior Government Officers connected with the Health Department".

Compliance:

The Chief Secretary, Telangana reviewed the status of implementation of Hon'ble NGT order on 20.04.2019 with all Stakeholder Departments. In the meeting, the Chief Secretary directed the Health Department to strengthen the area Hospital to meet the medical needs of the local population.

A letter dated 12.01.2021 was addressed by the Director of Medical Education (DME), Govt of Telangana to the Secretary, Health, Medical & Family Welfare Department stating as follows: -

- i. A 100-bedded Occupational Therapy Hospital (OCTH) with OP, IP, Intensive Care and Palliative Care Facilities is proposed in 3 Acres of land belonging to Rural Health Centre available adjacent to Area Hospital, Patancheruvu.
- ii. In the OCTH, the following facilities are proposed:

1.	Biochemistry
2.	Pathology
3.	Microbiology
4.	General Medicine
5.	TBCD/Pulmonary/Respiratory Medicine
6.	Dermatology
7.	Radio Diagnosis
8.	Pediatrics
9.	Psychiatry
10.	General Surgery
11.	Orthopedics
12.	Anesthesia
13.	Obstetrics & Gynecology
14.	Plastic Surgery
15.	Neuro Surgery
16.	Medical oncology

- iii. The Managing Director, TSMSIDC has submitted Proforma Estimates for the 100 bedded Occupational Therapy Block for Rs.30.00 Crores towards Civil Works and Equipment. The recurring expenditure is Rs.13.37 crores per annum for HR (Salaries) and the recurring expenditure for 10 years will be Rs.133,78,04,260/-.

The DME requested the Government to consider the proposal and take further necessary action.

In this connection, it is to submit that the State Government and TSPCB have to file 7th periodical report before the Hon'ble NGT, Chennai, submitting the compliance on the directions issued by the Hon'ble NGT.

(S)

It is requested to kindly instruct the concerned to inform,

(a). the present status of health study being conducted by the Expert Committee constituted by the DME, with Doctors from Osmania Medical College

and

(b). the status of establishment of Government Super Speciality Hospital with adequate medical facilities to treat all sorts of occupational diseases as per directions of Hon'ble NGT.

It is requested to instruct the concerned to submit latest status report to the Board at the earliest, preferably on or before 06.04.2021, so as to incorporate the same in the 7th periodical report to be filed before the Hon'ble NGT, Chennai.

This is submitted for kind information and necessary action.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Copy submitted to the Spl. Chief Secretary to Govt., ES&T Dept., Govt., of Telangana for kind information.

Copy to:

1. The Director of Medical Education, Govt. of Telangana, Hyderabad for information and necessary action.
2. The Principal, Osmania Medical College, Hyderabad for information and necessary action.
3. The Commissioner, Telangana Vaidya Vidhana Parishad, Govt. of Telangana, Hyderabad for information and necessary action.
4. The Collector & District Magistrate, Sangareddy District for information and necessary action.
5. The DCHS, District Hospital, Telangana Vaidya Vidhana Parishad, Sangareddy for information and necessary action.
6. The District Medical & Health Officer, Sangareddy for information and necessary action.
7. The JCEE, ZO, RC Puram for information and necessary action.
8. The EE, ROs, Sangareddy & RC Puram for information and necessary action.

// T.C.F.B.O //

K. S. Reddy
MMP SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.

PATANCHERU POLLUTION BATCH CASES

OPERATIONAL GUIDELINES ON GO Ms No. 24, DATED 24.04.2019 AND GO Ms No. 31 DATED 24.05.2019 FOR CONSIDERING THE APPLICATION FOR EXPANSION OF INDUSTRIES BY COLLECTION OF CORPUS FUND @ 1% FROM THE INDUSTRIES SEEKING EXPANSION AND @ 0.5% FROM ALL THE INDUSTRIES ON THE ANNUAL TURNOVER.

PREAMBLE:

The Hon'ble NGT, Chennai vide Judgment dated 24.10.2017 in Application Nos. 69 to 72 of 2013 and batch cases issued certain directions to the State Government and State PCB. The directions pertaining to expansion of industries and creation of Corpus Fund are as follows: -

Para 244 "(11). There is no necessity to direct closure of the existing industrial units in Patancheru and Bollaram. However, unless and until restoration activities are completed the Regulatory Authority shall not consider any of the applications of the existing units for expansion. However, in the event of the Regulatory Authority deciding that expansion in respect of a particular unit is required in public interest, such proposal may be considered not only strictly in accordance with the provisions of the Act and only after satisfying that the unit is showing ZLD but subject to further condition that the said unit shall be directed to deposit an amount equivalent to 1% of the annual turnover in the previous year and such amount shall be kept in a separate account in the name of "Patancheru-Bollaram Environment Relief Fund" and only after the deposit of the said amount, the claim for expansion may be considered".

Para 244 "(13) We direct creation of a Corpus Fund in the name of "Patancheru and Bollaram Environment Relief Fund" which shall consist of deposit of minimum 1% of the annual turnover in respect of the claim for expansion if it is considered by the Regulatory

2

2

Authority and contribution of all the industrial units situated in Patancheru and Bollaram an amount of 0.5% of the annual turnover of the previous year and the contribution shall be continued till complete restoration of the entire affected area and after the Tribunal passes appropriate orders".

The Government of Telangana vide GO Ms No. 24 dated 24.04.2019 amended the Ban GO Ms No. 95 dated 21.09.2007 and GO Ms No. 64, dated 25.07.2013 as follows: -

- i) the expansion of production of all kinds of existing industrial units falling under the areas and categories covered by G.O.Ms.No:95 dated 21.09.2007 are hereby permitted subject to compliance of the directions in the above mentioned orders of the Hon'ble NGT, dated 24/10/2017.
- ii) the ban imposed on the establishment of new industries of the categories and in the areas as mentioned in the G.O.Ms.No:95, dated: 21/09/2007 shall continue.

The Government of Telangana vide GO Ms No. 31, dated 24.05.2019 issued Notification for constitution of the Committee for taking a decision to utilise the Corpus Fund named "Patancheru and Bollaram Environment Relief Fund (PBERF)" for restoration of the Environment in the entire attached areas of Patancheru and Bollaram industrial area.

By considering the above, the following operational guidelines are issued to implement the Hon'ble NGT order dated 24.10.2017, GO Ms No. 24 dated 24.04.2019 and GO Ms No. 31, dated 24.05.2019: -

Applicability:

- a) Industries falling under the categories and areas under the Ban GO Ms No. 95 dated 21.09.2007 with respect to Manjeera River Basin, irrespective of whether such

industries were respondents or not in the Patancheru Pollution Batch Cases before the Hon'ble NGT.

- b) *All respondent industries covered under the categories of ban GO Ms No. 95 dated 21.09.2007, either situated outside the Ban area (or) were members of PETL.*

Methodology for collection of Corpus Fund:

- c) Requirement for deposit of 1% of annual turnover towards Corpus Fund is a one-time collection for expansion to be collected from the above (a) and (b) category of industries coming for expansion on ground of public interest with Zero Liquid Discharge (ZLD) system and such amount has to accompany the CFE application seeking for expansion favouring 'M/s. Patancheru and Bollaram Environment Relief Fund (PBERF)', Account No. 110310100040810, IFSC Code: ANDB0001103, Andhra Bank, Secretariat Branch (1103), Hyderabad.
- d) The date of submission of application by the industry for expansion shall be the date to be reckoned with, i.e., the annual turnover will pertain to the previous financial year of the date of submission of the application for expansion.
- e) Such 1% Corpus Fund amount collected from the industry will be refunded in the event of rejection of CFE application for expansion.
- f) The 1% of expansion fee would have to be collected from such of those industries to whom CFE / CFO has been granted for expansion subsequent to GO Ms No. 64 dated 25.07.2013 and prior to the NGT order dated 24.10.2017 by reckoning the date of application as the cut off date for determining the previous year annual turnover.



- g) Annual contribution of 0.5% of the Annual Turnover of the previous year from the above categories of industries at (a) & (b) above.
- h) The date of liability of the annual contribution of 0.5% of the annual turnover of the industry shall be w.e.f., 24.10.2017 and therefore the industries shall be directed to pay 0.5% of the turnover to the Corpus Fund, taking into consideration the annual turnover during the previous Financial Year i.e., 2016-17.
- i) The amount to the corpus fund shall be continued to be collected from the industries annually, until further orders are issued by the Hon'ble NGT in this regard.
- j) The ROs shall obtain Audited Annual Report and balance sheet from the industries as proof of turnover of the industry. In case of industries having multiple units, the industry shall submit the Annual Report & balance sheet for the Financial Year along with the certificate from the Chartered Accountant who has prepared the Annual Report mentioning about the turnover of the industry which is paying 0.5% (or) 1% of the Corpus Fund as the case may be.
- k) *The expansion of the existing industries are permitted as per the mechanism evolved by the MoEF&CC / CPCB in CPAs & SPAs as per the directions of the Hon'ble NGT in OA No.1038 of 2018 and the applicability of the prevailing GOs issued by the State Government and amended from time to time.*
- l) The industry seeking expansion shall require to submit self certification indicating proposed expansion is in public interest, by considering the following indicative factors: -

- i. Generation of employment opportunities,
- ii. Increased revenue due to increased production,
- iii. Augmenting of foreign exchange in case of exports,
- iv. R&D activities,
- v. Activities to be carried out by the industrial units in public interest, apart from the obligations under the CSR requirements under the Companies Act.
- vi. The necessity for the life saving drugs
- vii. Any other factor as submitted by the industry, which is considered as public interest.

m). As regards, the applications that may be made by sick / closed industries for revival / expansion, the following factors to be considered: -

- a. If the application is for revival / renewal of CFO, after taking into account, the ground realities and after being satisfied about the genuinity of the case, it can be considered.
- b. Likewise, an application seeking for revival along with expansion may also be considered by collecting 1% Corpus Fund based on the proposed project cost and subsequent 0.5% on Annual Turnover.
- c. The industries covered under EIA Notification and are under banned categories of GO Ms No. 95 dated 21.09.2007 shall obtain Environmental Clearance for the same line of activity and apply for CFE for expansion of the Board.

6

6

The industries not covered under EIA Notification and are under banned category (Highly water polluting industries – W1 & W2 criteria) can apply for expansion in the same line of activity.

The same line of activity indicates Bulk Drugs & Intermediates through Synthetic organic process to Bulk Drugs & Intermediates through synthetic organic route. Similarly, Pesticides industry and Pesticide specific intermediates to Pesticides industry and Pesticide specific intermediates, Dyes & dye intermediates to Dyes & dye intermediates.

n). The Telangana State Pollution Control Board and CPCB has the right to inspect and verify the records of the industries and take appropriate action.



(29)

ANNEXURE - III
ANNEXURE - XII

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Memo No. 6/NGT-Chennai/TSPCB/Legal/2013- 253

Date: 26-08-2020

Sub: TSPCB – Legal -- Hon'ble National Green Tribunal, Southern Zone, Chennai – Application Nos. 69 to 72 of 2013 & Batch -- Patancheru Pollution Matter – Judgment dated 24.10.2017 – Minutes of the meeting held on 07.07.2020 – Instructions issued- Reg.

- Ref:
1. Hon'ble NGT, Chennai Judgment dated 24.10.2017.
 2. Meeting convened by the Chief Secretary, Govt. of Telangana on 01.12.2017.
 3. Meeting convened by the Chairman, TSPCB & Chief Advisor, Govt., of Telangana on 27.02.2018.
 4. Meeting convened by the Hon'ble Minister for IT E&C, MA&UD, Industries & Commerce, Mines & Geology, Public Enterprises and NRI Affairs on 03.03.2018.
 5. Meeting convened by the Member Secretary on 07.07.2020.

Attention is invited to the subject and references cited.

The Hon'ble NGT, Chennai issued certain directions to the State Government vide Judgment dated 24.10.2017 in the Patancheru Pollution Batch Cases. As per the directions of the Hon'ble NGT, the Member Secretary has reviewed the status of collection of 1% and 0.5% amount towards Corpus Fund from industries.

The Member Secretary also reviewed on the proposals given by the HMWS&SB and Irrigation Department for taking up restoration activities.

As per the directions of the Member Secretary, the following decision is taken: -

- i. Show Cause Notices shall be issued to all the industries for payment of 1% and 0.5% contribution towards Corpus Fund.
- ii. Show Cause Notices shall be issued to the 50 industries which have not furnished Annual Turnover.

In view of the above, the ROs are hereby directed to issue

- i. Show Cause Notices to all the industries for payment of 1% for the industries which have gone for expansion and 0.5% contribution towards Corpus Fund which have not paid till date.
- ii. Show Cause Notices to the 50 industries which have not furnished Annual Turnover till date for the last three years period.

The ROs shall furnish the Action taken report within 7 days. The instructions shall be followed scrupulously.

Sd/-
MEMBER SECRETARY

To

The Environmental Engineer,
ROs Sangareddy / RC Puram.

Copy to the JCEE, ZO, RC Puram for information and necessary action.

// T.C.F.B.O //

P. Prasad
CHIEF ENVIRONMENTAL ENGINEER
TSPCB, HEAD OFFICE, HYDERABAD.



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ANNEXURE - XIV
TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office – I: Sangareddy
5-1-28, Shantinagar, Sangareddy – 502 001, Medak District.

Ph.No.08455-297799, 276795
Email:ee-mdk1-tspcb@telangana.gov.in

Notice No. 104/PCB/RO-I:SRD/2020 - 385

Date: 28.09.2020

SHOW CAUSE NOTICE

Sub: PCB – RO-I, SRD - M/s. Sri Chaitanya Chlorides Pvt. Ltd., Plot No. 31,32,39 to 41, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District – Hon'ble NGT, South Zone, Chennai Judgment dated 24.10.2017 in Application Nos. 69 to 72 of 2013 & batch – Non-payment of Corpus fund – **SHOW CAUSE NOTICE** – Issued - Reg.

- Ref:**
1. WP No. 1056 of 1990 filed by Indian Council for Enviro Legal Action Vs Union of India & Ors in Hon'ble Supreme Court in the Year 1990.
 2. CFE (Expansion) Order No. 17/TSPCB/CFE/RO-RCP-I/HO/2016-2752, dated 11.01.2017.
 3. Hon'ble NGT, South Zone, Chennai Judgment dated 24.10.2017 in Application Nos. 69 to 72 of 2013 & batch.
 4. CFO Order No. TSPCB/RCP/SRD/CFO/2017-, Dt. 31.03.2017 and amendment order dated 12.09.2018 which is valid up to 30.09.2021.
 5. TSPCB Lr.No.73/HC/TSPCB/Legal/2019-1164, Dt.17.02.2020.

WHEREAS, you are operating the industry in the name & style of M/s. Sri Chaitanya Chlorides Pvt. Ltd., Plot No. 31,32,39 to 41, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District and engaged in the manufacturing of Chlorinated products and Bulk Drugs.

WHEREAS, vide reference 1st cited, a Writ Petition, WP No. 1056 of 1990 has been filed by Indian Council for Enviro Legal Action Vs Union of India & Ors in Hon'ble Supreme Court in the Year 1990. The Hon'ble Supreme Court has transferred the above case to the Hon'ble High Court of A.P in the Year 2001 and the case has been renumbered as WP No. 19661 of 2002. The Hon'ble High Court has constituted a Fact Finding Committee (FFC) in the Year 2003, with retired High Court Judge and other Expert Members to submit report on various directions issued by the Hon'ble Supreme Court. The FFC has submitted its report to the Hon'ble High Court in the Year 2004. The case has been adjudicated in the Hon'ble High Court till the Year 2013. The Hon'ble High Court has transferred the above case i.e., Application Nos. 90 of 2013, along with other related batch cases (Application Nos. 69 to 72 of 2013 & batch) to the Hon'ble National Green Tribunal, Southern Zone, Chennai in the Year 2013.

WHEREAS, vide reference 2nd cited, the Board issued CFE Order for Expansion to your industry for increase in manufacturing certain Bulk Drugs, stipulating conditions that the order is subject to the directions of the Hon'ble NGT, Principal Bench, New Delhi in OA No. 100 of 2014 and cases pending in the Hon'ble NGT, Southern Bench, Chennai or in any other court.

WHEREAS, vide reference 3rd cited, the Hon'ble NGT vide Judgment dated 24.10.2017 in the above batch cases has issued certain directions to the State Government and State PCB including directions to collect 1% of the Annual Turnover in the previous year for the units for expansion and 0.5 % of the Annual Turnover of the previous year, till complete restoration of the entire affected area.

WHEREAS, vide reference 4th cited, the Board issued CFO & HWA order to your industry to manufacture certain Chlorinated products and Bulk Drugs, with a validity period upto 30.09.2021 stipulating certain conditions including that the order is subject to the directions of the Hon'ble NGT, Principal Bench, New Delhi in OA No. 100 of 2014 and cases pending in the Hon'ble NGT, Southern Bench, Chennai or in any other court.

(91)

WHEREAS, vide reference 5th cited, the Board also issued a letter to your industry directing the following:

- a. Furnish the Annual Turnover details of your industry for the financial years 2016-17, 2017-18 and 2018-19 within one week to the Board, in case the same is not already submitted to the Board;
- b. Payment of Corpus Fund of 1 % of previous year turnover within one week. The date of submission of application by the industry for expansion shall be the date to be reckoned with, i.e., the annual turnover will pertain to the previous financial year of the date of submission of the application for expansion.
- c. Payment of 0.5% on the Annual turnover within one week. The date of payment of the annual contribution of 0.5% of the annual turnover of the industry shall be w.e.f., 24.10.2017 and therefore the industry shall pay 0.5% of the turnover to the Corpus Fund, taking into consideration the annual turnover during the previous Financial Year 2016-17 i.e., 2016-17, 2017-18 & 2018-19.

WHEREAS, your industry has not yet paid Corpus Fund of 1 % of annual turnover of previous year for CFE (Expansion) and not paid Corpus Fund of 0.5 % of annual turnover till date, violating the conditions stipulated in CFE order, CFO order and orders of Hon'ble NGT, Southern Bench, Chennai in Application No. 90 of 2013 and batch cases.

Hence, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, for not paying the Corpus Fund till date, thereby violating the conditions stipulated in CFE order, CFO order and orders of Hon'ble NGT, Southern Bench, Chennai in Application No. 90 of 2013 and batch cases.

Your reply to the above Show Cause Notice shall reach this Office within **fifteen days** failing which action will be initiated against your industry as per provisions in Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without any further notice in the interest of Public health and Environment.

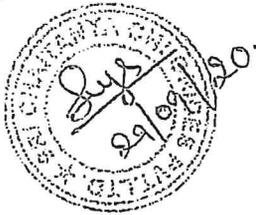
To,
M/s. Sri Chaitanya Chlorides Pvt. Ltd.,
Plot No. 31,32,39 to 41, Phase - II,
IDA, Pashamailaram, Patancheru (M),
Sangareddy District.


ENVIRONMENTAL ENGINEER
Environmental Engineer
TSPCB Pollution Control Board,
Regional Office-I, SANGAREDDY

Copy submitted to the Member Secretary, TSPCB, Board Office, Sanathnagr, Hyderabad for kind information.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C.Puram for kind information.

Received





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ANNEXURE - XV
**SRICHAITANYA
CHLORIDES PVT. LTD.**

Factory & Regd. Off. :
Plot No. 29, 30, 31, 32, 39, 40, 41 & 42,
Phase - II, I.D.A. Pashamylaram - 502 307,
Palancheru Mdl., Sangareddy Dist., Telangana
Mobile : 9391124436
CIN No. : U24110TG1999PTC031736

40

DB

To

Dt. 13-10-2020

The Member Secretary
Telangana State Pollution Control Board
Sanathnagar, Hyderabad- 500018

Sir,

Subject: Contribution to the Corpus Fund -PBERF - operational guidelines – Exemption from Paying the Corpus fund -the representations not accepted- High Court of Telangana issued directions to consider the representation of the Units-Not considered- Representation filed again to exempt showing reasons- No orders passed- But Demand is being made — Regarding.

Reference: 1.SHOW CAUSE NOTICE No.104/PCB/RO-1: SRD/2020³⁸⁵ dated:28.09.2020
2. Operational guidelines issued by the TS PCB.
3. The orders of the High Court in W.P.No.1056 of 1990
4. The representation filed on _____

Reference to the subject cited a demand is now being made to Unit Srichaitanya Chlorides Pvt. Ltd., vide Ref 1 cited above to pay the Corpus Fund and we are herewith submitting the representation to exempt us from paying the same for the following :-

1.That pursuant to the Judgement rendered by the NGT, Chennai Bench, in OA 69/2013, dated 24/10/2017, Government has issued GO MS .Nos. 24 and 31 dated 24/04/2019 and 24/05/19 respectively and consequently the TSPCB has come forward with the operational guidelines and directed the units to contribute to the Corpus Fund to Patancheru-Bollaram Environment Relief Fund(PBERF) at the rate of 0.5 % of the turnover of the previous year's from 2016-17 for Remediation and the rate of 1% of turnover for considering the application for expansion.

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2. The intimation was initially sent to the units by the circular of the TSPCB dated 6-11-2019 and followed by further notice dated 04-01-2020. Though the orders of the NGT relate to the area of Patancheru and Bolaram IDA's, the units of the surrounding areas were also asked to contribute to the Corpus Fund. Admittedly such a demand is not in consonance with NGT Order.

3. The Units which were not in Patancheru- Bolaram IDA areas have challenged the demand in the High Court of Telangana, on both factual matrix and the legal matrix, while the units that are situated in the Patancheru-Bolaram industrial areas have taken the stand that the directions of the NGT are not scrupulously followed and listed the grounds and requested that the demand to the Corpus Fund may not be insisted upon by the TSPCB until the procedure as contemplated by the NGT is scrupulously followed.

4. The Honourable High Court etc., batch of cases, directed the units to make representation before the TSPCB listing out all their objections including the grounds that are raised in the Writ Petition and the TSPCB was directed to consider the same and take a decision thereon so as to decide whether the respective Units are liable to Pay Corpus Fund or Not .

5. Accordingly, the Units have made individual representations raising all objections in law and on facts. The contentions of the units were as follows:

- a. Demand towards corpus fund raised after a period of two years since the order of the Hon'ble NGT dated 27/10/2017 without complying with the other directions of the NGT;
- b. Periodic reports as directed by the NGT have not been submitted to the NGT which would have given a fair idea of the progress regarding remediation;
- c. No assessment made by any technical/expert committee as to the extent of damage caused and the cost of remediation;
- d. In the absence of such an assessment demand made towards contribution to Corpus Fund would be premature;
- e. Operational guidelines issued by the TSPCB may not stand the test of law as PCB is only a nodal agency involved in implementation of norms and not clothed with powers of decision making as is vested with the Government who was given the responsibility by the NGT while passing orders dated 27/10/2017;
- f. No material has been placed to show involvement of any government agency in assessing the damage or assessing the cost of remediation prior to issue of the guidelines merely relying upon existing government orders relating to imposition and lifting of ban in the IDA of Pattancheru-Bollaram;

- g. Non-involvement of stakeholders like the representatives of the industrial units in arriving at any remediation plan would not serve the interest of environment;
- h. the observations made in the order of the Hon'ble order of NGT have been read out of context by the TSPCB before making the demand;

6. Even as we were expecting a detailed consideration of all our objections and suggestions via-vis the demand made by the TSPCB pursuant to the orders of the Hon'ble High court, the TSPCB has issued a letter on 17/02/2020 reiterating the demand on more or less similar grounds as were set out in the original demand which was impugned before the Hon'ble High Court. Upon perusal of the above communication, it was found that the following aspects have not been considered before reiterating the original demand for payment of CORPUS FUND.

- i. The objections set out by us in representation have not been considered or addressed.
- ii. The order of the Hon'ble NGT speaks of filing periodical reports on the remediation work. The communication is silent on this aspect.
- iii. The TSPCB has not addressed the counter commitment of the Government in making an assessment of the damage or prepare an estimate of the remediation work to be done and the costs involved.
- iv. That there is anxiety in collection of the amount without there being an interest in setting out the remediation plan in a scientific manner.
- v. That there is no expression of interest in involving the stakeholders, viz., the industries or collectively their representatives in arriving at a workable formula for assessment of damage and preparing a remediation plan;
- vi. That the exercise appears to be one-sided which is not what was contemplated by the NGT;
- vii. That the directions in Para 244 cannot be misinterpreted to mean that all industries irrespective of whether they are within or outside Pattancheru-Bollaram area would be covered in the process of remediation and sharing of costs;
- viii. the observations made in the judgment of the Hon'ble NGT while appreciating the facts of the case and passing references to pollution in the entire area cannot be read out of context to include the entire Manjira River basin as falling in the proposed remediation plan and consequent demand from even units that are situate outside Pattancheru Bollaram IDA;
- ix. The implementation of the interlocutory orders for the supply of drinking water do not tantamount to agreeing for contributing to the Corpus Fund.
- x. The observations in the letter of TSPCB in regard to the observations in Paragraphs 168, 169, 225, 222, 228, 244(3) are totally misplaced. The observations were made by the NGT as part of an adjudication process of writing a detailed judgment making reference to all available

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- facts and figures which by no means are an indication to the ultimate conclusion that was arrived at by the NGT;
- xi. That the directions finally issued by the Hon'ble NGT alone would be relevant to determine as to the requirement of contribution to the corpus fund;
 - xii. That if a committee as directed by the Hon'ble NGT to assess the damage and arrive at a remediation plan has been now constituted by the Government, there is absolutely no need for the PCB to make this demand now as the same would be premature and would undermine the constitution of the very committee.
 - xiii. That by this process, the PCB cannot indefinitely postpone consideration of CFE(expansion)/CFO for the deserving units.
 - xiv. That arbitrary fixation of contribution amount from the date of the NGT Judgment without any remediation in place and demand from units that are situated outside Pattancheru-Bollaram area without any basis are the factors that compelled the unit to seek legal remedy;
 - xv. That the objections of the units as well as the BDMA are well founded in as much as without any certainty on the total quantum of contribution they are required to make and the timelines for making such payments, it is impossible to arrive at any financial plan for such payments by individual units;
 - xvi. The mere presence of the representative of BDM A on the spending of the amount of corpus fund would not drive away the apprehensions inasmuch as in the first instance the damage that has to be assessed vis a vis the present position and the cost factor for remediation. Once this assessment of damage is calculated and the contribution to be made is further assessed to the individual units only then the presence of the representative of the BDMA would have any effect and it may facilitate the proper utilisation of the collected funds after the assessment of the damage and the cost for remediation is made out by the persons of technical knowhow.
 - xvii. Further the provisions of G O MS No.64 which would state that the expansion that granted would subject to the judgement of the NGT, but in the absence of any specific directions in the judgement rendered in OA 90 / 2013 and barch, it would not take away the right of the Units from questioning the demand with retrospective effect, more so when neither the damage caused is assessed nor the cost of remediation liabilities fixed on the units.
 - xviii. Equally, the use of the PETL, on payment of effluent treatment charges, could not be a reason for the demand and insisting of the contribution to the corpus fund. Even otherwise, the amount of contribution to the Corpus fund has to be assessed after the committee gives its report.
 - xix.
7. That the representations with the above points questioning the reiteration of Corpus Fund are presently pending and no orders are passed till date. But on the other hand the present demand is made on 28-

09-2020 threatening to take punitive action under the Provisions of Air(PACOP) 1981 and Water (PACOP) Act 1974 and seeking explanation.

8. As could be seen the present demand is made without addressing the objections of the Units. The present demand is not in consonance with the directions of the NGT, Chennai bench. Further the demand is without showing specifically as to which provisions of the Air Act or Water Act are contravened and what would be the punitive action proposed. Thus the demand is not only per contra to the dictum of the NGT it is also in violation of the Principles of Natural justice abridging the Constitutional rights U/Art.14 and 19(1)(g) of the Constitution of India.

9. It is also pertinent here that some of the Industries paid to the to mention Corpus Fund to a tune of Rs.60 Crores as first Instalment of 0.5 % on the turn over but till date no remedial action has been initiated and the amount is not accounted to. Further certain remedial works are to be carried on by the Govt. Departments such as segregation of the Tanks. Even on this no clarity has been arrived so far. The Role of the Govt. is so far not determined. Thus, in all fairness a personal hearing industry wise or in common through BIDMA and some common representatives authorised by the industries so that all issues are considered before a decision is taken. The industries are entitled to know whether the Government has specifically authorised the TSPCB to make this demand and if so, the reasons therefor. It is to be noted that lakes can be undertaken only after the Government takes action to handle domestic sewage. Above all TSPCB has no jurisdiction to make the demand without the sanction of the Government as the amount payable as per orders of the NGT is yet to be quantified. In the light of the above, the units are not in a position to make contributions to the Fund as demanded.

That in the above circumstances, we request your good self kindly to accept the above contentions raised in this letter and drop proposed punitive action and oblige.

Be pleased to cons.

Thanking you

Yours faithfully,

for: Srichaitanya Chlorides Pvt Ltd.,



Durga Prasad P.

Authorised Signatory

(97)

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE THIRTY FIRST DAY OF DECEMBER TWO THOUSAND AND
TWENTY

:PRESENT:
THE HONOURABLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HONOURABLE SRI JUSTICE T.AMARNATH GOUD

IA No. 1 OF 2020
IN
WP NO: 19514 OF 2020

Between:

1. M/s. Bulk Drug Manufacturers Association of India, Represented by its Authorised Representative Sri P. Eshwar Reddy, S/o Late Sri P. Laxrma Reddy, aged 67 years. C-25, Industrial Estate, Sanatnagar, Hyderabad-500018
2. M/s Sri Krishna Pharmaceuticals Ltd, Unit IV S.No.296/7/10 IDA, Bollaram, Jinnaram (M) Sangareddy District Represented by its Authorised Signatory Sri, K. Sathish Kumar
3. M/s Virchow Petro Chemical Pvt. Ltd, Plot No 17A, Phase I, IDA, Patancheru, Sangareddy, District Telangana-502319 Represented by its Managing Director Sri M. Narayana Reddy
4. M/s. Hitesh Chemicals and Drugs Pvt. Ltd, Plot NO.D7 and 8, Industrial Estate, Patancheru, Sangareddy, Dist. - 502319 Represented by its Managing Director Sri Hitesh Kumar Manchandra
5. M/s. Mahidhara Chemicals Pvt. Ltd, (Unit I) No.18-D-II, Phase I, IDA Patancheru, Sangreddy Dist.,-502319 Represented by its Authorised Signatory. K.V.K.Satyanarayana Raju
6. M/s. Roopa Industries Ltd, A 3- A 4, Phase IV-IDA, Patancheru (M) Sangareddy District Represented by its Director Sri. V.J. Sarma.
7. M/s. Prabhava Organics Pvt. Ltd, Plot No.103/B Sri Venkateshwara Co-op Industrial Estate IDA, Bollaram, Sangareddy Dist. Represented by its Authorised Signatory Sri. M. Revanth Reddy

...Petitioners
(Petitioners in WP 19514 OF 2020
on the file of High Court)

AND

1. The State of Telangana, Represented by its Special Chief Secretary, Environment, Forest, Science and Technology Department, Secretariat Buildings, Saifabad, Hyderabad. Telangana State.
2. Telangana State Pollution Control Board, Represented by its Member Secretary Paryavaran Bhavan, A-III Industrial Estate. Sanathnagar, Hyderabad. 500013.

...Respondents
(Respondents in-do-)

Counsel for the Petitioners : Sri CH SAMSON BABU
Counsel for the Respondent No.1: GP FOR ENVIRONMENT (TG)
Counsel for the Respondent NO.2: Ms. R.N. Padmaja.

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any Punitive action against the Member Units of the Petitioners without considering the representations filed for reviewing the Guidelines for remittance of the Corpus Fund, pending disposal of WP No. 19514 of 2020, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following.(The receipt of this order will be deemed to be the receipt of notice in the case).

ORDER:

Heard Sri V.Venkata Ramana, learned Senior Counsel for Sri Ch.Samson Babu, learned counsel for petitioners and Ms.R.N.Padmaja, learned Standing Counsel for 2nd respondent.

Pending further orders, the 2nd respondent shall pass orders, after considering the explanation submitted by the Members of the 1st petitioner-Association including other petitioners to the show cause notices issued to each of them by 2nd respondent regarding non-payment of corpus fund, within four (04) weeks from the date of receipt of copy of this order.

Pending passing of such orders by 2nd respondent and communication of those orders to the petitioners, no coercive steps shall be taken against the 1st petitioner-Association and its other members by the respondents.

SS/- K.ARMALI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Special Chief Secretary, Environment, Forest, Science and Technology Department, State of Telangana, Secretariat Buildings, Saifabad, Hyderabad. Telangana State.
2. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhavan, A-III Industrial Estate, Sanathnagar, Hyderabad. 500013.(1 & 2 By RPAD)
3. One CC to SRI CH SAMSON BABU, Advocate [OPUC]
4. Two CCs to GP FOR ENVIRONMENT (TG), High Court at Hyderabad. [OUT]
5. Two spare copies

mvj

100

HIGH COURT

MSRJ & TAJ

DATED:31/12/2020

ORDER

I.A.NO.1 OF 2020
IN
W.P.No.19514 of 2020

DIRECTION

7
20 JAN 2021



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

By Regd. Post with Ack Due

Order No. 73/HC /TSPCB/Legal/2019-728

Date: 01-02-2021

Sub: TSPCB – Legal – Hon'ble NGT, Southern Bench, Chennai directions in OA No.69 to 72 of 2013 and batch of cases – Collection of contribution @ 0.5% (annually) & 1.0% (one time for expansion) from the Applicable industries – Show Cause Notice issued by the Board – Hon'ble High Court Order dated 31.12.2020 in WP No. 19514 of 2020 – Orders issued -- Reg.

- Ref:
1. Orders of the Hon'ble NGT (SZ), Chennai, dated 24.10.2017 in Application No.69 of 2013, etc., batch of cases
 2. GO Ms No. 24, dated 24.04.2019 issued by Govt of Telangana.
 3. GO Ms No. 31, dated 24.05.2019 & GO Ms No. 1, dated 28.01.2020 issued by Govt of Telangana.
 4. Orders of the Hon'ble High Court of Telangana dated 20.12.2019, 22.01.2020, 05.02.2020, 12.02.2020 & 04.03.2020 in WP No.24986 of 2019 & batch of cases
 5. Detailed reply furnished by the Board to BDMA & its member industries vide letters dated 10.02.2020 & 18.03.2020.
 6. TSPCB letters dated 17.02.2020 & 30.03.2020.
 7. Show Cause Notice issued by the EE, TSPCB, Regional Office, Sangareddy vide letter dated 28.09.2020.
 8. Industry's letter dated _____ addressed to the TSPCB.
 9. Hon'ble High Court Order dated 31.12.2020 in WP No. 19514 of 2020.

WHEREAS the Hon'ble NGT, Southern Bench, Chennai vide Judgment dated 24.10.2017 in Application No.90 of 2013 & batch issued directions for payment of Corpus Fund of 1% of Annual Turnover for expansion of industries and 0.5% of the Annual Turnover on the industries for restoration of the entire affected area and the creation of Corpus Fund in the name of "Patancheru Bollaram Environment Relief Fund" (PBERF).

WHEREAS in compliance to the Hon'ble NGT Judgment, the Government of Telangana vide GO Ms.No.24 dt. 24.04.2019 has issued modified ban orders. Further, the Government vide GO Ms. No.31 dt. 24.05.2019 and GO Ms No. 1, dated 28.01.2020 has created corpus fund viz., "Patancheru Bollaram Environment Relief Fund (PBERF)" and constituted Committee for utilization of the Corpus Fund as per the directions of the Hon'ble NGT.

WHEREAS the Board invites your attention to the Judgment dated 24.10.2017 of the Hon'ble NGT (SZ), Chennai in which the BDMA and your industry were also a party in Application No. 90 of 2013. The said Application No.90 of 2013 was originally taken as WP (C) No. 1056 of 1990 before the Hon'ble Supreme Court of India and thereafter, transferred to the Hon'ble High Court of Andhra Pradesh as WP No.19661 of 2002 and thereafter transferred to the Hon'ble NGT and taken up as Application No.90 of 2013.

WHEREAS it is borne out from the records that when directions were issued earlier by the Hon'ble Supreme Court of India that the Government has to ensure water supply to the affected

villages due to the pollution from the bulk drug, drug intermediate and other polluting industries in the area, the cost of which was directed to be borne by these units and the units have been contributing funds for maintaining the supply of water to the affected villages. Such contribution of funds started during the Year 2004 and is being continued even till now including the industries that are situated outside the Patancheru – Bollaram Industrial Area / Estate, which includes the industries which have made independent representations now. Directions for continuing the water supply have also been issued by the Hon'ble NGT by its Judgment dated 24.10.2017 with a further direction that the said supply shall be continued until the complete restoration of the lakes in the area. From the representations, it is noted that the Bulk Drug industries have no objections whatsoever for continuing their contributions towards such water supply as has been done hitherto.

WHEREAS the following observations as contained in the Hon'ble NGT's Judgment dated 24.10.2017 are relevant which are extracted below: -

- a) In Para 168, the Hon'ble NGT has referred to the order dated 27.07.1999 of the Hon'ble Supreme Court, recording the **statement of the industries** that they are willing to cooperate with the State Government in taking the remediation measures for the remediation of Kistareddypet Cheruvu, Asanikunta and Khazipally Cheruvu and payment of costs of remediation on "Polluter pays" principle.
- b) In Para 169, it has been stated ".....and therefore, it is the duty of the Government and **all industrial units** to see that all these water bodies are remediated."
- c) In Para 225, directions are given that "It is the mandatory duty of **every unit**, whether they are the members of PETL or not to see that primary treatment of the effluent is carried out in their own campus before letting it the same into PETL."
- d) In Para 227, it has been stated that "Unless and until restoration activities are completed, in our considered view, there is no reason to permit **any of the units** to go for expansion. Further, "Such argument is possible not in extraordinary circumstances like that of Patancheru and Bollaram where it is admitted that historically the pollution has severely affected the water bodies as well as the land, resulting damages to health, agriculture and also caused other inconveniences **in and around Patancheru and Bollaram industrial cluster**. The Board cannot be directed to close its eyes to the environmental damage which has been caused around **the entire area** and simply consider the proposal for expansion only on the ground that infrastructural facilities are made available by the industrial units and there is an improvement in controlling pollution".

"However, in the event of the Regulatory Authority deciding in respect of **any of the units** that expansion proposal is required to be considered on the ground of public interest, such proposal may be taken into consideration by the Regulatory Authority strictly in accordance with the provisions of the Act and only after fully satisfying that the said unit is showing ZLD and subject to further condition that the said unit shall be

directed to deposit an amount equivalent to 1 % of its annual turn-over in the previous year and such amount shall be kept in a separate account in the name of "Patancheru-Bollaram Environment Relief Fund". Only after the deposit of the said amount, the proposal of the units shall be considered for expansion in accordance with law subject to the condition that public interest is involved in the proposal for expansion".

Para 228: "In addition to the amount charged, as stated above, from the units under extraordinary circumstances for expansion which are to be kept as a Corpus Fund in the name of "Patancheru – Bollaram Environment Relief Fund", every one of the units situated in the industrial area of Patancheru and Bollaram shall be directed to annually contribute an amount of 0.5% of the annual turn-over for the previous year and the said amount so collected, shall also be kept under the common Corpus Fund in the name and style, as stated above and the collection and creation of Corpus Fund shall continue till complete restoration of the entire affected area and after the Tribunal passes appropriate orders based on the periodical report to be filed by the State Board".

WHEREAS the above directions are contained in a nutshell and set out in Para 244.

In Para 244 (3), directions are given that " Even after the passage of decades there is no significant improvement in the groundwater quality particularly in the Manjira River Basin with specific reference to Kazipally Lake, Isnapur Lake, Kistareddypet Lake and Gandigudem Lake which ultimately lead to Nakkavagu and therefore it is incumbent on the part of the State Government to completely restore all these water bodies to their original position and recover the entire cost from the industrial units proportionately".

WHEREAS directions were issued in the said judgment at Para 244(10) for establishing a Government Super specialty Hospital, for which, the establishments situated in the industrial hub have been directed to contribute 75 % of the total cost.

WHEREAS on a close reading of the above observations and directions of the Hon'ble NGT, it can be seen that directions have been issued in respect of all the existing units which have contributed to the pollution and directions are given for the restoration of the entire affected area and therefore, the said directions apply to all the existing units and no distinctions can be made by stating that the directions for collection of Corpus Funds can be made applicable only to those units situated within the Patancheru – Bollaram industrial area. The words, "industrial estate" or "IDA belt" have not been used by the Hon'ble NGT in its judgment and therefore, the reference to the units situated in Patancheru – Bollaram in Para 228 and Para 244 (13) cannot be looked at in a very restrictive manner which will run contrary to the purport of the orders of the Hon'ble NGT. It can be seen that different words have been used in the body of the judgment while referring to the polluting units which have been responsible and been the cause for the overall pollution due to which the entire Patancheru area got affected. It remains an undeniable fact that all the industrial units to whom notices have been issued were members of the PETL and have been sending their effluents for treatment

to the said facility irrespective of whether such unit is situated within the Patancheru-Bollaram industrial area or not.

WHEREAS it is noted that the said judgment of the Hon'ble NGT has been accepted by all the industrial units and BDMA and has become final and therefore, is binding on industrial units and BDMA.

WHEREAS the reference to Para 139 of the Judgment of the Hon'ble NGT wherein 16 points have been framed only indicates that the points have not been framed in a very restrictive sense and it cannot be construed as framed in respect of only those units situated in the industrial belt of Patancheru – Bollaram.

WHEREAS during the hearing of the cases before the Hon'ble NGT, the request of the units before the Hon'ble NGT through the representative body of BDMA was to permit the expansion activities on the premise that all the industrial units are willing to cooperate with such directions as may be issued by the Hon'ble NGT for the remediation of the entire area. Only in that context, the question of permitting the expansion of the units came to be considered by the Hon'ble NGT. Further, the very question of expansion arose because of the notification issued by the Board, banning 4 categories of industries, in the IDAs / IEs and other industrial areas and 1 Km radius from these IDAs / IEs / other industrial areas, for preventing further pollution in these areas. The Board submitted the Action Taken Report (ATR) to the Hon'ble Supreme Court in WP (C) No. 1056 of 1990, stating that the ban notifications issued by the Board will be made permanent and the same was taken on record by the Hon'ble Supreme Court. Accordingly, ban GOs were issued by the State Government on the recommendation of this Board vide GO Ms.No.62 dated 20.04.1999, which covers 4 types of industries and made applicable to the areas in the annexure to the said GO. It is indisputable that the units now disputing the liability are attracted by the said ban GO and therefore, there cannot be any other conclusion than to hold that the units are squarely covered by the orders issued by the Hon'ble NGT.

WHEREAS the operational guidelines came to be issued to facilitate the smooth implementation of the directions issued by the Hon'ble NGT by the Board, with the hope that the units would come forward and volunteer to make the contributions as per the directions of the Hon'ble NGT without driving this Board to take coercive steps for ensuring the compliance of the directions of the Hon'ble NGT and for ensuring the collections to the relief fund. That the operational guidelines are not in compliance to the provisions of the Water Act and Air Act does not arise in the said circumstances in the wake of the directions of the Hon'ble NGT.

WHEREAS the BDMA and some of its member bulk drug & intermediate manufacturing industries have filed writ petitions before the Hon'ble High Court of Telangana vide WP No.24986 of 2019 & batch of cases against the payment of corpus fund. As per the directions of the Hon'ble High Court dt.20.12.2019, 22.01.2020, 05.02.2020, 12.02.2020 & 04.03.2020, the Board furnished a detailed replies dated 10.02.2020 & 18.03.2020 to

the representations submitted by BDMA and some of its member bulk drug & intermediate manufacturing industries who have given representations to the Board, explaining the circumstances in which the Board is pursuing the collection of contributions to the corpus fund (PBERF).

WHEREAS the Board is a statutory body constituted under Water (Prevention & Control of Pollution) Act, 1978 & amendments thereof and Air (Prevention & control of Pollution) Act, 1981 & amendments thereof. The Board is at liberty to invoke relevant sections of the above mentioned Acts in as much as discharging its functions as laid down in Section 17 of Water (P&CP) Act & Air (P&CP) Act and also towards achieving compliance of the directions issued by the Hon'ble NGT, Chennai in Patancheru Pollution case.

WHEREAS the Government of Telangana and the Telangana State Pollution Control Board in pursuance of the directions issued by the Hon'ble NGT have initiated various steps towards restoration the affected area. The action taken includes, framing of guidelines for withdrawal of ground water by industrial units of Patancheru & Bollaram area, constitution of Committee of Experts for effective implementation of Hon'ble NGT directions regarding restoration of lakes. Further, the Government has constituted a Committee to identify percentage of industrial & domestic effluents joining into the Lakes and to propose the cost of remediation, which has submitted its report to the Government on 30.11.2018.

WHEREAS studies on water and sediment quality in the affected Lakes viz., Asanikunta, Khazipally tank, Isnapur tank, Gandigudem Tank and Kistareddypet Cheruvu have been initiated. Preparation of estimates for construction of STPs/ETPs wherever required is in progress. Further, the Government has constituted a Committee to study the health Hazard of people living in villages forming a part of the Manjira River Basing and other water bodies and Musi river basin in compliance of Hon'ble NGT directions. The committee informed that the report will be submitted by March, 2021.

WHEREAS the Government has considered various options with regard to construction of super specialty hospital in Patancheru area, as directed by Hon'ble NGT in Patancheru area. The preparation of estimates is in progress. As per the directions of the Hon'ble NGT, the cost of construction of super specialty hospital is to be shared by the Government and the industries located in the area in the proportion of 25:75 respectively. The Hon'ble NGT in its directions made it clear that the contribution towards construction of the hospital is independent of contribution to corpus fund. These contributions are yet to be collected from the stake holder industries.

WHEREAS the Board is regularly filing the periodical progress reports before the Hon'ble NGT, Southern bench, Chennai indicating the progress in compliance of the directions. The spread of COVID pandemic and subsequent lockdown imposed by the Central Government resulted in some delay in implementation of the directions. However, the delay cannot tantamount to the allegation that the Government / Board has not initiated any action on the directions of the Hon'ble NGT.

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WHEREAS the Government and the Board have initiated steps towards environmental restoration of the affected area, it is necessary for collection of contributions from stakeholder industries to the Corpus Fund (PBERF) to meet the expenditure of carrying out necessary studies and follow-up activities including provision of environmental infrastructure facilities. Accordingly, the Board has started collecting the contributions from stakeholder industries.

WHEREAS, the BDMA along with six other industries have filed WP No. 19514 of 2020 before the Hon'ble High Court. The Hon'ble High Court vide Order dated 31.12.2020, received by the Board on 16.01.2021, ordered that the Respondent Board shall pass orders, after considering the explanation submitted by the Members of the 1st petitioner-Association i.e., BDMA, including other petitioners to the show cause notices issued to each of them by the Respondent Board regarding non-payment of corpus fund, within four (04) weeks from the date of receipt of copy of the order.

WHEREAS the Board is in receipt of the reply furnished by your industry. As per the Order of the Hon'ble High Court dated 31.12.2020, the Board considered the reply furnished by your industry. After careful examination and consideration of the explanation furnished, it is observed that the reply is devoid of merit and is intended to evade the legal and moral responsibility towards restoration of the polluted area.

Hence, in view of the circumstances explained above, the Board hereby directs your industry to pay the contributions to the corpus fund at the earliest.

Sd/-
MEMBER SECRETARY

To,

The industries, as per list.

Copy to the Bulk Drug Manufacturers Association of India (BDMAI), C-25, Industrial Estate, Sanathnagar, Hyderabad for information and necessary action.

Copy to the JCEE, ZO, RC Puram for information and necessary action.

Copy to the EE, RO, Sangareddy & RC Puram for information and necessary action.

// T.C.F.B.O //

Vereddy

SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.

o/c

**LIST OF INDUSTRIES ISSUED WITH SHOW CAUSE NOTICES FOR NOT PAYING
1% CORPUS FUND FOR EXPANSION.**

S.No.	Name of the industry
1.	M/s. Aurobindo Pharma Ltd., Unit – VI A & B, Sy. No. 329/39 & 329/47, Chitkul (V), Patancheru (M), Medak District
2.	M/s. Covalent Laboratories Pvt. Ltd located at Sy. No. 315/E, 337/A, 345, 346, 358, 359, 374/AA, 375, 376, 377/A Gundlamachanoor (V), Hatnoora (M), Medak District
3.	M/s. Biocon Ltd, Plot No. 213 – 215, Phase – II, IDA, Pashamailaram (V), Patancheru (M), Medak District
4.	M/s. Aurobindo Pharma Ltd (Unit – I), Sy. No. 388/389, Borapatla (V), Hatnoora (M), Medak Dist
5.	M/s. Neuland Laboratories Ltd., Plot No. 92-94, 257-259, Phase – II, IDA, Pashamailaram, Medak District
6.	M/s Sri Chaitanya Chlorides Pvt. Ltd., Plot No. 31, 32, 39 and 40, Phase-II, Pashamailaram, Sangareddy District.
7.	M/s. Lofty Laboratories Pvt. Ltd., Plot No. 233 & 234, IDA, Phase – II, Pashamailaram, 25.04.2017 Patancheru (M), Sangareddy District
8.	M/s. MSN Laboratories Pvt. Ltd., Sy. No. 317, 320 part, 321, 322, 323, 604 & 605, Rudram (V), Patancheru (M), Sangareddy District

**LIST OF INDUSTRIES ISSUED WITH SHOW CAUSE NOTICES FOR NOT PAYING
0.5% CORPUS FUND.**

S.No.	Name of the industry
9.	M/s. Aurobindo Pharma Ltd., Unit-V, Plot No. 79 – 91, Phase – II, IDA Pashamailaram, Patancheru (M), Sangareddy District
10.	M/s. MSN Pharma Chem Pvt. Ltd., Plot No.212, Phase –II, IDA, Pashamailaram, Patancheru (M), Sangareddy District
11.	M/s. Suven Life Sciences Ltd., Plot Nos. 262, 263, 264, 265, 266, 269, 270, 271, 274 & 279, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District
12.	M/s. Synthokem Labs Pvt. Ltd., Unit – II, Plot No. 222-224 & 235 - 237, Phase – II, IDA, Pashamailaram, Sangareddy District
13.	M/s. Chromo Laboratories India Pvt. Ltd., (Formerly M/s. Anjani Chem), Plot No. 43, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
14.	M/s. Gensynth Fine Chemicals Pvt. Ltd., Plot No. 220 & 239, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
15.	M/s. Satyadeva Pharmaceuticals Pvt. Ltd., Unit-I, Plot No. 19, 20, 27 & 28, Phase -II , IDA, Pashamailaram, Patancheru (M), Sangareddy District.
16.	M/s. Satyadeva Pharmaceuticals Pvt Ltd., Unit –II, Plot No.21,22,23,24,25 & 26, Phase –II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.

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S.No.	Name of the industry
17.	M/s. RR Laboratories Pvt. Ltd., Plot No. 206, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
18.	M/s. Annapurna Industries, Plot No. 276/A, Phase -III, IDA Pashamailaram, Patancheru (M), Sangareddy District.
19.	M/s. Quiver Lifesciences Private Limited, (Formerly M/s. Usha Vital Care Pvt Ltd), Plot No. 190, Phase - II, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.
20.	M/s. Laasya Laboratories, Plot No: D-29, IDA, Pashamailaram, Patancheru (M), Sangareddy District
21.	M/s. Lakshmi Saras Chem Tech Pvt. Ltd (formerly M/s. Saras Chem Tech), Plot No. 276, Phase - III, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
22.	M/s. Micro Molecules Pvt. Ltd., Plot No. 4,5,14 & 15, Phase - II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
23.	M/s. Srinivasa Labs, Plot No. 228, Phase - II, IP, Pashamailaram, Patancheru (M), Sangareddy District
24.	M/s. Srimatha Chemicals & Intermediates, Shed No. D - 26, Phase-I, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
25.	M/s. Therapiva Private Limited (Formerly M/s. Ogene Systems India Pvt. Ltd.), Plot No. 218 & 219, Phase - II, IDA, Pashamailaram, Patancheru (M), Sangareddy District
26.	M/s. Mylan Laboratories Ltd., Unit-7, Plot No.14, 99 & 100, Phase-II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
27.	M/s. Virupaksha Organics Ltd. (Unit-II), Plot No 30 to 33, Phase I, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
28.	M/s. Venkar Chemicals Pvt. Ltd., Plot No. 64 & 65, Phase -II, IDA, Pashamailaram, Sangareddy District
29.	M/s. Nichino Chemical India Pvt. Ltd., (Formerly M/s Nectar Crop Sciences Ltd.), Plot No. 60 & 61, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
30.	M/s. Sigachi Industries Pvt. Ltd., Plot No. 20, Phase - I, IDA, Pashamailaram, Patancheru (M), Sangareddy District.
31.	M/s. Arene Life Sciences Ltd., is located at Sy. No. 48 - 50 & 209 - 211, Phase-II, IDA, Pashamailaram, Patancheru (M), Sangareddy District
32.	M/s. Salubrious Laboratories Pvt. Ltd., Plot No. 118, IDA, Phase - II, Pashamailaram, Patancheru (M), Sangareddy District
33.	M/s Salicylates And Chemicals Private Limited (Formerly M/s. Tejashri Intermediates Pvt. Ltd), Plot No. 133-142, Phase - II, IDA, Pashamailaram, Patancheru (M), Sangareddy District
34.	M/s. S. R. Drugs & Intermediates Pvt. Ltd., Sy. No. 359, Plot No. 24B/1, Phase - I, IDA, Patancheru, Sangareddy District

S.No.	Name of the industry
35.	M/s. Hyderabad Paper Mills Pvt. Ltd (Formerly M/s. Nagarjuna paper Mills Ltd), Plot No. 1, 2, 3, Phase-V, IDA, Patancheru, Sangareddy District.
36.	M/s. Mahidhara Chemicals Pvt. Ltd., 18-D II, Phase – I, IDA, Patancheru, Sangareddy District.
37.	M/s. BULI Chemicals India Pvt. Ltd, (Formerly M/s. FMC India Pvt. Ltd.), Plot No. 17/D, IDA, Patancheru, Sangareddy District
38.	M/s. Asian Paints Ltd, Plot No.50 –55, IDA, Phase – II, Patancheru, Sangareddy District.
39.	M/s. Roopa Industries Ltd., A3, A4, Phase – IV, IDA, Patancheru, Sangareddy District
40.	M/s. Reliable Paper & Board Mills Pvt. Ltd., Plot No.46, Phase-II, IDA, Patancheru, Sangareddy District.
41.	M/s. Hitesh Chemicals & Drugs Pvt. Ltd., D-7 & 8, Industrial Estate, Patancheru, Sangareddy District
42.	M/s. Virchow Petrochemical Pvt. Ltd, Plot No. 17A, Phase-I, IDA, Patancheru, Sangareddy District.
43.	M/s. Inventa Industries Pvt. Ltd., Unit – III, Sy. No. 221, Pati (V), Patancheru(M), Sangareddy District
44.	M/s. Arch Pharma Labs Ltd., Sy. No. 323, Gundlamachanoor (V), Hatnoora (M), Sangareddy District.
45.	M/s. AVR Organics Pvt. Ltd., Sy. No. 12 &13, Yawapur (V), Sadasivpet (M), Sangareddy District.
46.	M/s. Hindustan Fluorocarbons Ltd., Rudraram (V), Patancheru (M), Sangareddy District
47.	M/s. Aurobindo Pharma Ltd., Unit – IX, Gundlamachnoor (V), Hatnoora (M), Sangareddy District
48.	M/s. Honour Lab Ltd., Unit - V (Formerly M/s. Cirex Pharmaceutical Ltd) Sy. No. 371, Gundlamachanoor (V), Hatnoor (M), Sangareddy District
49.	M/s. Everest Organics Ltd, Sy.No: 38, 38A, 39, 40, 40A & 45, Aroor (V), Sadasivapet (M), Sangareddy District
50.	M/s. S. S. Organics Ltd., Sy. No. 252/1, Aroor (V), Sadasivapet (M), Sangareddy District
51.	M/s Pennar Industries Ltd., IDA Patancheru, Sangareddy District
52.	M/s Pennar Industries Ltd., Sy.No. 622 & 623, Isnapur (V), Patancheru (M), Sangareddy District.
53.	M/s. S.B. Organics Ltd., Sy.No.252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District
54.	M/s. Piramal Enterprises Ltd., Sy. No. 71, 77, 78, 79A to 80A, 81A & 82A, Digwal (V), Kohir (M), Sangareddy District.

S.No.	Name of the industry
55.	M/s. MSN Laboratories Ltd, Unit-II, (Formerly M/s. Venkatarama Chemicals Ltd), Sy. No. 36/A, Kardanoor (V), Patancheru (M), Sangareddy District
56.	M/s. Vamsi Oxide Industries, Plot No. B12 – B 15, Phase – I, IDA, Patancheru, Sangareddy District.
57.	M/s. Sri Krishna Pharmaceuticals Ltd., Unit – IV, IDA Bollaram, Jinnaram (M), Sangareddy District.



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

By Regd. Post with Ack Due

Order No. 73/HC /TSPCB/Legal/2019- 729

Date: 01-02-2021

Sub: TSPCB – Legal – Hon'ble NGT, Southern Bench, Chennai directions in OA No.69 to 72 of 2013 and batch of cases – Collection of contribution @ 0.5% (annually) & 1.0% (one time for expansion) from the Applicable industries – Hon'ble High Court Order dated 31.12.2020 in WP No. 19514 of 2020 – Orders issued -- Reg.

Ref: 1. Orders of the Hon'ble NGT (SZ), Chennai, dated 24.10.2017 in Application No.69 of 2013, etc., batch of cases
2. GO Ms No. 24, dated 24.04.2019 issued by Govt of Telangana.
3. GO Ms No. 31, dated 24.05.2019 & GO Ms No. 1, dated 28.01.2020 issued by Govt of Telangana.
4. Orders of the Hon'ble High Court of Telangana dated 20.12.2019, 22.01.2020, 05.02.2020, 12.02.2020 & 04.03.2020 in WP No.24986 of 2019 & batch of cases
5. Detailed reply furnished by the Board to BDMA & its member industries vide letters dated 10.02.2020 & 18.03.2020.
6. TSPCB letters dated 17.02.2020 & 30.03.2020.
7. WP No. ____ of 2020 filed by your industry before the Hon'ble High Court.
8. Hon'ble High Court Order dated 31.12.2020 in WP No. 19514 of 2020.

WHEREAS the Hon'ble NGT, Southern Bench, Chennai vide Judgment dated 24.10.2017 in Application No.90 of 2013 & batch issued directions for payment of Corpus Fund of 1% of Annual Turnover for expansion of industries and 0.5% of the Annual Turnover on the industries for restoration of the entire affected area and the creation of Corpus Fund in the name of "Patancheru Bollaram Environment Relief Fund" (PBERF).

WHEREAS in compliance to the Hon'ble NGT Judgment, the Government of Telangana vide GO Ms.No.24 dt. 24.04.2019 has issued modified ban orders. Further, the Government vide GO Ms. No.31 dt. 24.05.2019 and GO Ms No. 1, dated 28.01.2020 has created corpus fund viz., "Patancheru Bollaram Environment Relief Fund (PBERF)" and constituted Committee for utilization of the Corpus Fund as per the directions of the Hon'ble NGT.

WHEREAS the Board invites your attention to the Judgment dated 24.10.2017 of the Hon'ble NGT (SZ), Chennai in which the BDMA and your industry were also a party in Application No. 90 of 2013. The said Application No.90 of 2013 was originally taken as WP (C) No. 1056 of 1990 before the Hon'ble Supreme Court of India and thereafter, transferred to the Hon'ble High Court of Andhra Pradesh as WP No.19661 of 2002 and thereafter transferred to the Hon'ble NGT and taken up as Application No.90 of 2013.

WHEREAS it is borne out from the records that when directions were issued earlier by the Hon'ble Supreme Court of India that the Government has to ensure water supply to the affected villages due to the pollution from the bulk drug, drug intermediate and other polluting industries in the area, the cost of which was directed to be borne by these units and the units have been

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contributing funds for maintaining the supply of water to the affected villages. Such contribution of funds started during the Year 2004 and is being continued even till now including the industries that are situated outside the Patancheru – Bollaram Industrial Area / Estate, which includes the industries which have made independent representations now. Directions for continuing the water supply have also been issued by the Hon'ble NGT by its Judgment dated 24.10.2017 with a further direction that the said supply shall be continued until the complete restoration of the lakes in the area. From the representations, it is noted that the Bulk Drug industries have no objections whatsoever for continuing their contributions towards such water supply as has been done hitherto.

WHEREAS the following observations as contained in the Hon'ble NGT's Judgment dated 24.10.2017 are relevant which are extracted below: -

- a) **In Para 168**, the Hon'ble NGT has referred to the order dated 27.07.1999 of the Hon'ble Supreme Court, recording the **statement of the industries** that they are willing to cooperate with the State Government in taking the remediation measures for the remediation of Kistareddypet Cheruvu, Asanikunta and Khazipally Cheruvu and payment of costs of remediation on "Polluter pays" principle.
- b) **In Para 169**, it has been stated ".....and therefore, it is the duty of the Government and **all industrial units** to see that all these water bodies are remediated."
- c) **In Para 225**, directions are given that "It is the mandatory duty of **every unit**, whether they are the members of PETL or not to see that primary treatment of the effluent is carried out in their own campus before letting it the same into PETL."
- d) **In Para 227**, it has been stated that "Unless and until restoration activities are completed, in our considered view, there is no reason to permit **any of the units** to go for expansion. Further, "Such argument is possible not in extraordinary circumstances like that of Patancheru and Bollaram where it is admitted that historically the pollution has severely affected the water bodies as well as the land, resulting damages to health, agriculture and also caused other inconveniences **in and around Patancheru and Bollaram industrial cluster**. The Board cannot be directed to close its eyes to the environmental damage which has been caused around **the entire area** and simply consider the proposal for expansion only on the ground that infrastructural facilities are made available by the industrial units and there is an improvement in controlling pollution".

"However, in the event of the Regulatory Authority deciding in respect of **any of the units** that expansion proposal is required to be considered on the ground of public interest, such proposal may be taken into consideration by the Regulatory Authority strictly in accordance with the provisions of the Act and only after fully satisfying that the said unit is showing ZLD and subject to further condition that the said unit shall be directed to deposit an amount equivalent to 1 % of its annual turn-over in the previous year and such amount shall be kept in a separate account in the name of "Patancheru-

Bollaram Environment Relief Fund". Only after the deposit of the said amount, the proposal of the units shall be considered for expansion in accordance with law subject to the condition that public interest is involved in the proposal for expansion".

Para 228: "In addition to the amount charged, as stated above, from the units under extraordinary circumstances for expansion which are to be kept as a Corpus Fund in the name of "Patancheru – Bollaram Environment Relief Fund", every one of the units situated in the industrial area of Patancheru and Bollaram shall be directed to annually contribute an amount of 0.5% of the annual turn-over for the previous year and the said amount so collected, shall also be kept under the common Corpus Fund in the name and style, as stated above and the collection and creation of Corpus Fund shall continue till complete restoration of the entire affected area and after the Tribunal passes appropriate orders based on the periodical report to be filed by the State Board".

WHEREAS the above directions are contained in a nutshell and set out in Para 244.

In Para 244 (3), directions are given that " Even after the passage of decades there is no significant improvement in the groundwater quality particularly in the Manjira River Basin with specific reference to Kazipally Lake, Isnapur Lake, Kistareddypet Lake and Gandigudem Lake which ultimately lead to Nakkavagu and therefore it is incumbent on the part of the State Government to completely restore all these water bodies to their original position and recover the entire cost from the industrial units proportionately".

WHEREAS directions were issued in the said judgment at Para 244(10) for establishing a Government Super specialty Hospital, for which, the establishments situated in the industrial hub have been directed to contribute 75 % of the total cost.

WHEREAS on a close reading of the above observations and directions of the Hon'ble NGT, it can be seen that directions have been issued in respect of all the existing units which have contributed to the pollution and directions are given for the restoration of the entire affected area and therefore, the said directions apply to all the existing units and no distinctions can be made by stating that the directions for collection of Corpus Funds can be made applicable only to those units situated within the Patancheru – Bollaram industrial area. The words, "industrial estate" or "IDA belt" have not been used by the Hon'ble NGT in its judgment and therefore, the reference to the units situated in Patancheru – Bollaram in Para 228 and Para 244 (13) cannot be looked at in a very restrictive manner which will run contrary to the purport of the orders of the Hon'ble NGT. It can be seen that different words have been used in the body of the judgment while referring to the polluting units which have been responsible and been the cause for the overall pollution due to which the entire Patancheru area got affected. It remains an undeniable fact that all the industrial units to whom notices have been issued were members of the PETL and have been sending their effluents for treatment to the said facility irrespective of whether such unit is situated within the Patancheru-Bollaram industrial area or not.

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WHEREAS it is noted that the said judgment of the Hon'ble NGT has been accepted by all the industrial units and BDMA and has become final and therefore, is binding on industrial units and BDMA.

WHEREAS the reference to Para 139 of the Judgment of the Hon'ble NGT wherein 16 points have been framed only indicates that the points have not been framed in a very restrictive sense and it cannot be construed as framed in respect of only those units situated in the industrial belt of Patancheru – Bollaram.

WHEREAS during the hearing of the cases before the Hon'ble NGT, the request of the units before the Hon'ble NGT through the representative body of BDMA was to permit the expansion activities on the premise that all the industrial units are willing to cooperate with such directions as may be issued by the Hon'ble NGT for the remediation of the entire area. Only in that context, the question of permitting the expansion of the units came to be considered by the Hon'ble NGT. Further, the very question of expansion arose because of the notification issued by the Board, banning 4 categories of industries, in the IDAs / IEs and other industrial areas and 1 Km radius from these IDAs / IEs / other industrial areas, for preventing further pollution in these areas. The Board submitted the Action Taken Report (ATR) to the Hon'ble Supreme Court in WP (C) No. 1056 of 1990, stating that the ban notifications issued by the Board will be made permanent and the same was taken on record by the Hon'ble Supreme Court. Accordingly, ban GOs were issued by the State Government on the recommendation of this Board vide GO Ms.No.62 dated 20.04.1999, which covers 4 types of industries and made applicable to the areas in the annexure to the said GO. It is indisputable that the units now disputing the liability are attracted by the said ban GO and therefore, there cannot be any other conclusion than to hold that the units are squarely covered by the orders issued by the Hon'ble NGT.

WHEREAS the operational guidelines came to be issued to facilitate the smooth implementation of the directions issued by the Hon'ble NGT by the Board, with the hope that the units would come forward and volunteer to make the contributions as per the directions of the Hon'ble NGT without driving this Board to take coercive steps for ensuring the compliance of the directions of the Hon'ble NGT and for ensuring the collections to the relief fund. That the operational guidelines are not in compliance to the provisions of the Water Act and Air Act does not arise in the said circumstances in the wake of the directions of the Hon'ble NGT.

WHEREAS the BDMA and some of its member bulk drug & intermediate manufacturing industries have filed writ petitions before the Hon'ble High Court of Telangana vide WP No.24986 of 2019 & batch of cases against the payment of corpus fund. As per the directions of the Hon'ble High Court dt.20.12.2019, 22.01.2020, 05.02.2020, 12.02.2020 & 04.03.2020, the Board furnished a detailed replies dated 10.02.2020 & 18.03.2020 to the representations submitted by BDMA and some of its member bulk drug & intermediate manufacturing industries who have given representations to the Board,

explaining the circumstances in which the Board is pursuing the collection of contributions to the corpus fund (PBERF).

WHEREAS the Board is a statutory body constituted under Water (Prevention & Control of Pollution) Act, 1978 & amendments thereof and Air (Prevention & control of Pollution) Act, 1981 & amendments thereof. The Board is at liberty to invoke relevant sections of the above mentioned Acts in as much as discharging its functions as laid down in Section 17 of Water (P&CP) Act & Air (P&CP) Act and also towards achieving compliance of the directions issued by the Hon'ble NGT, Chennai in Patancheru Pollution case.

WHEREAS the Government of Telangana and the Telangana State Pollution Control Board in pursuance of the directions issued by the Hon'ble NGT have initiated various steps towards restoration the affected area. The action taken includes, framing of guidelines for withdrawal of ground water by industrial units of Patancheru & Bollaram area, constitution of Committee of Experts for effective implementation of Hon'ble NGT directions regarding restoration of lakes. Further, the Government has constituted a Committee to identify percentage of industrial & domestic effluents joining into the Lakes and to propose the cost of remediation, which has submitted its report to the Government on 30.11.2018.

WHEREAS studies on water and sediment quality in the affected Lakes viz., Asanikunta, Khazipally tank, Isnapur tank, Gandigudem Tank and Kistareddypet Cheruvu have been initiated. Preparation of estimates for construction of STPs/ETPs wherever required is in progress. Further, the Government has constituted a Committee to study the health Hazard of people living in villages forming a part of the Manjira River Basing and other water bodies and Musi river basin in compliance of Hon'ble NGT directions. The committee informed that the report will be submitted by March, 2021.

WHEREAS the Government has considered various options with regard to construction of super specialty hospital in Patancheru area, as directed by Hon'ble NGT in Patancheru area. The preparation of estimates is in progress. As per the directions of the Hon'ble NGT, the cost of construction of super specialty hospital is to be shared by the Government and the industries located in the area in the proportion of 25:75 respectively. The Hon'ble NGT in its directions made it clear that the contribution towards construction of the hospital is independent of contribution to corpus fund. These contributions are yet to be collected from the stake holder industries.

WHEREAS the Board is regularly filing the periodical progress reports before the Hon'ble NGT, Southern bench, Chennai indicating the progress in compliance of the directions. The spread of COVID pandemic and subsequent lockdown imposed by the Central Government resulted in some delay in implementation of the directions. However, the delay cannot tantamount to the allegation that the Government / Board has not initiated any action on the directions of the Hon'ble NGT.

(116)
WHEREAS the Government and the Board have initiated steps towards environmental restoration of the affected area, it is necessary for collection of contributions from stakeholder industries to the Corpus Fund (PBERF) to meet the expenditure of carrying out necessary studies and follow-up activities including provision of environmental infrastructure facilities. Accordingly, the Board has started collecting the contributions from stakeholder industries.

WHEREAS, the BDMA along with six other industries have filed WP No. 19514 of 2020 before the Hon'ble High Court. The Hon'ble High Court vide Order dated 31.12.2020, received by the Board on 16.01.2021, ordered that the Respondent Board shall pass orders, after considering the explanation submitted by the Members of the 1st petitioner-Association i.e., BDMA, including other petitioners to the show cause notices issued to each of them by the Respondent Board regarding non-payment of corpus fund, within four (04) weeks from the date of receipt of copy of the order.

Hence, in view of the circumstances explained above, the Board hereby directs your industry to pay the contributions to the corpus fund at the earliest.

Sd/-
MEMBER SECRETARY

To,

The industries, as per list.

Copy to the Bulk Drug Manufacturers Association of India (BDMAI), C-25, Industrial Estate, Sanathnagar, Hyderabad for information and necessary action.

Copy to the JCEE, ZO, RC Puram for information and necessary action.

Copy to the EE, RO, Sangareddy & RC Puram for information and necessary action.

// T.C.F.B.O //

Vesreddy
SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.

olc

(1/17)

7

LIST OF PETITIONER INDUSTRIES TO WHOM ORDER ISSUED FOR PAYMENT OF CORPUS FUND.

S.No.	Name of the industry
1.	M/s. Prabhava Organics Pvt. Ltd., SVCIE, IDA Bollaram, Jinnaram (M), Sangareddy District.
2.	M/s Honour Lab Limited, Unit I, Sy.No.202 Bonthapalli (V), Gummadidala(M) Sangareddy Dist Telangana
3.	M/s Vivin Drugs & Pharmaceuticels Ltd, S.No 10 and 10D Gaddapotharam (V) Jinnaram(M) Sangareddy Dist
4.	M/s Hetero Labs Limited, Unit I, S No 10 Gaddapotharam (V) Jinnaram (M) Sangareddy Dist
5.	M/s Hetero Labs Limited, Unit IV, S No 599, Temple Street Bonthapalli(V) Gummadidala (M) Sangareddy Dist

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

ANNEXURE - XVIII

114

FRIDAY, THE NINETEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY ONE

PRESENT

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE A. ABHISHEK REDDY

WRIT PETITION NOS: 19514, 23139, 23154, 23296 & 23328 OF 2020

WP NO.19514 OF 2020:

Between:

1. M/s. Bulk Drug Manufacturers Association of India, Represented by its Authorised Representative Sri P. Eshwar Reddy, S/o Late Sri P. Laxma Reddy, aged 67 years. C-25, Industrial Estate, Sanatnagar, Hyderabad-500018
2. M/s Sri Krishna Pharmaceuticals Ltd, Unit IV S.No.296/7/10 IDA, Bollaram, Jinnaram (M) Sangareddy District Represented by its Authorised Signatory Sri, K. Sathish Kumar
3. M/s Virchow Petro Chemical Pvt. Ltd, Plot No 17A, Phase I, IDA, Patancheru, Sangareddy, District Telangana-502319 Represented by its Managing Director Sri M. Narayana Reddy
4. M/s. Hitesh Chemicals and Drugs Pvt. Ltd, Plot NO.D7 and 8, Industrial Estate, Patancheru, Sangareddy, Dist. - 502319 Represented by its Managing Director Sri Hitesh Kumar Manchandra
5. M/s. Mahidhara Chemicals Pvt. Ltd, (Unit I) No.18-D-II,Phase I, IDA Patancheru, Sangreddy Dist.,-502319 Represented by its Authorised Signatory. K.V.K.Satyanarayana Raju
6. M/s. Roopa Industries Ltd, A 3- A 4,Phase IV-IDA,Patancheru (M) Sangareddy District Represented by its Director Sri. V.J. Sarma.
7. M/s. Prabhava Organics Pvt. Ltd, Plot No.103/B Sri Venkateshwara Co-op Industrial Estate IDA, Bollaram, Sangareddy Dist. Represented by its Authorised Signatory Sri. M. Revanth Reddy

...PETITIONERS

AND

1. The State of Telangana, Represented by its Special Chief Secretary, Environment, Forest. Science and Technology Department, Secretariat Buildings, Saifabad. Hyderabad. Telangana State.
2. Telangana State Pollution Control Board, Represented by its Member Secretary Paryavaran Bhavan, A-III Industrial Estate. Sanathnagar,Hyderabad. 500013.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Members of the 1st Petitioner and other Petitioners brushing aside the orders of this High Court dated 20/12/2019 in WP No 26484/2019 and batch issuing the Show cause Notice/making demands threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (I) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal, Chennai, rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and

issue such other, Writ Or Order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any Punitive action against the Member Units of the Petitioners without considering the representations filed for reviewing the Guidelines for remittance of the Corpus Fund, pending Writ Petition, in the interest of justice

WP NO: 23139 OF 2020

Between:

M/s.Aurobindo Pharma Limited (Unit 5), Plot No. 79 to 91, Phase - II, IDA, Pashamylaram, Patancheru Mandal, Sanga Reddy District ,Telangana, Rep. by its Authorised Signatory

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru Bolarum IDAs and brushing aside the orders of this High Court dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref.No. 104/PCB/R 0-1.SRD/2020 - 380, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show Cause Notice Dt 28/09/2020

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2nd Respondent, the Telangana State Pollution Control Board, in Ref. No. 104/PCB/R 0-1.SRD/2020 - 380 dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

Between:

(120)

M/s.Aurobindo Pharma Limited, (Unit I) Survey No. 3379, 385, 386, 388 - 396 and 269, Borpatla, Hatnoor Mandal, Sanga Reddy District, Telangana - 502 296, Rep. by its Authorised Signatory

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018 Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru- Bolarum IDAs and brushing aside the orders of this High dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref. No. 104/PCB/R 0-1.SRD/2020 - 432, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show Cause Notice Dt 28/09/2020.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2ND Respondent , the Telangana State Pollution Control Board, in Ref: No. 104/PCB/R 0- 1.SRD/2020 - 432, dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

WP NO: 23296 OF 2020

Between:

M/s.Aurobindo Pharma Limited (Unit 6 A and B), Survey No. 329/30 and 329/47, Chitkul Village, Patancheru Mandal, Sanga Reddy District, Telangana, Rep. by its Authorised Signatory

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Environment, Forests, Science and Technology Department, Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018 Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased

(12)

to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru-Bolarum IDAs and brushing aside the orders of this High Court dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref. No. 104/PCB/R O-1.SRD/2020 - 419, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show Cause Notice Dt 28/09/2020 and issue such other Writ Or Order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2ND Respondent, the Telangana State Pollution Control Board, in Ref. No. 104/PCB/R O- 1.SRD/2020 - 419, dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

WP NO: 23328 OF 2020

Between:

M/s.Aurobindo Pharma Limited, (Unit 9) Gundlamachanoor Village, Hatnoora Mandal, Sanga Reddy District, Telangana, Rep. by its Authorised Signatory
...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru Bolarum IDAs and brushing aside the orders of this High Court dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref No. 104/PCB/R O-1 SRD/2020 - 424, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show

(122)

Cause Notice Dt 28-09-2020 and issue such other Writ Or Order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2ND Respondent, the Telangana State Pollution Control Board, in Ref: No. 104/PCB/R 0- 1:SRD/2020 - 424, dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

Counsel for the Petitioners: SRI CH SAMSON BABU
(In all the Writ Petitions)

Counsel for Respondent No. 1: GP FOR ENVIRONMENT
(In all the Writ Petitions)

Counsel for Respondent No. 2: SMT. R. N. PADMAJA, SC FOR TSPCB
(In all the Writ Petitions)

The Court made the following: **COMMON ORDER**

(123)

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE A. ABHISHEK REDDY

W.P. Nos.19514, 23139, 23154, 23296 & 23328 of 2020

COMMON ORDER: (Per the Hon'ble the Chief Justice Hima Kohli)

1. Learned counsel for the petitioners states that after the last date of hearing i.e., 31.12.2020, the respondent No.2 has passed an order after considering the representation of the petitioner No.1/Association on 01.02.2021.
2. That being the position, nothing further survives in the present petitions. If the petitioners are aggrieved by the order that has been passed by the respondent No.2, it is for them to seek appropriate legal recourse before the appropriate forum.
3. The present petitions are accordingly disposed of along with the pending applications, if any.

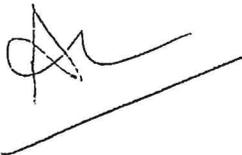
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SD/-B.SATYAVATHI
ASSISTANT REGISTRAR

SECTION OFFICER

- To,
1. One CC to Sri Ch Samson Babu Advocate [OPUC]
 2. Two CCs to GP For Environment, High Court for the State of Telangana. [OUT]
 3. One CC to Smt. Padmaja R. N., Standing Counsel for PCB (OPUC)
 4. Two CD Copies

MBC



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HIGH COURT

DATED: 19/02/2021



COMMON ORDER

WP NOS: 19514, 23139, 23154, 23296 & 23328 OF 2020

DISPOSING OF THE WRIT PETITIONS

WITHOUT COSTS

6
~~MAA~~
~~17/3/2021~~

HIGH COURT FOR THE STATE OF TELANGANA
(Special Original Jurisdiction)

(125) ANNEXURE - XIX

FRIDAY, THE TWENTY SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY ONE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HONOURABLE SRI JUSTICE A.ABHISHEK REDDY

WRIT PETITION NOS: 4118 & 4143 OF 2021

WP NO: 4118 OF 2021

Between:

M/s. Chromo Laboratories India Ltd, Plot No.43, Phasell, IDA, Pashamylaram,
Sangareddy Dist, Telangana

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru- Bolarum IDAs and brushing aside the orders of this High Court dated 31/12/2020 in WP No 19514/2020 and issuing the Orders of rejection, in Ref. No. 73/HC/TSPCB/Legal/2019- 728, dated 01/02/2021 warranting punitive actions as per Show Cause Notice for the alleged non-contribution to Corpus Fund as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal, Chennai, rendered in OA.No. 69 -72 of 2013 and batch and consequently direct the Respondents not to insist upon the contribution to the Corpus Fund and issue

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Orders of the 2ND Respondent, the Telangana State Pollution Control Board, in Ref. No. 73/ HC/ TSPCB/ Legal/ 2019-728, dated 01/02/2021 pending disposal of the Writ Petition, in the interest of justice.

Counsel for the Petitioner: SRI. CH SAMSON BABU

Counsel for the Respondent No. 1: GP FOR ENVIRONMENT

Counsel for the Respondent No. 2: M/S. R.N. PADMAJA, SC FOR PCB

WP NO: 4143 OF 2021

126

Between:

M/s. Suven Pharmaceuticals Limited, (Formerly Suven Life Sciences Ltd., Plot No.262 to269,Phasell, IDA, Pashamylaram, Sangareddy Dist, Telangana

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru- Bolarum IDAs and brushing aside the orders of this High Court dated 31-12-2020 in WP No 19514/2020 and issuing the Orders of rejection in Ref. No.73/HC/TSPCB/Legal/2019- 728, dated 01/02/2021 warranting punitive actions as per Show Cause Notice for the alleged non-contribution to Corpus Fund as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal Chennai ,rendered in OA.No. 69 -72 of 2013 and batch and consequently direct the Respondents not to insist upon the contribution to the Corpus Fund and issue such other writ or order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Orders of the 2ND Respondent , the Telangana State Pollution Control Board, in Ref. No. 73/ HC/ TSPCB/ Legal/ 2019-728, dated 01/02/2021 pending disposal of the Writ Petition, in the interest of justice.

Counsel for the Petitioner:SRI. CH SAMSON BABU

Counsel for the Respondent No. 1: GP FOR ENVIRONMENT

Counsel for the Respondent No. 2: M/S. R.N. PADMAJA, SC FOR PCB

The Court made the following:

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Items No.15 and 16

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI

AND

THE HON'BLE SRI JUSTICE A. ABHISHEK REDDY

W.P.Nos.4118 & 4143 of 2021

COMMON ORDER: (Per the Hon'ble the Chief Justice Hima Kohli)

1. The present petitions have been filed by the petitioners praying *inter alia* for declaring the action of the respondent No.2/Telangana State Pollution Control Board in demanding contribution to the corpus fund created by it, in terms of the orders dated 24.10.2017 passed by the National Green Tribunal, Southern Bench, Chennai in a batch of matters, as illegal and arbitrary.

2. At the outset, we have requested learned counsel for the petitioners to address this court on the maintainability of the present petitions when, even as per the impugned order dated 01.02.2021 passed by the respondent No.2/Telangana State Pollution Control Board, payment in the corpus fund is being called upon to be made by the concerned industries in terms of the order of the National Green Tribunal, Southern Bench, Chennai. In our opinion, if the petitioners are aggrieved by the aforesaid action of the respondent No.2/Telangana State Pollution Control Board, its remedy lies before the National Green Tribunal. Instead, the petitioners are calling upon this court to interpret the order of the National Green Tribunal one way or the other, which is not permissible.

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3. We decline to entertain the present petitions. The same are accordingly closed along with the pending applications, if any. It is for the petitioners to approach the National Green Tribunal for clarification of its order dated 24.10.2017 and/or to seek appropriate orders to the effect that they are not under any obligation to contribute to the corpus fund as directed to be created by the National Green Tribunal in terms of the order dated 24.10.2017.

SD/-T.TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

GP

SECTION OFFICER

To,

1. One CC to Sri. Ch. Samson Babu, Advocate [OPUC]
2. One CC to M/s. Sri.R.N. Padmaja, SC for PCB (OPUC)
3. Two CCs to GP for Environment, High Court for the State of Telangana. [OUT]
4. Two CD Copies.

PM

HT

129

HIGH COURT

DATED:26/03/2021

COMMON ORDER

WP.Nos.4118 & 4143 of 2021



Closing the WPs
Without cost.

6
7/4/21
HVL

ANALYSIS RESULTS OF M/s. JETL

Effluent quality data of M/s. Jeedimetia Effluent Treatment Limited (CETP) October, 2020 to March, 2021)

INLET

Parameters	pH	TSS	TDIS	COD	Ammonical nitrogen	Oil & Grease	Phenolic Compounds	Boron	Chromium Hexavalent	Cyanide	Fluoride	Nickel	Copper	Zinc	Lead	Arsenic	Mercury	Cadmium	Total Chromium
Standards	5.50-9.00	-	5,000 mg/l	15,000 mg/l	50 mg/l	20 mg/l	5.0 mg/l	2.0 mg/l	2.0 mg/l	2.0 mg/l	15 mg/l	3.0 mg/l	3.0 mg/l	15 mg/l	1.0 mg/l	0.2 mg/l	0.01 mg/l	1.0 mg/l	2.0 mg/l
October	7.55	220	1795	1330	47	2.1	1.2	ND	BDL	ND	3.7	<0.1	<0.1	0.4	ND	ND	ND	<0.1	ND
November	7.34	194	1536	3046	48	4.2	0.67	BDL	BDL	BDL	1.9	ND	ND	0.8	ND	ND	ND	ND	ND
December	6.77	189	1192	1196	45	1.1	1.7	BDL	BDL	ND	1.2	ND	ND	<0.1	ND	<0.02	<0.01	<0.1	ND
January	7.40	138	1828	1815	48	0.2	0.98	0.4	BDL	ND	0.3	<0.1	<0.1	0.23	ND	<0.02	<0.01	ND	<0.1
February	7.3	250	2150	2032	41	1.5	2.9	BDL	BDL	ND	1.2	ND	ND	0.32	ND	<0.02	<0.01	ND	ND
March	7.48	240	1586	1999	36	1.5	0.7	BDL	ND	ND	1.7	ND	ND	0.16	ND	<0.02	<0.01	<0.1	ND

Note: All values are expressed in mg/L except pH.

BDL: Below detectable limit

ND: Not detected

Amal Kumar Jayaram
 Joint Chief Environmental Scientist (FAC)

ANNEXURE - XX

ANALYSIS RESULTS OF M/s. JETL

Effluent quality data of M/s. Jeedimetia Effluent Treatment Limited (CETP) (October, 2020 to March, 2021)

Parameters	pH	TSS	TDIS	COD	BOD	Ammonical nitrogen	Oil & Grease	Phenolic compounds	Boron	Chromium Hexavalent	Cyanide	Chloride	Sulphate	Sulphide	Fluoride	Pesticicides	Total Residual Chlorine	Total Kjeldahl Nitrogen	Nickel	Copper	Zinc	Lead	Arsenic	Mercury	Cadmium	Total Chromium
Standards	5.50-9.00	100 mg/l	2100 mg/l	250 mg/l	30 mg/l	50 mg/l	10 mg/l	1.0 mg/l	2.0 mg/l	-	0.2 mg/l	1000 mg/l	1000 mg/l	2.0 mg/l	2.0 mg/l	Absent	1.0 mg/l	100 mg/l	3.0 mg/l	3.0 mg/l	5.0 mg/l	0.1 mg/l	0.2 mg/l	0.01 mg/l	1.0 mg/l	2.0 mg/l
October	7.16	63	1470	126	11	5	BDL	BDL	ND	BDL	ND	360	91	BDL	1.0	Absent	BDL	14	< 0.1	< 0.1	< 0.1	ND	ND	ND	< 0.1	ND
November	7.70	8	1344	192	16	17	BDL	BDL	BDL	BDL	BDL	345	121	BDL	BDL	Absent	BDL	32	ND	ND	ND	ND	ND	ND	ND	ND
December	7.58	24	968	128	10	18	BDL	0.1	BDL	BDL	ND	241	82	BDL	0.3	Absent	BDL	30	ND	ND	< 0.1	ND	< 0.02	< 0.01	< 0.1	ND
January	7.3	8	805	135	12	11	BDL	BDL	BDL	BDL	ND	148	49	BDL	BDL	Absent	BDL	20	< 0.1	ND	ND	ND	< 0.02	< 0.01	ND	< 0.1
February	7.4	58	1810	172	15	10	BDL	0.2	BDL	BDL	ND	532	88	BDL	0.4	Absent	BDL	46	ND	ND	ND	ND	< 0.02	< 0.01	ND	ND
March	7.89	< 5	1298	160	14	22	BDL	BDL	BDL	ND	ND	474	59	BDL	0.4	Absent	BDL	43	ND	ND	< 0.1	ND	< 0.02	< 0.01	< 0.1	ND

Note: All values are expressed in mg/L except pH.

BDL: Below detectable limit

ND: Not detected

(Signature)
 Joint Chief Environmental Scientist (FAC)

